

**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

Interlocutory Application No. 161/2025 (WZ)

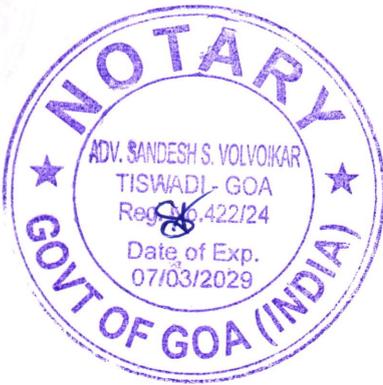
In

Appeal No. 136/2025 (WZ)

**ALCHEMIST ASSET
RECONSTRUCTION CO. LTD. ...Applicant**

V/s.

**GOA COASTAL ZONE
MANAGEMENT AUTHORITY & Anr. ...Respondents**



**REPLY ON BEHALF OF RESPONDENT NO. 2
TO THE APPLICATION FOR CONDONATION
OF DELAY DATED 05.07.2025 FILED IN
SUPPORT OF THE APPEAL UNDER SECTION
16(G) R/W SECTION 14 OF THE NATIONAL
GREEN TRIBUNAL ACT, 2010.**

MAY IT PLEASE THIS HON'BLE TRIBUNAL:

The Respondent No. 2 herein, most respectfully, state and submit as follows:

1. At the very outset, Respondent No. 2 most respectfully submits that he has been served with a copy of the Appeal

A handwritten signature in blue ink, likely of the respondent, located at the bottom center of the page.

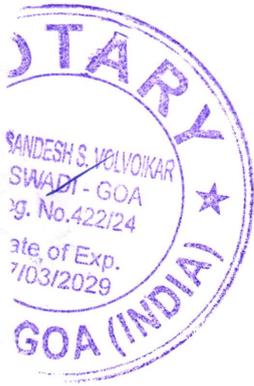
Memo and the accompanying application dated 05.07.2025 filed by the Applicant seeking condonation of delay in preferring the present Appeal impugning the Extension of Permission / Approval dated 02.09.2024 (**Impugned Approval**) issued by the Respondent No. 1 (Goa Coastal Zone Management Authority).

2. Respondent No. 2 herein has been served with a copy of the application seeking condonation of delay for a limited period of two days. The application presently under reply is sworn after the hearing on 30.06.2025. Accordingly, the present Reply is confined strictly to the averments made in the subsequent application dated 05.07.2025 and is filed without prejudice to the rights and contentions of this Respondent to file an additional or supplementary reply, if required, advertent to the contents of the earlier application or to deal with the merits of the present Appeal at an appropriate stage. This Respondent denies and disputes each and every averment made by the Applicant in the



present Appeal and the application for condonation presently under reply, except to the extent specifically admitted herein.

3. Records reveal that on 30.06.2025, Appeal No. 136 of 2025 was taken up for hearing along with I.A. No. 161 of 2025 (WZ). As per the online case status, I.A. No. 161 of 2025 was filed under Filing No. **270413700373/2025** on 21.04.2025, along with Appeal No. 136 of 2025, which is under Filing No. **270413700371/2025**. However, the application presently under reply is sworn on 05.07.2025, i.e., after the date of the first hearing, i.e., 30.06.2025. Hence, it is apparent that the Applicant herein, for reasons best known to them, has not effected service of I.A. No. 161 of 2025 till date. It appears from the records, and particularly from the Order dated 30.06.2025, that there was an application for condonation of delay, and thereafter, a subsequent application seeking the same relief was filed and sworn on 05.07.2025. Therefore, it is incumbent upon the



2
S

Applicant herein to serve a copy of I.A. No. 161 of 2025 in order to enable this Respondent to defend its interest in the present proceedings.

4. This Respondent states that it is impermissible for the Applicant to have two applications seeking condonation of delay on record. Nevertheless, the Applicant insists on hearing the applications without serving the earlier application seeking condonation of delay upon this Respondent. This conduct itself is bereft of any bona fides.
5. The application under reply indirectly seeks condonation of delay to assail the permissions granted in 2024, whilst creating a camouflage. Even otherwise, the delay sought to be condoned is far beyond the extendable period under the National Green Tribunal Act. On this ground alone, the application deserves to be rejected.
6. At the outset, this Respondent most respectfully submits that the present application seeking condonation of delay in



[Handwritten signature]

filing the Appeal is wholly misconceived, untenable in law, and deserves outright rejection.

7. The Applicant, being a large corporate entity engaged in sophisticated financial and legal dealings, cannot plead ignorance or lack of knowledge to overcome the bar of limitation, particularly when its own prior correspondence and actions show continuous awareness of the permissions and activities forming the subject matter of the present Appeal. The application seeking condonation is misconceived and not maintainable to say that least. The records reveal that this Respondent was initially granted permission for erection of temporary shacks on 02.09.2024. The permission dated 02.09.2024, was granted pursuant to the decision taken by Respondent No. 1 in its 402nd GCZMA Meeting held on 11.06.2024. Decision to grant principal approval to this Respondent was in public domain for last over a year and the Applicant had not taken any steps to challenge/assail such decision.



A handwritten signature in blue ink, appearing to be 'S. S. S.' or similar, located at the bottom center of the page.

8. Undisputedly, the minutes of the said meeting have been in the public domain for last over a year. The Applicant before this Tribunal has consciously suppressed such minutes of the meeting, which are germane to the decision of the controversy at hand.
9. The Applicant's claim that it became aware of the Impugned Permission/Approval dated 02.09.2024 only upon perusing this Respondent's reply dated 20.03.2025 to the Show Cause Notice is demonstrably false and contrary to record. The Applicant was, at all material times, fully conscious of the ongoing activities and permissions pertaining to the subject site.
10. The following documents, emanating from the Applicant's own correspondence, establish that the Applicant was continuously seized of the matter and had every opportunity and indeed, the obligation to ascertain details of any permission granted:



- a. Complaint dated 07.02.2024 filed before the GCZMA, wherein the Applicant specifically sought inspection and action against alleged unauthorized structures being commercially run at the site.
- b. Series of communications ranging between 2019 to 2021, addressed by the Applicant or Resolution Professional during the CIRP of DPDCL, wherein the GCZMA was repeatedly cautioned not to issue licenses or NOCs for the same land, asserting that the property was custodia legis. These include letters dated 12.07.2019, 20.11.2019, 03.09.2020, 19.07.2021, and 06.09.2021.
- c. Subsequent applications dated 14.08.2024, barely 18 days after the Impugned Permission was issued, where the Applicant specifically named Respondent No. 2 and sought revocation of permissions allegedly granted to him for structures situated in Survey Nos. 102/1 and 102/3.



A handwritten signature in blue ink, appearing to be 'S' with a flourish.

These letters are self-evident proof that the Applicant was aware of both the site activity and the existence of permissions.

11. The Applicant has been filing complaints at least for the last several years, raising the very same issues before the National Green Tribunal as well as the Coastal Regulation Zone authorities. The Applicant, therefore, cannot now claim ignorance of the facts or proceedings in relation to the permissions granted. This clearly demonstrates complete cognizance and awareness on the part of the Applicant.

12. Further, pursuant to the Applicant's own complaint dated 07.02.2024, the GCZMA conducted a 13-day inspection between 07.10.2024 and 24.10.2024, followed by issuance of 63 Show Cause Notices on 17.01.2025, including against Respondent No. 2. The Applicant participated in the subsequent hearings before the GCZMA. Having triggered and participated in the process, the Applicant cannot now



A handwritten signature in blue ink is located at the bottom center of the page. The signature is stylized and appears to be a single name.

claim ignorance of the permissions which formed the very basis of that inspection.

13. The Applicant's conduct, therefore, betrays a pattern of active engagement and selective disclosure, designed to circumvent limitation. The plea of "first knowledge on 20.03.2025" is a clear afterthought, bereft of bona fides. The Respondent states that impugned communication is merely an extension of the timeline and validity of the original approval which was in public domain for past several years.



14. Even otherwise, the Applicant has failed to establish any sufficient cause or demonstrate any bona fide justification for the inordinate, unexplained, and self-contradictory delay in preferring the present Appeal.
15. On the contrary, the averments made and the overall conduct of the Applicant, viewed cumulatively, disclose a clear pattern of abuse of process of law, coupled with an attempt at forum shopping in order to set aside permissions

lawfully granted in favour of this Respondent by the competent authority.

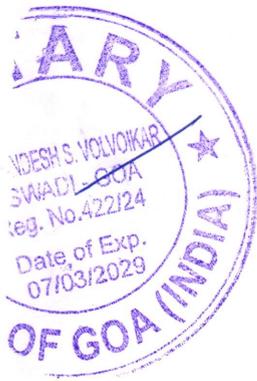
16. Without prejudice to the foregoing, and before adverting to the merits (or rather, the demerits) of the contentions advanced by the Applicant, this Respondent respectfully craves leave of this Hon'ble Tribunal to first raise certain preliminary objections qua the very maintainability of the present Appeal. The same are raised without prejudice to one another and are being urged in the alternative.

17. The application under reply is misconceived, inasmuch as the same seeks to indirectly assail the original decision of Respondent No. 1 passed in 2024 after more than a year. Such an approach or assail is impermissible under the overall scheme of the NGT Act read with the CRZ Regulations. The decisions to grant permission are taken in Meetings of Respondent No. 1, and the Minutes of such Meetings are published in the public domain and are available on the website of Respondent No. 1.



18. Even otherwise, the delay sought to be condoned is beyond the purview of what is statutorily permissible under the NGT Act.

19. At the very outset, this Respondent submits that a bare perusal of the Appeal Memo makes it apparent that the Applicant has sought to invoke the jurisdiction of this Hon'ble Tribunal purportedly under Section 16(g) read with Section 14 of the National Green Tribunal Act, 2010 (**NGT Act**).



20. It is respectfully submitted that such invocation is fundamentally misconceived and legally untenable. The jurisdiction exercised under Section 16 (Appellate jurisdiction) and that under Section 14 (Original jurisdiction) are distinct, independent, and mutually exclusive.

21. The Applicant, in the present case, has sought to blend and overlap these two jurisdictions by styling the proceeding as an “appeal” while simultaneously canvassing issues in the nature of an original environmental dispute. Such attempt at combining the two jurisdictions is impermissible in law and renders the present appeal incompetent and non-maintainable.
22. This Respondent respectfully submits that jurisdiction vested unto this Hon’ble Tribunal under Section 16(g) of the NGT Act cannot be stretched or misused.
23. Without prejudice to the foregoing preliminary objections, it is submitted that the Applicant lacks the requisite locus standi to invoke the jurisdiction of this Hon’ble Tribunal.
24. The Applicant, being a commercial assignee of a debt, has not demonstrated any direct, personal, or substantive interest in the permission or approval under challenge, nor has any environmental damage and/or harm has been shown



to have been caused by this Respondent pursuant to the Impugned Approval.

25. Pertinently, the Applicant is not an “aggrieved person” as contemplated under the National Green Tribunal Act, 2010, and its interest is purely financial. Environmental jurisdiction cannot be invoked to advance private or commercial motives.



26. Without prejudice to the Respondent’s contentions and assuming, arguendo, the case of the Applicant, it is clear that the Applicant is, in essence, a third-party Asset Reconstruction Company which has allegedly acquired certain mortgage interests in the subject land. Such commercial or contractual interests do not confer locus standi in an environmental appeal.

27. The concept of an “aggrieved person” under the NGT Act must be interpreted cannot be extended to accommodate alleged creditors, assignees, or other commercial

23
S

stakeholders. Locus standi must be proximate, direct, and legally cognizable.

28. The Applicant has approached this Hon'ble Tribunal with most unclean hands. Despite being aware of permissions, its effects and development carried out, the Applicant deliberately withheld relevant documents to manufacture a false claim of ignorance and revive a stale grievance.

29. It is a settled principle that a party who fails to act diligently cannot claim equitable relief. Delay cannot be condoned on vague or self-serving pleas of ignorance, particularly by institutional litigants. The Appellant's plea does not satisfy even the minimal threshold of "sufficient cause."

30. Without prejudice to the foregoing submissions, it is respectfully submitted that even the application under reply itself is fundamentally misconceived and legally untenable. The records further reveal that the present application under reply dated 05.07.2025 is a subsequent application for



condonation of delay filed only after the present Appeal was taken up for hearing on 30.06.2025.

31. This Respondent respectfully submits that there cannot be two separate applications for the same purpose filed in the same proceeding. Further, the present application under reply does not indicate under which provision or enabling section of law it is filed.



32. Disconcertingly, the Applicant claims, without any supporting material, that this second application presently under reply was filed pursuant to directions of this Hon'ble Tribunal. Such a claim is factually incorrect and cannot be substantiated inasmuch as no such direction has been communicated to this Respondent, nor does the Order dated 30.06.2025 make any mention of such a direction.

33. Without prejudice to the above, it is further submitted that even if the application under reply were to be treated as maintainable, then, even in the second application, the

[Handwritten signature]

Applicant has once again sought condonation of only two (2) days' delay, which is factually and legally erroneous.

34. The delay cannot be restricted solely from the date as claimed and portrayed by the Applicant as the Impugned Approval granted on 02.09.2024, has been in the public domain since that date. Therefore, the period of limitation and consequential delay must necessarily be considered throughout the entire period from the original permission and not be artificially truncated to suit the Applicant's convenience.

35. Without prejudice to the foregoing submissions, it is respectfully submitted that even if the application under reply were to be considered on its own merits, the delay in filing the present Appeal is nevertheless grossly inordinate, wholly unexplained, and entirely unjustifiable.

36. This Respondent submits that the statutory period of limitation for filing appeals, as prescribed under Section 16



of the NGT Act, is required to be construed strictly and rigorously. The right to appeal under Section 16 is a statutory right, and not a mere equitable privilege. Consequently, once the period of limitation has expired, the right to file an appeal ceases to exist.



37. Without prejudice, this Respondent submits that the Applicant's claim that the period of limitation should commence from the date of communication of the Impugned Approval is wholly untenable.
38. Significantly, communication such as the one under challenge is placed in the public domain as part of standard departmental practice. As such, the application under reply is clearly barred by law.
39. The material on record clearly demonstrates that the Impugned Order was circulated among public departments and was otherwise accessible in the public domain.

40. Consequently, the duty of diligence lies squarely upon the Applicant, who claims to be aggrieved.
41. Without prejudice, it is respectfully submitted that even if the Applicant's argument regarding limitation commencing from the date of communication is taken at its face value, the same exposes its untenably contrived nature.
42. The Applicant has offered no cogent explanation for its failure to approach this Tribunal at earlier point of time and/or failure to exercise due diligence in the matter. After filing the complaint before Respondent No. 1, a site inspection was conducted based on the complaint, yet the Applicant has failed to demonstrate any bona fide conduct or diligence in pursuing its alleged grievance.
43. The Applicant cannot be permitted to reap the benefits of its own inaction or indolence, particularly where rights have already been crystallized and made public. The law requires



[Handwritten signature]

the Applicant to show active and timely due diligence, which is wholly absent in the present case.

44. The reliance placed by the Applicant upon Regulation 4.2(vi) of the CRZ Notification is wholly misplaced and misconceived particularly in the facts and circumstances of the present case.



45. It is denied that the Applicant is an affected party as alleged and the Applicant is put to strict proof thereof. It is denied that the Applicant had no notice of the proceedings or the order passed by the Respondent No. 1 as alleged. It is denied that the delay in filing the present Appeal is bona fide as alleged. It is denied that the delay is 2 days as alleged. It is denied that delay was occasioned on the ground of time taken in scrutinizing the voluminous documents and thereafter, to file various appeals as alleged.

46. It is denied that during the hearing on 30.06.2025, this Hon'ble Tribunal directed the Applicant to move an

application seeking condonation of delay commencing from the date of Impugned Permission (02.09.2024) as alleged and the Applicant is put to strict proof thereof.

47. It is denied that the present Appeal falls well within the outer limit of 60 days prescribed under the proviso appended to Section 16(g) of the NGT Act as alleged. It is denied that the Applicant became aware of the Impugned Approval on 20.03.2025, during the course of proceedings before Respondent No. 1 as alleged.

48. It is denied that the Applicant is entitled to file the present Appeal as alleged and the Applicant is put to strict proof thereof. It is denied that the Applicant is a "person aggrieved" as alleged and the Applicant is put to strict proof thereof.

49. It is denied that the Impugned Permission was never put in public domain as alleged and the Applicant is put to strict proof thereof. It is denied that the Applicant had no prior



A blue handwritten signature or mark.

occasion to gain knowledge of / about the Impugned Permission before 20.03.2025 as alleged and the Applicant is put to strict proof thereof. It is denied that the limitation period for filing an Appeal began to run only from 20.03.2025 as alleged and the Applicant is put to strict proof thereof. This Respondent shall rely on the true and correct interpretation of the relevant provisions of the laws.



50. It is denied that the period of limitation is to be calculated from the date of communication of the order under challenge and not from the date of the original order itself as alleged and the Applicant is put to strict proof thereof.

51. It is denied that the Impugned Permission was neither served upon, nor published as alleged by the Applicant and the Applicant is put to strict proof thereof.

52. It is denied that there is any default on the part of the Respondent No. 1 in complying with the statutory requirement as alleged and the Applicant is put to strict

proof thereof. It is denied that there is any bar from raising the defense of limitation as alleged and the Applicant is put to strict proof thereof.

53. The reliance sought to be placed by the Applicant on the judgments are completely misplaced and erroneous interpretation of the ratio of said judgements.

54. It is denied that there are any CRZ/NDZ violations carried out by this Respondent as alleged by the Applicant and the Applicant is put to strict proof thereof. It is denied that any illegal and unlawful commercial constructions have been carried out by this Respondent in the CRZ area of Village Agonda as alleged and the Applicant is put to strict proof thereof. The reliance sought to be placed by the Applicant on the Complaint dated 07.02.2024 and the Application dated 21.06.2024 is denied and disputed. This Respondent shall rely on the true and correct interpretation thereof.



A blue handwritten signature.

55. It is denied that Respondent No. 1 could not have granted permission after 03.01.2017 as alleged and the Applicant is put to strict proof thereof.

56. It is denied that at no point was the order uploaded on any official website, published, or otherwise made accessible to the Applicant or members of the public at large as alleged and the Applicant is put to strict proof thereof. It is denied that the Applicant has any locus as alleged and the Applicant is put to strict proof thereof. It is denied that the Applicant is a secured creditor / decree holder / mortgagee of the subject property as alleged and the Applicant is put to strict proof thereof.



57. It is denied that the delay cannot be attributed to any lapse or negligence on the part of the Applicant as alleged and the Applicant is put to strict proof thereof. It is denied that any lapse or negligence is squarely due to the statutory authority's failure discharge its obligations as alleged and the Applicant is put to strict proof thereof. It is denied that

[Handwritten signature]

there exists any justification for computing the limitation from the date of actual knowledge as alleged and the Applicant is put to strict proof thereof. It is denied that the present Appeal falls well within the extendable period of limitation set out in proviso to section 16(g) of the NGT Act, from the date of communication as alleged and the Applicant is put to strict proof thereof.

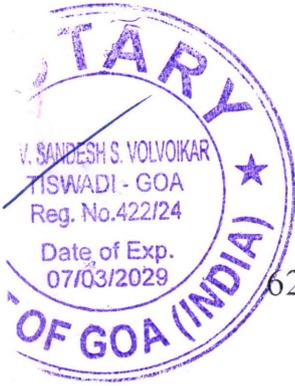
58. In the light of the above, this Respondent submits that entertaining the present Appeal or condoning the delay would cause irreparable prejudice to this Respondent. The Respondent has acted in good faith, in accordance with law, and relied upon the validity of the Impugned Order and prior approvals in exercising its rights and obligations.

59. The delay sought to be condoned is neither minimal nor innocuous. permissions, once issued and acted upon, equity lies in favour of this Respondent.



60. This Respondent submits that permitting such a belated and procedurally defective application would be tantamount to an abuse of process of law. Such conduct is malafide, vexatious, and contrary to the purpose of the NGT Act.

61. Without prejudice, this Respondent states that entertaining the present Appeal would also prejudice other stakeholders and public authorities, as it would open the floodgates for collateral challenges.



62. Therefore, in the light of the above, it is respectfully prayed that this Hon'ble Tribunal may be pleased to reject the application for condonation of delay with costs and consequently dismiss the Appeal.

Date: 07.11.2025

Place: Panaji, Goa

Respondent No. 2

AFFIDAVIT

I, **MR. UDAY S. DESSAI**, son of Mr. S. Dessai, major in age, resident of Char-rasta, Canacona Road, Canacona, Goa, 403702, the Respondent No. 2 herein, do hereby on solemn affirmation state and submit as follows:

1. I say that I have filed the above reply before this Hon'ble Tribunal opposing the application for condonation of delay dated 05.07.2025.
2. I say that the contents of the above reply at paragraph nos. 1, 2, 3pt, 4pt, 5pt, 6pt, 7pt, 8, 9, 10, 11, 12, 13pt, 14pt, 15pt, 16pt, 17pt, 18, 19pt, 20pt, 21pt, 22pt, 23pt, 24pt, 25pt, 26pt, 27pt, 28pt, 29pt, 30pt, 31pt, 32pt, 33pt, 34pt, 35pt, 36pt, 37pt, 38pt, 39, 40pt, 41pt, 42, 43pt, 44pt, 45, 46, 47pt, 48pt, 49pt, 50, 51, 52pt, 53, 54, 55, 56, 57pt, 58, 59, 60pt, 61 and 62 are true and correct to my personal knowledge and belief and/or based on information derived from the records and/or inferences.



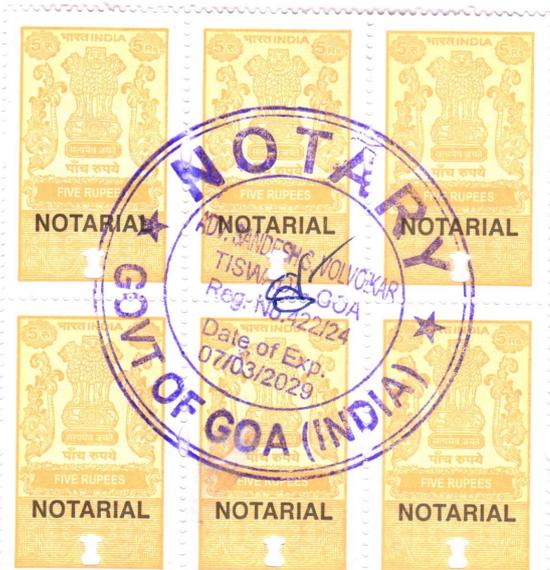
3. I say that the contents of the above reply at paragraph nos. 3pt, 4pt, 5pt, 6pt, 7pt, 13pt, 14pt, 15pt, 16pt, 17pt, 19pt, 20pt, 21pt, 22pt, 23pt, 24pt, 25pt, 26pt, 27pt, 28pt, 29pt, 30pt, 31pt, 32pt, 33pt, 34pt, 35pt, 36pt, 37pt, 38pt, 40pt, 41pt, 43pt, 44pt, 47pt, 48pt, 49pt, 52pt, 57pt and 60pt are in the nature of legal submissions which I believe to be true and correct.

4. I say that the contents of the present Affidavit at paragraph nos. 1, 2 and 3 above are true and correct to my personal knowledge and belief.



Solemnly affirmed at Panaji, Goa,
On this 7th day of November, 2025.

DEPONENT



SOLEMNLY AFFIRMED AND VERIFIED
BEFORE / ME BY Mr. Velai S. Desai
WHO IS IDENTIFIED BEFORE/ME
BY Panama AJSPDC138C
WHOM I KNOW
SERIAL NO. 2413 DATED 7/11/2025

Sandesh 7/11/2025
SANDESH S. VOLVOIKAR
ADOCATE & NOTARY AT TISWADI TALUKA
AT PANAJI
STATE OF GOA (INDIA)

MINUTES OF THE 402ND MEETING OF THE GOA COASTAL ZONE MANAGEMENT AUTHORITY (GCZMA) HELD ON 11/06/2024 at 3.30 PM. IN THE CONFERENCE HALL, FOURTH FLOOR, DEMPO TOWER, PATTO-PANAJI-GOA.

The 402nd Meeting of the Goa Coastal Zone Management Authority (GCZMA) was held under the Chairmanship of the Secretary (Environment), on 11/06/2024 at 03.30 p.m. in the Conference Hall, Fourth Floor, Patto-Panaji –Goa.

The following members were present for the meeting on 11/06/2024.

1. Secretary, Environment & Climate Change /Chairman(GCZMA)
2. Representative on behalf of Director, Directorate of Panchayat, Panaji Goa.
3. Representative on behalf of Principal Engineer, PWD, Panaji Goa.
4. Representative on behalf of Principal Chief Engineer, WRD, Panaji Goa.
5. Mrs Radha Rao, Expert Member,(GCZMA)
6. Shri GaneshVelip, Expert Member, (GCZMA)
7. Dr. Sushant Naik, Expert Member,(GCZMA)
8. Director, Environment& Climate Change /Member Secretary, (GCZMA)

Item No.1

Case No.1.

TO DECIDE ON ANJUNA MATTERS PURSUANT TO THE DIRECTIONS OF THE HON'BLE HIGH COURT OF BOMBAY AT GOA.

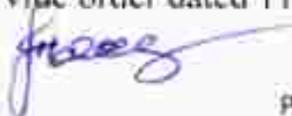
Background: The Goa Coastal Zone Management Authority (hereinafter referred to as 'the GCZMA' in short) has been constituted by the Ministry of Environment & Forests (MoEF), Government of India pursuant to the directions of the Hon'ble Supreme Court of India to deal, inter alia, with violation of the Coastal Regulation Zone (CRZ) Notification 2011 and implementation of the CRZ Notification.

A complaint letter dated 22/08/2022 was filed by Ramesh Mazumdar to this Authority regarding illegal construction of structure on sea shore of Anjuna beach by Augusta D'souza.

A Writ Petition bearing no.2148/2022 (f) was filed by the Ramesh Mazumdar inter alia stating inaction on part various authorities on his complaint regarding said illegal construction.

The Hon'ble High Court of Bombay after hearing the matter vide order dated 4/10/2022 directed this authority along with Police Inspector Anjuna Police Station to conduct site inspection and submit status of construction at site. A site inspection was carried out by officials of GCZMA and Police Inspector Anjuna on 04/10/2022 and report submitted to the Hon'ble High Court of Bombay.

The matter was again heard by the Hon'ble High Court on 11/10/2022. The Hon'ble Tribunal vide order dated 11/10/2022 directed as follows:-




"5. For the present, we direct the Panchayat to forthwith go to the site and seal the construction. The Panchayat should also find out and report who has actually carried out this construction. The Police Inspectors of Anjuna Police Station should also depute police perso

nnel at the site to ensure that the construction is sealed and there is no further construction activity at the site. Further, the Police Inspector should ensure that the construction is not occupied or any activity is carried out through the same. This structure shall not be put to any use."

The matter was heard on 18/10/2022 by Hon'ble High Court of Bombay at Goa. The Hon'ble High Court of Bombay at Goa in Writ Petition bearing no.2148/2022 (f) vide order dated 18/10/2022 directed as follows:-"12. Accordingly, we direct the GCZMA and the Panchayat authorities to immediately hold a joint site inspection on Anjuna beach and to find out the status of not only the structures seen in the photographs but also the status of all such similar structures on Anjuna beach. Mrs Augusta D'Souza is perhaps right in her submission that even the other illegal structures cannot be allowed to remain on the beach.

13. According to us, it is rather difficult to accept that all these structures have come up either without the knowledge of the Panchayat or police authorities. In any case, we will examine this issue a little later. The Panchayat and the GCZMA should file before us a full report about the status of constructions on this Anjuna beach."

That further vide order dated 19/10/2022 the Hon'ble High Court of Bombay at Goa in Writ Petition bearing no.2148/2022 (f) has while disposing off the petition directed as follows:- "9. From the photograph placed in this case at least, prima facie, there seem to be several other structures that have come up in the No Development Zone or right on the Anjuna beach. Therefore, by our order dated 18th October 2022, we had directed the Panchayat and the GCZMA officials to hold a joint inspection and file a report on the status of all such constructions on the Anjuna beach.

10. However, we propose to dispose of this Petition by registering the material in this Petition as a Public Interest Litigation (Suo Motu) on the subject of illegal, unauthorized constructions on Anjuna beach. Therefore, the direction for joint inspection and submission of the report should be considered as a direction made in Public Interest Litigation (Suo Motu).

11. The Registry is directed to register a separate Public Interest Litigation (Suo Motu) in the above terms. The State of Goa, through the Chief Secretary, Village Panchayat of Anjuna – Caisua, Goa Coastal Zone Management Authority, and the Police Inspector, Anjuna Police Station, to be impleaded as the Respondents in the Public Interest Litigation (Suo Motu). Place the Public Interest Litigation (Suo Motu), after the same is registered and numbered, for consideration on 9th November 2022.

12. The learned Advocate General states that the report of the joint inspection and action taken report, if any, will be placed in Public Interest Litigation (Suo Motu) on 9th November 2022.




13. This Petition is disposed of with the above directions and accepting the above undertaking. Therefore, though this Petition is disposed of, the material therein and pleadings should be placed in the Suo Motu Petition.

14. The issue of prima facie inaction on the part of the Authorities will now be examined in the Suo Motu Petition.

15. There shall be no order for costs."

Pursuant the directions of the Hon'ble High Court of Bombay at Goa this Authority along with the officials of GCZMA and the Secretary of Village Panchayat Anjuna-Caisua conducted a joint site inspection from 28/10/2022 at 11.00 and onwards and the said exercise completed on 06/11/2022. The said officials submit a joint report to this Authority.

The said matter was taken up in the 333rd GCZMA Meeting held on 02/03/2023. The Authority after detailed discussion and due deliberation decided to issue necessary notices to concerned parties in order to comply with directions of the Hon'ble High Court of Bombay at Goa.

That further vide order dated 01/03/2023 the Hon'ble High Court of Bombay at Goa has while disposing off the petition directed as follows:-*At least prima facie, around 275 structures were found to be on the Anjuna beach and in NDZ area. It is the duty of the Goa Coastal Zone Management Authority (GCZMA), in the first place, to prevent the mushrooming of such constructions. In any case, after this material is placed on record by the Panchayat, it is certainly the duty of the GCZMA to inspect the beach/NDZ at Anjuna and initiate action in accord with law. 6. Learned Advocate General points out that the inspection which was carried out earlier was a joint inspection by the GCZMA and the Panchayat authorities. If this is the position, then, the GCZMA should also take action in accord with law particularly because the inspection report reveals that these structures were in the NDZ. 7 The GCZMA is therefore directed to take action in accord with law against these structures.*

That further vide order dated 11/04/2023 the Hon'ble High Court of Bombay at Goa has while disposing off the petition directed as follows:-*Learned Advocate General states that the GCZMA will initiate action against the 175 structures for which the Panchayat has discharged the show cause notices. He states that the GCZMA will complete this action as expeditiously as possible and in any case within six months from today*

That further vide order dated 26/04/2023 the Hon'ble High Court of Bombay at Goa has while disposing off the petition directed as follows:-*Accordingly, we quash and set aside the resolutions dated 13.01.2023, 06.02.2023, 20.02.2023, 14.03.2023, 15.03.2023 and 18.03.2023, which are tabulated herein above. Since we have set aside the above referred resolutions of the Panchayat, we deem it proper to direct the Village Panchayat of Anjuna-Caisua to decide and pass necessary orders on 175 show cause notices issued to the occupants/owners of these structures afresh, within period of two months from today. The legality of these structures shall be decided only in terms of Section 66 of the Act i.e. to determine whether the Panchayat has issued any construction license under Section 66 of the Act to these structures either under the Goa Panchayat Raj Act or*

Jalez

De

under the Goa (Regulation of Land Development and Building Construction) Act, 2008 and the Goa Land Development and Building Construction Regulations, 2010, and the procedure set out therein as referred to in this order. It is made clear that the production of house tax receipts or the trade license or electricity bills or water bills to prove the legality of the structures would be irrelevant for the purpose of passing an order on the show cause notice under Section 66 of the Act. The sole criteria for the Panchayat's decision under that provisions would be, whether it has issued a valid building license under the Act. Needless to say, that this decision would be always subject to the decision of the GCZMA on the legality of these structures under the CRZ notification and no discharge of the show cause notices can be granted on any other conditions.

That upon close perusal of the said joint site inspection report submitted by officials of GCZMA along with Secretary of Village Panchayat Anjuna-Caisua the GCZMA issued Show Cause Notice to various Violators. The said Violators filed their Replies to the Show Cause Notice. The Violators were directed to remain present for a personal hearing and the details are as under:

Case No 1. 1

Romeo Lane Resto-Bar/Club Its Owner and representative Mr. Robert F. Coutinha and Mr. Vidur Sheth Anjuna Bardez Goa (Report No 161, 162)

The Authority issued show cause notice to the Respondent for following violations

Report No	Survey Nos & village	Name of violators	Types of structures	GPS reading
161	Anjuna Bardez	213/5 Romeo Lane Resto-Bar/Club	Temporary Structure of Bamboo/wood (at entrance)	15° 35' 29.02"
				73° 44' 05.84"
162				15° 35' 28.97"
		Robert F. Coutinho	Temporary Structure of Bamboo/wood (at entrance and leading to the restaurant deck)	73° 44' 05.62"
				15° 35' 28.96"
		Vidur Sheth	Laterite stone staircase leading to Restaurant Deck	73° 44' 05.39"
				15° 35' 28.96"
				73° 44' 05.39"
			Metal fabricated G+1 with deck on top and kitchen /restaurant below with permanent	15° 35' 30.98"
				73° 44' 01.79"

				plinth	15° 35' 31.13"
					73° 44' 01.63"
					15° 35' 31.81"
					73° 44' 01.99"
					15° 35' 32.40"
					73° 44' 00.94"

The said matter was deliberated during 358th GCZMA meeting held on 30/08/2023 and in said meeting Advocate present for Respondent. He submitted that reply has been filed. The Authority adjourned the matter and further decided to communicate the next date.

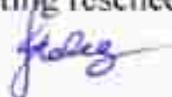
Matter placed in 367th meeting of GCZMA held on 03/11/2023 and in said meeting Respondent advocate shri. Austin D'Souza appeared and filed reply on behalf of Respondent. The Respondent advocate requested time to file additional documents on record. The Authority on request of learned advocate for Respondent decided to grant last and final opportunity to the Respondent production of additional documents failing which Authority will proceed ex-parte in the matter as present matter is hon'ble High court direction matter and posted matter on 20/11/2023 at 3.00 pm.

Matter placed in 370th Meeting of GCZMA held on 20/11/2023 and in said meeting The advocate for Respondent present and submitted that another matter of same subject structures is pending before this Authority hence prayed that same shall be tag together with present proceeding. Authority Decided to conduct fresh site inspection in the present matter through Expert Member of GCZMA shri. Dilip Arolkar on 22/11/2023 at 11.00 am and posted matter on 27/11/2023 at 3.00 PM.

The said matter was deliberated in 374th meeting held on 27/11/2023 the minutes to be read as under: - The Advocate for Respondent and submitted that he has not received site fresh site inspection report. The Authority directed Respondent to collect the site inspection report copy and file reply if any on next date of hearing posted matter on 30/11/2023 at 3.00 pm.

The Advocate for Respondent present and submitted that he want to file reply to the fresh site inspection report conducted by this Authority through its Expert Member. The Authority granted opportunity to the Respondent to file his reply to the fresh site inspection report. Matter posted on 05/12/2023 at 3.00 pm

However on 05/12/2023 GCZMA meeting couldn't happened and postponed and fixed on 15/12/2023 at 3.00 pm The Meeting scheduled on 15/12/2023 could not take place hence meeting rescheduled on 21/12/2023





The matter was taken up in the 378th GCZMA Meeting held on 22/12/2023, proceeding: Adv. A. Phadte present for the Respondent. Copy of the fresh site inspection report has been collected by the Respondent. Decision: The Authority directed the Advocate for the Respondent to file reply if any within a week and posted the matter for orders on 09/01/2024 at 3.00pm

The matter was taken up in 380th GCZMA Meeting held on 09/01/2024 and it was decided to post the matter for orders on 30/01/2024.

The matter was taken up in the 390th GCZMA meeting held on 05/03/2024 was rescheduled to 12/03/2024 Proceeding: Adv for the Respondent present. She stated that she has complied with the directions and that the matter is also pending in the High Court and is for filing compliance. Decision: The Authority decided to adjourn the matter in view of the compliance to be carried out by the Respondent and posted the matter on 02/04/2024 at 3.30pm.

The matter was taken up in the 392nd GCZMA Meeting held on 02/04/2024 the proceeding at the hearing Adv S Drago Present for the Respondent. Adv stated that she sought time of two weeks from the Hon'ble High Court for compliance and the Hon'ble High Court has granted extension of time. The Authority decided to considered the request and granted time and posted the matter on 18/04/2024 at 3.30p.m

The Matter was taken up in the 394th GCZMA Meeting held on 18/04/2024 the proceeding hearing Adv S Drago Present for the Respondent. Adv stated that she sought time of two weeks from the Hon'ble High Court for compliance and the Hon'ble High Court has granted extension of time. The Authority decided to considered the request and granted time and posted the matter on 23/04/2024 at 3.30p.m

However the matter was not listed for the hearing on the 23/04/2024; hence common date was given and posted on 16/05/2024 at 3.30p.m

The Matter was taken up in the 399th GCZMA Meeting held on 16/05/2024 the proceeding: Respondent absent. Decision: Matter posted for orders on 04/06/2024 at 3.30p.m

The Authority issued a notice of preponement to the Respondent preponing the date from 04/06/2024 at 3.30p.m to 28/05/2024 at 3.30p.m

The matter was taken up in the 401st GCZMA Meeting held on 28/05/2024 the Proceeding Adv S Drago present on behalf of the Respondent. The Authority's Decision: The Authority decided to carry out inspection of the Site in question to verify if the Respondent has indeed carried out self demolition or not. The inspection is fixed on 30/05/2024 at 11 am onwards and the next date is fixed for hearing on 13/06/2024.

The matter is placed in today's meeting for clarification. Parties are intimated about today's hearing.




Proceeding: Adv S Drago present on behalf of the Respondent. the Respondent requested for a copy of the Site inspection report.

Decision: The Authority directed the Respondent to take the copy of the Site Inspection Report and submit their say and subsequently posted for orders.

Case No 1.2

Eliamo Pereira R/o Vagator Anjuna Bardez Goa (Report No 152)

Authority issued show cause notice to the Respondent for following violations.

Report No	Survey Nos &village	Name of violators	Types of structures	GPS reading
152	Anjuna Bardez	213/23-A	Eliamo Pereira R/o Vagator,Anjuna	Boundary Start 15°35'38.69" 73°44'08.46"
153			Temporary Shed with Metal Frame of Steel Tube sections &Concrete Plinth With Tile Flooring.	15°35'38.54" 73°44'08.47"
			Boundary South Eastern (End)	15°35'36.89" 73°44'08.42"
			Metal Deck projecti	15°35'36.78" 73°44'08.36"
				15°35'36.77" 73°44'08.06
				15°35'36.79" 73°44'07.93"
				15°35'36.83" 73°44'07.59"
				15°35'38.67" 73°44'08.15"
				15°35'38.57" 73°44'07.75"

The Authority issued show cause notice to the Respondent for following violations

The Authority issued Show cause Notice is present matter accordingly parties are called for personal hearing for discussion and deliberation in the matter.

Matter placed in 367th meeting of GCZMA held on 03/11/2023 and in said meeting Advocate for Respondent present and submitted that he had obtained permission from GCZMA and submitted that this Authority issued two cause notices with respect to report No.153 and 152 which is same survey number and same belongs to Respondent therefore prayed same shall be heard together. The Authority after detail decision as there are multiple structures in survey Number 213/123-A of village Anjuna decided to conduct fresh site inspection of subject matter survey 213/123-A of village Anjuna through its




Expert Member on 14/11/2023 at 11.00 am onwards. The matter fixed for further hearing on 20/11/2023 at 3.00 pm.

Matter placed in 370th Meeting of GCZMA held on 20/11/2023 and in said meeting none present for Respondent. The Authority noted that in present matter fresh site inspection conducted through Expert Member of GCZMA and submitted report. The Authority decided to grant one opportunity to the Respondent to file reply to the fresh site inspection report and posted matter on 27/11/2023 at 3.00 pm.

The matter was taken up in the hearing on 27/11/2023; Proceeding: - The Respondent advocate present for Respondent and sought time to file reply on fresh site inspection report. Decision: - Authority decided to grant time to the Respondent and posted matter for on 05/12/2023 at 3.00 pm

However on 05/12/2023 GCZMA meeting couldn't happened and postponed and fixed on 15/12/2023 at 3.00 pm The Meeting scheduled on 15/12/2023 could not take place hence meeting rescheduled on 21/12/2023.

The matter was taken up in the 378th GCZMA Meeting held on 22/12/2023. Proceeding: Respondent present in person. Decision: The Authority decided to conduct DSLR mapping through DSLR mapping on 5/01/2024 and posted the matter on 09/01/2024 at 3.00pm.

The matter was taken up in 380th GCZMA Meeting held on 09/01/2024 and Proceedings Adv for Respondent present Adv states that all the documents are on records and he has no more documents to place before the Authority. Decision: The Authority heard the parties and posted the matter for orders on 30.01.2024

The matter was taken up in 383rd GCZMA the proceeding: Respondent absent. The decision is that in view of principal of natural justice matter posted for orders on 20/02/2024 at 3.30p.m

The matter was taken up in the 390th GCZMA meeting held on 05/03/2024 was rescheduled to 12/03/2024 Proceeding Respondent Absent Decision: In view of principles of natural justice matter is posted for further hearing on the 02/04/2024 at 3.30pm

The matter was taken up in the 392nd GCZMA Meeting held on 02/04/2024 the proceeding at the hearing Adv Amey Kakodkar present on behalf of the Respondent and sought time to file reply. The Authority decided to post the matter on 18/04/2024 at 3.30p.m

The Matter was taken up in the 394th GCZMA Meeting held on 18/04/2024 the Proceeding: Adv Amey Kakodkar present on behalf of the Respondent and sought time to file reply. The Authority decided to post the matter on 23/04/2024 at 3.30p.m

However the matter was not listed for the hearing on the 23/04/2024; hence common date was given and posted on 16/05/2024 at 3.30p.m

The Matter was taken up in the 399th GCZMA Meeting held on 16/05/2024 the proceeding: Adv for Respondent present and filed her reply. The Authority's Decision: The Authority decide to hold a fresh Site Inspection on 30/05/2024. Adv for the Respondent accepted the notice. Posted the matter on 04/06/2024 at 3.30p.m.

That the meeting scheduled on 04/06/2024 at 3.30p.m was adjourned and rescheduled to 11/06/2024 at 3.30p.m


Page 8 of 119



Proceedings: Adv for the Respondent present. The Respondent submitted that he has not carried out any illegal construction in the said property nor that he has violated any provisions of CRZ norms. He submitted that the owner of the property namely Eliano Pereira has leased out the property to him and accordingly he has obtained all the permission from all of the statutory authorities including that of this Authority such as NOC from local body dated 23/05/2023 to operate a temporary shack and 5 wooden cottages. He has also placed on record a construction license issued by the local body and the approval conveyed by this Authority dated 21/10/2022. He hence prayed that Show Cause Notice as issued against him be withdrawn & proceedings be dropped.

Decision: The Authority has observed that although the approval was granted to the Respondent for temporary shack & five wooden cottages what was observed on ground is that the Respondent has affixed floor tiles in the temporary shed which is shack cum restaurant area. This aspect is fortified by virtue of the mapping carried out by the officials of the Survey Department. When any approval is conveyed by this authority in NDZ areas on account of special provisions which are for the State of Goa in CRZ Notification 2011 in order to promote tourism, the person who has obtained such approval cannot bypass the character of the temporary structure to that of something which is benign to the coastal ecology i.e. the placement of floor tiles with concrete. This Authority hence deemed it fit to issue directions to the Respondent to remove flooring of the tiles and to restore the land to its original position and to remove/ demolish all such structures which are not in accordance to the approval conveyed by this authority.

Case 1.3

Blanch D'Souza

Village / Taluka	Survey No.	CRZ Zone	Name of Premises	Details of Structures	Owner/ Occupier	GPS Reading	Remarks	Distance from HTL
	129/32	CRZ-III NDZ	Eva Café	Ino temporary structure with bamboo mesh roofing(part structure with laterite masonry walls) covered by GI sheets, masonry compound wall on all sides.	Blanch Dsouza, D140, Dattawadi, Mhapusa Goa, M.No.: 9970668845	15.5801789 N, 73.7382582 E	operational	Within CRZ Limits

During the 252nd GCZMA Meeting held on 08/08/2023 Proceeding: Adv. S. Mamhare for Respondent present and submitted that he has filed reply and sought time to argue. Decision: The Authority adjourned the matter and further decided to communicate the next date.

Proceeding: Respondent absent. The Authority perused the reply and noted that Blanch has stated that the property does not belong to her and that it belongs to Thomas. Hence fresh SCN to be issued to Thomas. Since the Respondent is issued a Show cause notice for another structure (at Sr. No. 48 of this Minutes), the Authority decided to hear the parties in respect to this violation without issuing fresh notice as the party is before the Authority with regards to other violation in same survey number. The Authority posted this matter on 17/11/2023.

The said matter was deliberated in 369th GCZMA held on 17/11/2023 Proceeding: Adv N. Lobo having Adv registration no MAH/5371/2022 stated that he is appearing for Blanch D'Souza and has already filed reply to the SCN and Adv Supekar claims the Violation noted under the name Blanch D'Souza, and establishment operated in the name of Eva Café and waives issue of fresh SCN. Adv admits that the property bearing Sy No 129/32 belongs to the Respondent. Adv also undertook to file say with regards to violations noted as Eva Café by Tuesday 21/11/2023. The Authority on request of learned advocate for Respondent decided to grant last and final opportunity to the Respondent for filing the reply to SCN on Tuesday 21/11/2023 and posted the matter for orders on 24/11/2023 at 2.30 pm.

The said matter was deliberated in 373rd GCZMA held on 24/11/2023 Proceeding: Adv for Respondent present and sought for time on account of their festival Decision: The Authority considered the request and granted time and posted the matter on 27/11/2023 at 3.00 pm.

The matter was taken up in the 374th GCZMA Meeting held on 27/11/2023 Adv for the Respondent present and submitted that the Sy No 129/32 does not belong to him. The Authority after hearing the Respondent decided to hold site inspection on 28/11/2023 in order to know the exact position at loco and posted the matter on 30/11/2023

The matter was taken up in the 375th GCZMA Meeting held on 30/11/2023 Adv for respondent present and sought time to argue the matter. Matter posted on 05/12/2023 for arguments

However on 05/12/2023 GCZMA meeting couldn't take place and hence the matter was fixed on 15/12/2023 at 3.00 pm. The Meeting scheduled on 15/12/2023 once again could not take place and hence meeting rescheduled on 21/12/2023. The matter was now posted on 09/01/2024.

The matter was taken up in 380th GCZMA Meeting held on 09/01/2024 and it was decided to post the matter for orders on 30/01/2024

The matter was taken up in 383rd GCZMA held on 30/01/2024 the proceeding is that the Respondent present, decision As orders are not ready, matter posted for pronouncement of orders on 20/02/2024 at 3.30 p.m

The matter was taken up in the 390th GCZMA meeting held on 05/03/2024 was rescheduled to 12/03/2024 Proceeding: Adv for the Respondent present. The Respondent stated that the survey number mentioned in the SCN is 129/32 but the property of the Respondent bears Sy No. 129/45 of Anjuna Village, hence the fresh SCN to be issued.

The Authority put out to the Respondent that since the Respondent has filed reply with regards to the violation mentioned in the SCN and has accepted to amend the Sy No 129/45. Decision: The Authority amends the SCN from Sy No 129/32 to 129/45 and the Respondent gives his consent and stated that he has already filed reply with reference to Sy No 129/45. The Authority decides to proceed with the matter and posted the matter on 02/04/2024 at 3.30pm.

The Matter was taken up in the 392nd GCZMA Meeting held on 02/04/2024 the Proceeding: Adv for Respondent present. Decision: The Authority posted the matter on 23/04/2024 at 3.30p.m for orders.

However the matter was not listed for the hearing on the 23/04/2024; hence common date was given and posted on 16/05/2024 at 3.30p.m

The Matter was taken up in the 399th GCZMA Meeting held on 16/05/2024 the proceeding: Respondent absent. The Authority's Decision Matter posted for orders on 04/06/2024 at 3.30p.m

That the meeting scheduled on 04/06/2024 at 3.30p.m was adjourned and rescheduled to 11/06/2024 at 3.30p.m

Proceeding: Respondent absent

Decision: The Authority posted the matter on 04/07/2024 at 3.30p.m for orders.

Case No 1.4

Thomas Fernandes

Village / Taluka	Survey No.	CRZ Zone	Name of Premises	Details of Structures	Owner/ Occupier	GPS Reading	Remarks	Distance from HTL
	129/32	CRZ-III NDZ	Suha	1no laterite masonry structure (F bamboo mesh & GI sheet roofing). 1no RCC structure with concrete plinth.	Thomas Fernandes, Hs. No. 722; St. Anthony Praise Wado, Anjuna. M.No.: 9822100697	15.5803155 N, 73.7382121 E.	operational	Within CRZ

During the 252nd GCZMA Meeting held on 08/08/2023 proceeding; Respondent absent. Reply has been filed in the matter. Decision: The Authority adjourned the matter and further decided to communicate the next date.

During the 367th GCZMA Meeting held on 3/11/2023 Adv Supekar appeared for the Respondent. Adv Supekar sought for time to argue the matter. It was decided that. In view





of the request made by the Adv for the Respondent and granting fair hearing to the Respondent the Authority decided to grant time and posted the matter on 17/11/2023 as final opportunity failing which orders will be passed based on the available documents on record.

The said matter was deliberated in 369th GCZMA held on 17/11/2023 Proceeding: Adv Supekar appeared on behalf of the Respondent. Adv directed to file reply correlating the violations with the approvals. Adv undertook to place on record the Reply by Tuesday 21/11/2023. Adv Supekar claims the Violation noted under the name Blanch D'Souza, and establishment run in the name of Eva Café and waives issue of fresh SCN. Adv admits that the property bearing Sy No 129/32 belongs to the Respondent. Adv also undertook to file say with regards to violations noted as Eva Café by Tuesday 21/11/2023 and decision: The Authority on request of learned advocate for Respondent decided to grant last and final opportunity to the Respondent for filing the reply to SCN on Tuesday 21/11/2023 and posted the matter for orders on 24/11/2023 at 2.30 pm.

The said matter was deliberated in 373rd GCZMA held on 24/11/2023 proceeding: Adv for Respondent present and sought for time on account of their festival Decision: The Authority considered the request and granted time and posted the matter on 27/11/2023 at 3.00 pm.

The matter was taken up in the 374th GCZMA Meeting held on 27/11/2023 Proceeding: Adv. J. Supekar present for the Respondent and submitted that though the Sy.No 129/32 belongs to him but the violations mentioned therein in the report does not exist. He further submitted that there was other show cause issued to him with respect to Sy.No 129/32, 33, 35 he has filed reply in the matter. Decision: The Authority after hearing the Respondent decided to hold the site inspection on 28/11/2023 in order to know the exact position at loco and posted the matter on 30/11/2023 at 3.00 pm.

The matter was taken up in the 375th GCZMA Meeting held on 30/11/2023 Adv for respondent present and sought time to argue the matter decision: Matter posted on 05/12/2023 for arguments

However on 05/12/2023 GCZMA meeting couldn't happened and postponed and fixed on 15/12/2023 at 3.00 pm. The Meeting scheduled on 15/12/2023 could not take place hence meeting rescheduled on 21/12/2023. The matter is now posted on 09/01/2024

The matter was taken up in 380th GCZMA Meeting held on 09/01/2024 and it was decided to post the matter for orders on 30/01/2024

The matter was taken up in 383rd GCZMA held on 30/01/2024 the proceeding: Respondent present DECISION: As orders are not ready, matter posted for pronouncement of orders on 20/02/2024 at 3.30 p.m

The matter was taken up in the 390th GCZMA meeting held on 05/03/2024 was rescheduled to 12/03/2024 Proceeding: Adv for the Respondent present. The Authority sought clarification from the Respondent to which the Respondent sought for time to clarify. Decision: The Authority granted time and posted the matter on 02/04/2024 at 3.30 p.m

The matter was taken up in the 392nd GCZMA Meeting held on 02/04/2024 the proceeding: at the hearing Respondent present. The Authority decided to post the matter on 18/04/2024 at 3.30 p.m for further hearing.

The Matter was taken up in the 394th GCZMA Meeting held on 18/04/2024 the proceeding: Adv for the Respondent present and stated that his reply is on record. Decision. The Authority decided to post the matter on 16/05/2024 at 3.30p.m for further hearing.

The Matter was taken up in the 399th GCZMA Meeting held on 16/05/2024 the proceeding: Respondent absent The Authority's Decision: Matter posted for orders on 04/06/2024 at 3.30p.m

That the meeting scheduled on 04/06/2024 at 3.30p.m was adjourned and rescheduled to 11/06/2024 at 3.30p.m

Proceeding: Respondent absent

Decision: The Authority posted the matter on 04/07/2024 at 3.30p.m for orders.

Case No 1.5

Three Amigos – Sainath Konadkar

Village / Taluka	Survey No.	CRZ Zone	Name of Premises	Details of Structures	Owner/ Occupier	GPS Reading	Remarks	Distance from HTL
Anjuna - Bardez	42/9	CRZ-III NDZ	Three Amigos	1no Temporary Structure with concrete plinth and bamboo roofing.	Sainath Konadkar, Pikanopeddem, Anjuna Bardez. M.No. 9923711780	15.56966N, 73.74232E	NOC not shown during time of inspection	Within CRZ Limits

Respondent did file reply to the SCN and sought time of 15 days to file detailed reply.

The matter was to be taken up for hearing on the taken up on the 28/12/2023 however the same was adjourned and posted on 09/01/2023.

The matter was taken up in 380th GCZMA Meeting held on 09/01/2024 and it was decided Proceedings Adv for Respondent present Adv states sought for time to produce documents on record. Decision: The Authority heard the parties and posted the matter for on 16.01.2024 at 3.30 pm.

That the matters posted for hearing on the 16/01/2024 stood adjourned to 30/01/2024.

The matter was taken up in 383rd GCZMA held on 30/01/2024 Proceeding : Adv for the Respondent present. Adv sought for time to file reply Decision: the Authority granted time and posted the matter on 13/02/2024 at 3.30p.m

The matter was taken up in the 390th GCZMA meeting held on 05/03/2024 was rescheduled to 12/03/2024 Proceeding Respondent Absent. Decision: In view of principles of natural justice matter is posted for further hearing on the 02/04/2024 at 3.30pm

The matter was taken up in the 392nd GCZMA Meeting held on 02/04/2024 the proceeding at the hearing Respondent present and files reply along with documents. Respondent states that he has taken the property on rent and the owner is aware of the

[Handwritten signature]

[Handwritten mark]

matter. The Respondent stated that the owner of the property is one Kalpana Vinood Parab. The Respondent states that he has taken over the property to run the business for the last 20 years. The Authority decided to hear the Respondent and posted the matter for orders on the 18/04/2024 at 3.30p.m.

The Matter was taken up in the 394th GCZMA Meeting held on 18/04/2024 the proceeding Adv Sardesai present and stated that his documents are on record. Decision: The Authority decided to post the matter on 16/05/2024 at 3.30p.m for Orders.

The Matter was taken up in the 399th GCZMA Meeting held on 16/05/2024 the proceeding: Respondent absent. The Authority's Decision: Matter posted for orders on 04/06/2024 at 3.30p.m

That the meeting scheduled on 04/06/2024 at 3.30p.m was adjourned and rescheduled to 11/06/2024 at 3.30p.m

Proceeding: Respondent absent

Decision: The Authority posted the matter on 04/07/2024 at 3.30p.m for orders.

Case No 1.6

Augusta D'Souza

Village / Taluka	Survey No.	CRZ Zone	Name of Premises	Details of Structures	Owner/ Occupier	GPS Reading	Remarks	Distance from HTL
Anjuna Bardez	73/1	CRZ-III NDZ		1no masonry structure (Restaurant), Masonry compound wall on all sides, 3no structure with GI sheet roof. Concrete flooring for all structures, 1no well.	Augusta Dsouza , H.No. 795, Govekarvado, Anjuna M.No.: 9637201484	15.5760328 N 73.7402988 E	Operational	Within CRZ Limits

Respondent did file reply to the SCN and sought time of 15 days to file detailed reply.

The matter was to be taken up for hearing on the taken up on the 28/12/2023 however the same was adjourned and posted on 09/01/2023

The matter was taken up in 380th GCZMA Meeting held on 09/01/2024 and it was decided Proceedings Adv P Kanekar for the Respondent present files her reply stating




that all the structures are demolished Decision: The Authority posted the matter for orders on 30/01/2024 at 3.30pm

The matter was taken up in 383rd GCZMA held on 30/01/2024 Proceeding : Respondent present Decision: The Authority decided to inspect the site in order to check the compliance and posted the matter on 13/02/2024 at 3.30p.m. for report.

The matter was taken up in 385th GCZMA Meeting Proceeding: Respondent absent

Decision: The Authority posted the matter for reply on 20/02/2024

The matter was taken up in the 390th GCZMA meeting held on 05/03/2024 was rescheduled to 12/03/2024 Proceeding: Adv for Respondent present. Adv stated that she needs time to file reply to the Site Inspection Report. Decision: The Authority heard the Respondent and decided to grant time to file reply and posted the matter on 02/04/2024 at 3.30pm.

The matter was taken up in the 392nd GCZMA Meeting held on 02/04/2024 the proceeding at the hearing Adv for the Respondent present and stated that her reply is on record but sought time to file reply on the Site Inspection Report. The Authority decided to considered the request and granted time and posted the matter on 18/04/2024 at 3.30p.m.

The Matter was taken up in the 394th GCZMA Meeting held on 18/04/2024 the The Matter was taken up in the 394th GCZMA Meeting held on 18/04/2024 the proceeding: Adv for the Respondent present and filed her objections to the Site Inspection Report. Decision: The Authority has taken the documents on record and posted the matter for orders on 16/05/2024 at 3.30p.m

The Matter was taken up in the 399th GCZMA Meeting held on 16/05/2024 the proceeding: Respondent present. The Authority's Decision: Matter posted for orders on 04/06/2024 at 3.30p.m

That the meeting scheduled on 04/06/2024 at 3.30p.m was adjourned and rescheduled to 11/06/2024 at 3.30p.m

Proceeding: Respondent Present files reply the document is taken on record The Respondent submitted that she was already complied to the directions which were issued by the Hon'ble High Court of Bombay at Goa WP No. 2148/22 (F) based on which the said petition has been disposed off with a direction to ascertain the legality of the structure. She denied that the said structure is illegal in nature and stated that the same has been in existence since prior to 1974. According to her, her father in law has obtained permission from the Panchayat and the Department of Tourism for operating the tea stall/canteen in the said premises since 1974. That it is only in the year 2016 that the said premises was let out as she and her daughter could not handle the activities due to health issues. She went on to submit that the initial complaint was not as against the structures but on account of the temporary berth that was put up which was subsequently removed. That the Panchayat has also impartially admitted before the Hon'ble High Court that the structure in question is old for which some permissions have been issued. She relied upon various documents such as a) Survey plan b) form I & XIV c) manual form I & XIV dated 14/05/2001 d) inventory proceedings initiated on 14/08/2000 e) Certificate dated 23/10/1974 issued by the local body f) receipt of payment

Handwritten signature

Handwritten mark

towards professional tax dated 26/10/1978, 29/10/1979 and 02/12/1980, g) form 4 dated 29/11/1985 h) receipt dated 30/06/1992 for renewal of paying guest house for the year 1987 to 1993 i) NOC dated 17/08/1994 issued by the local Body j) form of license dated 26/10/1978 k) inspection letter dated 23/02/1987 from Directorate of Tourism etc...etc...

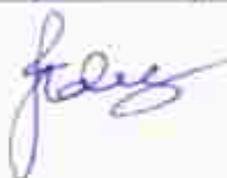
Decision: The current proceeding have been centered towards two Show Cause Notices one which was issued on 13/10/2022 and the second being issued 23/05/2023 . The first Show Cause Notice of 13/10/2022 comprised of illegalities (a) Illegal construction of rectangular metal stage with wooden flooring/ bison panel/cement bond plywood, fabricated over metal structure consisting of metals channels and square metal tubes is under construction over the retaining wall (b) The landward side of the metal stage is erected on the retaining wall abutting the western side of Sy. No. 73/1 of Anjuna Village (c) Illegal rested the other projecting end of the stage over square metal tubes coloumn (14 nos) fixed over the cement concrete foundations extending on the beach (d) Illegal erecting metal square tube railing on three sides (e) Illegally erecting metal stage (f) Illegally placed wooden flooring of the stage on the beach i.e partly in NDZ and partly in inter tide zone. The second Show Cause Notice of 23/05/2024 comprised of illegalities 1 no masonry structure (Restaurant), Masonry compound wall on all sides, 3no structures with GI sheet roof, concrete flooring for all structures, 1no well .

In so far as the violations which were contained in Show Cause Notice dated 13/10/2022 the Respondent has on his own demolished the structures and has restored the land to its original condition. As regards Show Cause Notice dated 23/05/2023, the Respondent has relied upon a certificate for erection of temporary stall by the Village Panchayat Anjuna way back in 1974. That apart the Directorate of Tourism has also granted seasonal permission in favour of Jozinho D'souza. Some professional tax receipts of the year 1979-80 onwards have also been placed which tries to establish that structure were existing prior to 1991 including NOC for keeping tourist paying guest of 1994. However if one looks at the photo which the Respondent has relied upon mainly at exhibit 23 of her reply viz a viz, the current photo as clicked by the officials of this Authority, they are not in consonance with ones which are at Exhibit 25 of the reply of Respondent. We hence direct the Respondent to demolish all of the structures existing in property bearing survey No. 73/1 of village Anjuna with the exception of those which are finding a mention on the survey plan of property bearing Survey No.73/1 of village Anjuna.

Case No 1.7

John Noronha –Janet & Johns

Village / Taluka	Survey No.	CRZ Zone	Name of Premises	Details of Structures	Owner/ Occupier	GPS Reading	Remarks	Distance from HTL
------------------	------------	----------	------------------	-----------------------	-----------------	-------------	---------	-------------------




Anjuna Bardez	73/50, 45	CRZ-III NDZ	Janet & Johns	1no RCC frame structure (G+1), 1no Wooden Temporary Structure (G+1), 2no Structures with permanent plinth. 1no RCC frame structure (Rooms Restaurant)- (G+1).	John Noronha, H.No.: 710/2, Govekarwada Anjuna, M.No.: 7875233813	15.5751058 N 73.7410691 E &15.575078 8N 73.7407785 E	Operational	Within CRZ Limits
---------------	-----------	-------------	---------------	--	---	---	-------------	-------------------

Reply filed sought time to file reply.

The matter was to be taken up for hearing on the taken up on the 28/12/2023 however the same was adjourned and posted on 09/01/2023.

The matter was taken up in 380th GCZMA Meeting held on 09/01/2024 and it was decided Proceedings Adv Lobo present for the hearing and filed his vakalatnama and sought time to file reply Decision: The Authority decided to post the matters on 16/01/2024 at 3.30 pm as last and final opportunity to file reply cum documents with regards to the violations mentioned in the Show Cause Notice. Failure to file reply with be inferred that you have nothing to say in the matter and the Authority will proceed to pass appropriate orders.

That the matters posted for hearing on the 16/01/2024 stood adjourned to 30/01/2024

The matter was taken up in 383rd GCZMA held on 30/01/2024 Proceeding : Adv Lobo for the Respondent present and sought for time to file reply Decision: The Authority granted time and posted the matter on 13/02/2024 at 3.30p.m.

The matter was taken up in the 390th GCZMA meeting held on 05/03/2024 was rescheduled to 12/03/2024 Proceeding Adv for the Respondent present and filed his reply. Decision: The Authority posted the matter for arguments on 02/04/2024 at 3.30pm. The matter was taken up in the 392nd GCZMA Meeting held on 02/04/2024 the proceeding at the hearing Adv Lobo present on behalf of the Respondent and seeks time to produce documents. The Authority decided to considered the request and granted time and posted the matter on 18/04/2024 at 3.30p.m.

The Matter was taken up in the 394th GCZMA Meeting held on 18/04/2024 the proceeding: Adv for the respondent present filed reply along with documents. Decision: The Authority posted the matter for clarifications/ orders on 16/05/2024 at 3.30p.m.




The Matter was taken up in the 399th GCZMA Meeting held on 16/05/2024 the proceeding: Representative of the Respondent present and sought for time on the grounds that he has applied for copies of the documents from the Village Panchayat. The Authority's Decision: In view of the above time is granted and posted the matter on 04/06/2024 at 3.30p.m

That the meeting scheduled on 04/06/2024 at 3.30p.m was adjourned and rescheduled to 11/06/2024 at 3.30p.m

Proceeding: Adv Lobo present on behalf of the Respondent and sought time to file reply on account that he has applied to various departments to obtain documents

Decision: The Authority considered the request and granted time to file reply and posted the matter on 04/07/2024 at 3.30p.m

Case No 1.8

Sea Paradise

Village / Taluka	Survey No.	CRZ Zone	Name of Premises	Details of Structures	Owner/ Occupier	GPS Reading	Remarks	Distance from HTL
Anjuna Bardez	132/2.14	CRZ-III NDZ	Sea Paradise Bar & Restaurant	Ino masonry structure with fibre& G, I sheet roofing (Restaurant) with ceramic tile flooring	Domnic Almeida, M.No.: 7983685508	15.5837679 N, 73.737605E	Operational	Within CRZ Limits

During 352nd GCZMA meeting held on 08/08/2023. Party filed Reply. Respondent failed to appear for the Hearing on 22/08/2023

The said matter was deliberated in 358th Meeting held on 30.08.2023 the proceedings and decision to be read as under: None present. The Authority adjourned the matter and further decided to communicate the next date.

The said matter was deliberated in 366th meeting of GCZMA held on 02/11/2023 the minutes to be read as under: The Authority posted the matter on 17/11/2023 at 3.00pm.

The Matter was taken up in the 380th GCZMA Meeting held on 09/01/2024 the proceeding: Proceedings Respondent present and files additional documents on record. Decision: The Authority posted the matter for orders on 30/01/2024 at 3.30pm.




Proceeding: Respondent Absent. The Respondent in response to the Show Cause Notice stated that there was existed structure in property bearing Sy. No. 132/2 of village Anjuna which was constructed prior to 1991 which has been assessed for the purpose of tax under House No. 264. He stated that said structure is a temporary structure and it cannot cause any damage or harm to the Environment. He had also applied for permission to repair existing structure in the said property which was granted by village panchayat Anjuna on 10/06/1986. He submitted that on the basis of order passed by Hon'ble High court in Suo Motu Writ Petition No. 2/2006, the village panchayat had initiated action on similar lines as in present petition and the local body had passed order of demolition which was however set aside in Appeal by Director of Panchayat. He went on to submit that against very same structure, local body once again passed order of demolition acting upon dated 11/10/2022 passed in Writ Petition No. 2148/2022 and once again Director of Panchayat upon seeing the documents of the Respondent had setaside the order passed by the local body. He also relied upon Gut Book maintained by Talathi wherein the structure is finding a mention in the Gut Book. He hence prayed that Show Cause Notice be withdrawn and proceedings be dropped as the structure located in property bearing in Sy. No. 132/2 was in existence prior to 1991. Additionally he has also relied upon electricity bill of the year 1994 to drive home the point that the alleged offending structure was prior to 1991.

DECISION: The Authority has perused the documents and needed some clarity on the documents produced by the Respondent hence decided to post the matter on 06/08/2024 at 3.30p.m to seek further clarification in the matter.

Case No. 1.9

Felix Lobo

Village / Taluka	Survey No.	CRZ Zone	Name of Premises	Details of Structures	Owner/ Occupier	GPS Reading	Remarks	Distance from HTL
Anjuna Bardez	73/40	CRZ-III NDZ	Lobo's	Ino Concrete Plinth base with M.S roofing. Ino RCC structure. Ino masonry structure	Felix Lobo, M.No.: 9923993446	15.5752754 N 73.7406516 E	Operational	Within CRZ Limits

				with mangalore tiles roofing. Ino RCC frame structure (toilet block).				
--	--	--	--	---	--	--	--	--

During the 252nd GCZMA Meeting held on 08/08/2023 proceeding: Respondent present and submitted that he has filed reply and further sought time to argue the matter. Decision: The Authority adjourned the matter and further decided to communicate the next date.

During the 367th GCZMA Meeting held on 3/11/2023 Adv R Frias appeared on behalf of the Respondent. Adv stated that he needs time to argue the matter

It was decided that, in view of the request made by the Adv for the Respondent and granting fair hearing to the Respondent the Authority decided to grant time and posted the matter on 17/11/2023 as final opportunity failing which orders will be passed based on the available documents on record.

The matter was taken up in the 369th Meeting held on 17/11/2023 proceeding: Respondent present for hearing and argued the matter. Decision: The Authority heard the parties and posted the matter for orders.

The matter was taken up in the 373rd Meeting held on 24/11/2023 Proceeding: Adv appeared for the Respondent. Adv stated that he has a house tax receipt for the year 1983-84, Electricity Bill, Extract from the assessment register maintained by the Panchayat, and that he uses the house for his residence. The Authority decided that The Authority heard the parties and posted the matter for orders

The matter was taken up in the 390th GCZMA meeting held on 05/03/2024 was rescheduled to 12/03/2024 Proceeding: Respondent Present. Respondent sought time. Decision: Decision: The Authority heard the Respondent and decided to grant time and posted the matter on 02/04/2024 at 3.30pm.

The matter was taken up in the 392nd GCZMA Meeting held on 02/04/2024 the proceeding at the hearing Respondent Present. The Authority decided to post for order on 18/04/2024 at 3.30p.m

The Matter was taken up in the 394th GCZMA Meeting held on 18/04/2024 the Proceeding: Adv for the respondent present filed reply along with documents Decision: The Authority posted the matter for clarifications/ orders on 16/05/2024 at 3.30p.m

The Matter was taken up in the 399th GCZMA Meeting held on 16/05/2024 the proceeding: Respondent absent. The Authority's Decision: Matter posted for orders on 04/06/2024 at 3.30p.m

That the meeting scheduled on 04/06/2024 at 3.30p.m was adjourned and rescheduled to 11/06/2024 at 3.30p.m

Proceeding: The Respondent submitted that no notice was issued to him about the




purported site inspection and thence he disputed the said report. He also disputed the contents of the show cause notice is so far as the alleged illegalities of RCC structure and masonry structure with mangalore tiles and a toilet block in the property bearing Survey No.73/40 is concerned. He stated that House No. 1114 has been assessed for the purpose of tax in the name of Francisco Lobo who is his father. This very structure has been duly electrified and supplied with potable drinking water by the PWD. He stated that he hails from traditional coastal community. He further stated that the local body had in the past i.e about 13 years back had initiated proceedings on this very same structure and that too on the basis of the dictates of the Hon'ble High Court and upon having conducted an indepth inquiry had exonerated him from the rigorous of the CRZ norms. He thus prayed that the show cause notice issued as against him be dropped and the proceeding be closed.

Decision: The Authority upon hearing the Respondent was of the opinion that assessment of collection of house tax depends on structure to structure. On ground there is more than one structure as against which there should have been separate and independent house numbers. The structure with RCC roofing can be given the leverage of assigning H.No. 1114 for which there are house tax receipts being issued as early as 1988. Rest of the structures cannot be said to have been in existence since prior to 1991. The ruling of the District and Session Court passed in Case No Civil Revision Application No. 43/2013 was not based on merits of the case but on technical grounds i.e the wife of Felix Lobo namely Maria Sebastian Lobo being not made a party in the proceedings of illegal construction initiated by the local body and thus this order will be of seldom help to rescue the Respondents Apart from the RCC structure all of the other structures as arrayed in the violations listed out in the Show Cause Notice dated 23/05/2023 would in our opinion be illegal in nature and post 19/02/1991. The Authority thus deems it fit to issue direction to demolish the concrete plinth base with MS roofing, the masonry structure with mangalore tiles and the RCC framed structure (toilet block) except the structure with RCC roofing bearing House Ho 1114 situated in Anjuna.

Case No 1. 10

Carmelina D'Souza

Village / Taluka	Survey No.	CRZ Zone	Name of Premises	Details of Structures	Owner/ Occupier	GPS Reading	Remarks	Distance from HTL
Anjuna Bardez	72/4,3	CRZ-III NDZ	Villa Goa	Masonry compound wall on all sides, Ino Tempora	Carmelina DSouza. Hs.No	15.574741 N 73.7413457 E	Operational	Within CRZ Limits

				ry small structure with GI sheet roofing, Ino RCC structure (pump house), Ino Masonry structure with manglore tiles roofing, Ino Gazibo, Ino RCC swimming pool, Ino RCC Sump tank.	739/1, Govekar wada, Anjuna.			
--	--	--	--	--	------------------------------	--	--	--

During the 252nd GCZMA Meeting held on 08/08/2023 Proceeding: Carol Dsouza present and submitted that she has filed reply and further wishes to argue the matter. Decision: The Authority adjourned the matter and further decided to communicate the next date.

During the 367th GCZMA Meeting held on 3/11/2023 Respondent present and sought time to argue the matter. It was decided that, In view of the request made by the Adv for the Respondent and granting fair hearing to the Respondent the Authority decided to grant time and posted the matter on 17/11/2023 as final opportunity failing which orders will be passed based on the available documents on record.

The said matter was deliberated in 369th GCZMA held on 17/11/2023 Proceeding: Respondent present in person. Respondent states that the structure is an old structure and used for residence and decision: The Authority heard the parties and posted the matter for orders on 24/11/2023. Posted the matter for orders

The matter was taken up in 380th GCZMA Meeting held on 09/01/2024 and it was decided Proceedings Respondent absent Decision: The Authority decided to post the matters on 16/01/2024 at 3.30 pm as last and final opportunity to file reply cum documents with regards to the violations mentioned in the Show Cause Notice. Failure to file reply with be inferred that you have nothing to say in the matter and the Authority will proceed to pass appropriate orders.

That the matters posted for hearing on the 16/01/2024 stood adjourned to 30/01/2024

The matter was taken up in 383rd GCZMA held on 30/01/2024 Proceeding : Respondent present decision As orders are not ready, matter posted for pronouncement of orders on 13/02/2024 at 3.30p.m

The matter was taken up in the 390th GCZMA meeting held on 05/03/2024 was rescheduled to 12/03/2024 Proceeding: Respondent present Decision As order was not ready, matter posted for pronouncement of orders on 02/04/2024 at 3.30p.m



The matter was taken up in the 392nd GCZMA Meeting held on 02/04/2024 the proceeding at the hearing **Respondent present**. The Authority decided **topost for order on 18/04/2024 at 3.30p.m**

The Matter was taken up in the 394th GCZMA Meeting held on 18/04/2024 the Proceeding: Respondent present filed reply along with documents Decision: The Authority posted the matter for clarifications/ orders on 16/05/2024 at 3.30p.m

The Matter was taken up in the 399th GCZMA Meeting held on 16/05/2024 the proceeding: Respondent absent. The Authority's Decision: Matter posted for orders on 04/06/2024 at 3.30p.m

That the meeting scheduled on 04/06/2024 at 3.30p.m was adjourned and rescheduled to 11/06/2024 at 3.30p.m

Proceeding: Respondent absent

Decision: The Authority posted the matter on 04/07/2024 at 3.30p.m for orders.

Case No 1.11

Atul Kalra

Village / Taluka	Survey No.	CRZ Zone	Name of Premises	Details of Structures	Owner/ Occupier	GPS Reading	Remarks	Distance from HTL
Anjuna Bardez	126/10	CRZ-III NDZ		3no masonry structure with manglore tile roofing, 2no RCC structure under construction 1no masonr structure (toilet block), mansonryc ompound wall on all sides.		15.577972N, 73.740106E	Under Constru ction	Within CRZ Limits

During 352nd GCZMA meeting held on 08/08/2023. Respondent filed Reply. Respondent appeared for the Hearing on 22/08/2023

During the 357th GCZMA Meeting held on 29/08/2023 Proceeding: advocate for the Respondent present. Reply has been filed in the matter. Permission of GCZMA also produced. Further, submitted that the structure is prior 1991. Decision: The Authority adjourned the matter and further decided to communicate the next date.

Atul Kalra

Atul Kalra

During the 367th GCZMA Meeting held on 3/11/2023 Adv appeared on behalf of the Respondent and stated that he needs time to go through the matter and argue

It was decided that, In view of the request made by the Adv for the Respondent and granting fair hearing to the Respondent the Authority decided to grant time and posted the matter on 17/11/2023 as final opportunity failing which orders will be passed based on the available documents on record.

The said matter was deliberated in 369th GCZMA held on 17/11/2023 proceeding: Adv for the Respondent sought time to argue the matter on the ground that his Respondent is out of station and he needed clarity on certain issues before he makes a submission before the Authority and decision: The Authority on request of learned advocate for Respondent decided to grant last and final opportunity to the Respondent for final argument failing which Authority will proceed ex-parte in the matter as it is a time bound matter monitored by the Hon'ble and fixed next date of hearing on 24/11/2023 at 2.30 pm. Posted the matter for orders

The matter was taken up in 380th GCZMA Meeting held on 09/01/2024 and it was decided Proceedings Adv for the Respondent present and filed additional documents stating that he has obtained a stay from the District Court Decision: The Authority heard the parties and posted the matter for orders on 30.01.2024 at 3.30pm

The matter was taken up in 383rd meeting on 30/01/2024 Proceeding: Respondent present DECISION: As orders are not ready, matter posted for pronouncement of orders on 13/02/2024 at 3.30p.m

The matter was taken up in the 390th GCZMA meeting held on 05/03/2024 was rescheduled to 12/03/2024 Proceeding Adv for the Respondent present. Decision: As order is not ready, matter posted for pronouncement of orders but when drawing the orders there were discrepancies found so posted the matter for Site Inspection and further hearing on 02/04/2024 at 3.30p.m

The matter was taken up in the 392nd GCZMA Meeting held on 02/04/2024 the proceeding at the hearing Adv for the Respondent present and sought time to clarify observation mentioned in the Report. The Authority decided to grant time and posted the matter on 02/05/2024 at 3.30p.m.

The Matter was taken up in the 394th GCZMA Meeting held on 18/04/2024 the proceeding: Adv for the Respondent present argued the matter. Decision: The Authority posted the matter for clarifications/ orders on 16/05/2024 at 3.30p.m

The Matter was taken up in the 399th GCZMA Meeting held on 16/05/2024 the proceeding: Respondent absent The Authority's Decision: Matter posted for orders on 04/07/2024 at 3.30p.m

That the meeting scheduled on 04/06/2024 at 3.30p.m was adjourned and rescheduled to 11/06/2024 at 3.30p.m

Proceeding: Respondent absent

Decision: The Authority posted the matter on 04/07/2024 at 3.30p.m for orders.




Case 1.12

Farad Bhatena 603/4 to 603/1

Village/ Taluka	Survey No.	CRZ Zone	Name of Premises	Details of Structures	Owner/ Occupier	GPS Reading	Remarks	Distance from HTL
Anjuna- Bardez	603/4 to 603/1	CRZ-III NDZ		Concrete retaining wall along the shore line.		15.571059N, 73.742078E	Anjuna- Bardez	Within CRZ Limits

During the 252nd GCZMA Meeting held on 08/08/2023 Proceeding: Respondent present and submitted that he has filed reply and further sought time to argue the matter. Decision: The Authority adjourned the matter and further decided to communicate the next date.

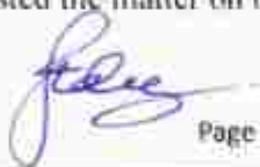
During the 367th GCZMA Meeting held on 3/11/2023 Adv for the Respondent present. Adv stated that the property bearing Sy. No.603/1, 603/2 and 603/3 does not belong to him. He further stated that sy No 603/4 belongs to him.

It was decided that, The inspecting team had identified the violation with regards to the Sy nos. however the Show Cause Notice was served on one MR Farad Bhatena, r/o St Michael Vaddo Anjuna. Since Mr Farad filed his reply stated that the property bearing sy no 603/1, 603/2 and 603/3 does not belong to him. The Authority decided to issue directions to WRD to remove the said Retaining wall. With regards to 603/4 upon the request of the Adv for Respondent matter is posted on 17/11/2023 for final arguments.

The said matter was deliberated in 369th GCZMA held on 17/11/2023 Proceeding: Respondent present in person and sought for time to argue the matter on the next date as his lawyer could not be present for today's hearing and decision; The Authority on request of learned advocate for Respondent decided to grant last and final opportunity to the Respondent for final argument failing which Authority will proceed ex-parte in the matter as it is a time bound matter monitored by the Hon'ble and fixed next date of hearing on 24/11/2023 at 2.30 pm.

The said matter was taken up in 373rd meeting held on 24/11/2023 the proceeding: Adv Nazareth along with the Respondent present. Adv Nazareth argued that the Village Panchayat has filed an appeal. That he challenged the Order of the Village Panchayat at the Directorate of Panchayat. That the DOP gave an adverse order and the same is challenged before the District Court and the District Court has stayed the Order of demolition. Adv further added that the Sy No. 603/1, 603/2 and 603/3 of Anjuna Village does not belong to him. The Authority heard the party and in view that the documents produced and arguments advanced the Authority decided to post the matter for orders on 28/12/2023

The matter was taken up in the 390th GCZMA meeting held on 05/03/2024 was rescheduled to 12/03/2024 Proceeding: Adv for the Respondent present. Sought time to clarify the issues raised by the Authority Decision: The Authority considered the request and granted time and posted the matter on 02/04/2024 at 3.30p.m




The matter was taken up in the 392nd GCZMA Meeting held on 02/04/2024 the proceeding at the hearing Adv for the Respondent present. The Authority decided to post for orders on 18/04/2024 at 3.30p.m.

The Matter was taken up in the 394th GCZMA Meeting held on 18/04/2024 the Proceeding: Adv for the respondent present.. Decision: The Authority posted the matter for clarifications/ orders on 16/05/2024 at 3.30p.m

The Matter was taken up in the 399th GCZMA Meeting held on 16/05/2024 the proceeding: Respondent absent The Authority's Decision: Matter posted for orders on 04/06/2024 at 3.30p.m

That the meeting scheduled on 04/06/2024 at 3.30p.m was adjourned and rescheduled to 11/06/2024 at 3.30p.m

Proceeding: Adv for the Respondent Present

Decision: The Authority posted the matter on 04/07/2024 at 3.30p.m for orders.

Case 1.13

Farad Bhatena 1353

Village/ Taluka	Survey No.	CRZ Zone	Name of Premises	Details of Structures	wner/ Occupier	GPS Reading	Remark s	Distance from HTL
Anjuna Bardez	42/12	CRZ- III NDZ		1no RCC structure (G+1), FF with M.S fabrication & GI sheets roofing.	Farad Bhatena, St. Michealsw adoAnjuna Bardez. M.No.982211 18487	15.56915N, 73.74237E	Property was Closed, no one was present	Within CRZ Limits

During the 252nd GCZMA Meeting held on 08/08/2023 Proceeding: Respondent present and submitted that he has filed reply and further sought time to argue the matter. Decision: The Authority adjourned the matter and further decided to communicate the next date.

During the 357th GCZMA Meeting held on 29/08/2023 Proceeding: advocate for Respondent present. Reply filed. Decision: The Authority adjourned the matter and further decided to communicate the next date.

During the 367th GCZMA Meeting held on 3/11/2023 Adv appeared on behalf of the Respondent and stated that he needs time to go through the matter and argue

It was decided that, in view of the request made by the Adv for the Respondent and granting fair hearing to the Respondent the Authority decided to grant time and posted the matter on 17/11/2023 as final opportunity failing which orders will be passed based on the available documents on record.

The said matter was deliberated in 369th GCZMA held on 17/11/2023 proceeding: Respondent present in person and sought for time to argue the matter on the next date as his lawyer could not be present for today's hearing and decision: The Authority on

request of learned advocate for Respondent decided to grant last and final opportunity to the Respondent for final argument failing which Authority will proceed ex-parte in the matter as it is a time bound matter monitored by the Hon'ble and fixed next date of hearing on 24/11/2023 at 2.30 pm.

The said matter was taken up in 373rd meeting held on 24/11/2023 the proceeding: Adv Nazareth along with the Respondent present. Adv Nazareth argued that the Village Panchayat has filed an appeal. That he challenged the Order of the Village Panchayat at the Directorate of Panchayat. That the DOP gave an adverse order and the same is challenged before the District Court and the District Court has stayed the Order of demolition. The Authority decided and heard the party and in view that the same subject matter is pending before the Hon'ble District Court. The Hon'ble District Court vide order dated 09/06/2023 has decided to stay the execution of the Demolition order till the disposal of the petition. These proceedings are kept in abeyance till the Hon'ble District Court decides the matter.

The matter was taken up in the 390th GCZMA meeting held on 05/03/2024 was rescheduled to 12/03/2024 Proceeding: Adv for the Respondent present. Sought time to clarify the issues raised by the Authority. Decision: The Authority considered the request and granted time and posted the matter on 02/04/2024 at 3.30p.m

The matter was taken up in the 392nd GCZMA Meeting held on 02/04/2024 the proceeding at the hearing Adv for the Respondent present. The Authority decided to post for orders on 18/04/2024 at 3.30p.m.

The Matter was taken up in the 394th GCZMA Meeting held on 18/04/2024 the Proceeding: Adv for the respondent present Decision: The Authority posted the matter for clarifications/ orders on 16/05/2024 at 3.30p.m

The Matter was taken up in the 399th GCZMA Meeting held on 16/05/2024 the proceeding: Respondent absent. The Authority's Decision: Matter posted for orders on 04/06/2024 at 3.30p.m

That the meeting scheduled on 04/06/2024 at 3.30p.m was adjourned and rescheduled to 11/06/2024 at 3.30p.m

Proceeding: Adv for the Respondent Present

Decision: The Authority posted the matter on 04/07/2024 at 3.30p.m for orders.

Case I.14

Farad Bhathena

Village/ Taluka	Survey No.	CRZ Zone	Name of Premi ses	Details of Structures	Owner/ Occupier	GPS Reading	Remark s	Distance from HTL
Anjuna - Bardez	603/4	CRZ- III NDZ		1no RCC Residential house (G+1) & overhead water tank.	Farad Bhathena, St. Michealwado, Anjuna Bardez, M. No.: 9821118487	15.57063N, 73.74258E		Within CRZ Limits

During the 252nd GCZMA Meeting held on 08/08/2023 Proceeding: Respondent present and submitted that he has filed reply and further sought time to argue the matter. Decision: The Authority adjourned the matter and further decided to communicate the next date.

The said matter was taken up in 373rd meeting held on 24/11/2023 the proceeding Adv Nazareth along with the Respondent present. Adv Nazareth argued that the Village Panchayat has filed an appeal. That he challenged the Order of the Village Panchayat at the Directorate of Panchayat. That the DOP gave an adverse order and the same is Challenged before the District Court and the District Court has stayed the Order of demolition. Adv stated that the wife of Respondent is a mundkar. That the house was assessed as a mundkarial residence and that the other area surrounding the residence is purchased by the sale deed.

Decision: The Authority heard the party and in view that the documents produced and arguments advanced the Authority decided to post the matter for orders on 28/12/2023

The matter was taken up in the 390th GCZMA meeting held on 05/03/2024 was rescheduled to 12/03/2024 Proceeding: Adv for the Respondent present. Sought time to clarify the issues raised by the Authority. Decision: The Authority considered the request and granted time and posted the matter on 02/04/2024 at 3.30p.m

The matter was taken up in the 392nd GCZMA Meeting held on 02/04/2024 the proceeding at the hearing Adv for the Respondent present The Authority decided to post the matter for orders on 18/04/2024 at 3.30p.m.

The Matter was taken up in the 394th GCZMA Meeting held on 18/04/2024 the proceeding: Adv for the respondent present. Decision: The Authority posted the matter for clarifications/ orders on 16/05/2024 at 3.30p.m

The Matter was taken up in the 399th GCZMA Meeting held on 16/05/2024 the proceeding: Respondent absent. The Authority's Decision: Matter posted for orders on 04/06/2024 at 3.30p.m

That the meeting scheduled on 04/06/2024 at 3.30p.m was adjourned and rescheduled to 11/06/2024 at 3.30p.m

Proceeding: Adv for the Respondent Present

Decision: The Authority posted the matter on 04/07/2024 at 3.30p.m for orders.

Case 1.15

Vivenda Guest House Ryan Braganza,

Village / Taluka	Survey No.	CRZ Zone	Name of Premises	Details of Structures	Owner/ Occupier	GPS Reading	Remarks	Distance from HTL
	128/45	CRZ-III NDZ	A Vivenda Guest House	1no RCC structure (G+1) with FF GI	Ryan Braganza, Pamela Braganza.	15.579026N, 73.739642E	Operational	Within CRZ Limits

				sheet roofing. 1 no masonry structure with manglore tiles roofing. 1 no well. 2 no small RCC structure. masonry compound wall on all sides.	M.No.: 9823368103			
--	--	--	--	---	----------------------	--	--	--

Respondent did not filed Reply to Show Cause Notice

The matter was taken up in the 378th GCZMA Meeting held on 22/12/2023. Proceeding: Advocate for the Respondent present and submitted that he has filed all the relevant documents on record and the copy of District Court judgement is also produced on record. Decision: The Authority posted the mater on 09/01/2024 at 3.00pm

The matter was placed in the 380th GCZMA meeting the proceedings Respondent has filed reply on 13/06/2023 and has annexed various documents. He stated that a writ petition bearing no. 2148/2022 was filed as against him and the authority upon hearing him had discharged him upon having come to the conclusion that the guest house by the name of A Vivenda Guest house was existing since 1986-87. Apart from that the Village Panchayat of Anjuna Caisua had also concluded that the guest house was in existence prior to 1991 and this has been done vide resolution bearing No. 51/2008-09. He further stated that his mother is the owner in possession of the said property and the guest house was gifted vide gift Deed dated 25/09/1982 and that he possesses a license issued by local body. He further states that guest house is duly electrified and has water supply connection. Finally he stated that even the District Court in Panchayat Revision bearing no. 01/2012 has passed an order holding that the existing structures in survey no. 128/45 are legal in nature. The respondent has relied upon following documents: the Authority decided The Authority heard the parties and posted the matter on 30/01/2024 at 3.30 p.m

The matter was taken up in the 390th GCZMA meeting held on 05/03/2024: was rescheduled to 12/03/2024 proceeding: Respondent present along with his advocate. Decision: The Authority heard the party and posted the matter for orders on 02/04/2024 at 3.30p.m

The matter was taken up in the 392nd GCZMA Meeting held on 02/04/2024 the proceeding at the hearing Respondent absent The Authority decided to adjourn and posted for hearing on 18/04/2024 at 3.30p.m




The Matter was taken up in the 394th GCZMA Meeting held on 18/04/2024 the proceeding: Respondent absent. Decision: The Authority posted the matter for clarifications/ orders on 16/05/2024 at 3.30p.m

The Matter was taken up in the 399th GCZMA Meeting held on 16/05/2024 the proceeding: Adv for the Respondent present. The Authority's Decision: The Authority posted the matter for clarifications/ orders on 04/06/2024 at 3.30p.m

That the meeting scheduled on 04/06/2024 at 3.30p.m was adjourned and rescheduled to 11/06/2024 at 3.30p.m

Proceeding: Adv for the Respondent Present

Decision: The Authority posted the matter on 04/07/2024 at 3.30p.m for orders.

Case 1.16

The Café Lilliput

Village / Taluka	Survey No.	CRZ Zone	Name of Premises	Details of Structures	Owner/ Occupier	GPS Reading	Remarks	Distance from HTL
Anjuna Bardez.	72/8 72/5 72/6 72/7	CRZ-III NDZ	The Café Lilliput	8no masonry structure with manglore tiles (Cottages). 1no Shack with GI roofing (G+1). 3no RCC structures (GF). 1no Masonary structure with GI sheets (Kitchen). 1no temporary structure with metal fabrication (G+1). 1no power unit with MS fabrication. 1no masonry structure partly RCC & metals sheets (Residential House). 1no temporary structure (staff room). Masonry compound	Laxmi Salgaonkar Govkar Waddo Anjuna. M.No.: 98221 37767	15.574345N 73.741122E & 15.574589N 73.741409E	Operational	Within CRZ Limits

				wall on all sides. No security cabin with metal roof.				
--	--	--	--	--	--	--	--	--

Respondent did not file reply to the SCN

The matter was to be taken up for hearing on the taken up on the 28/12/2023 however the same was adjourned and posted on 09/01/2023.

The matter was taken up in 380th GCZMA Meeting held on 09/01/2024 and it was decided Proceedings Respondent absent Decision: The Authority decided to post the matters on 16/01/2024 at 3.30 pm as last and final opportunity to file reply cum documents with regards to the violations mentioned in the Show Cause Notice. Failure to file reply with be inferred that you have nothing to say in the matter and the Authority will proceed to pass appropriate orders.

That the matters posted for hearing on the 16/01/2024 stood adjourned to 30/01/2024

The matter was taken up in 383rd GCZMA held on 30/01/2024 Proceeding : Respondent present along with Adv Sardesai and sought time to file reply. Decision The Authority granted time and posted the matter on 13/02/2024 at 3.30p.m. for reply.

The matter was taken up in the 390th GCZMA meeting held on 05/03/2024 was rescheduled to 12/03/2024 Proceeding Respondent Absent Decision: In view of principles of natural justice matter is posted for further hearing on the 02/04/2024 at 3.30pm

The Matter was taken up in the 392nd GCZMA Meeting held on 02/04/2024 the Proceeding: Respondent present. Decision: The Authority posted the matter for orders on 09/05/2024 at 3.30p.m

However the matter was not listed for the hearing on the 09/05/2024; hence common date was given and posted on 16/05/2024 at 3.30p.m

The Matter was taken up in the 399th GCZMA Meeting held on 16/05/2024 the proceeding: Respondent Absent. The Authority's Decision: The Authority noted that there are many structures and one survey number with various sub-division, it was difficult to identify the structures. Hence decided to get the DSLR to plot the structures on the survey plan and posted the matter on 04/06/2024 at 3.30p.m.

That the meeting scheduled on 04/06/2024 at 3.30p.m was adjourned and rescheduled to 11/06/2024 at 3.30p.m

Proceeding: Respondent absent

Decision: The Authority reiterates the same decision taken in 399th GCZMA Meeting and states that since the Authority noted that there are many structures and one survey number with various sub-division, it was difficult to identify the structures. Hence decided to get the DSLR to plot the structures on the survey plan and posted the matter on posted the matter on 04/07/2024 at 3.30p.m for orders.




Village/ Taluka	Survey No.	CRZ Zone	Name of Premises	Details of Structures	Owner/ Occupier	GPS Reading	Remarks	Distance from HTL
Anjuna Bardez	129/32, 33,35	CRZ-III NDZ	Sunshine Go	1 no temporary shop block with GI Sheet roofing. 2 nos wooden structure with mangalore tiles roofing & concrete plinth. 1 no RCC structur e(G+1). masonr y compou nd wall on all sides.	Thomas Fernandes, Hs. No. 722, St. Anthony Praise Wado, Anjuna. M.No.: 9822100697	15.5803155N, 73.7382121E	operation al	Within CRZ Limits

During 352nd GCZMA meeting held on 08/08/2023. Party filed Reply. Respondent appeared for the Hearing on 22/08/2023. The Respondent filed his reply.

The Matter was taken up in the 394th GCZMA Meeting held on 18/04/2024 the proceeding: Adv for the respondent present. Decision: The Authority posted the matter for clarifications/ orders on 16/05/2024 at 3.30p.m

The Matter was taken up in the 399th GCZMA Meeting held on 16/05/2024 the proceeding: Respondent absent. The Authority's Decision: Matter posted for orders on 04/06/2024 at 3.30p.m

That the meeting scheduled on 04/06/2024 at 3.30p.m was adjourned and rescheduled to 11/06/2024 at 3.30p.m

Proceeding: Heard the Respondent. The Respondent submitted that the Hon'ble High Court in WP 150/98 and Suo Moto WP 2/06 had issued direction to carry out details survey of properties between 200 mts to 500 mts from HTL which were existing prior to 1991. As in accordance to the procedure laid down by law the local body was given the power to ascertain. If any of the structures were such structures which were prior to 19/02/1991 or not and the local body had ordered demolition of the structures which up on being challenged before the Additional Director of Panchayat had remanded the matter back to the local body for fresh adjudication. That upon remand of the matter the local body deemed it fit that the structures which are questioned are not actually illegal in terms of the CRZ Notification 1991/2011. Pursuant to the directive of the Hon'ble High




Court the local body filed compliance affidavit and then upon accepting this affidavit the proceedings were closed.

The Respondent went on to submit that he has secured consent to operate from GSPCB, Excise License dated 2/11/2022, NOC from Fire & Emergency Services dated 30/09/2022, Certificate of Reg dated 7/11/2022 from Department of Tourism, Registration Certificate from FSSAI dated 27/02/2022. Thus he stated that he is a person who is law abiding citizen and prayed that he be discharged from the in pending proceedings and the SCN as against him be dropped.

Decision: The SCN was primarily issued in respect of structures located in property bearing Survey No. 129/32, 33 and 35 of Village Anjuna. The details of the illegalities are contained in the SCN. Now coming to this justification as sought to be given, the Respondent on his own volition has stated that he has got all permission are post the year 2000. Why he has not produced any relevant documents pre-1991. The most intriguing part is that the local body itself has drawn a panchanama dated 31/08/2010 stating that new construction is going on and has also drawn a rough sketch of the ongoing constructions. If one has to go by the panchanama report and the compliance report given by the local body before Hon'ble High Court there is an ocean of a difference. Secondly there is no actual order passed by the local body to that great pursuant to the remand made by the additional Director of Panchayat (North). The submission made by the Respondent do not corroborate with the documentary evidence, hence there being no merits in the arraignments made by the Respondent this Authority deems it fit to uphold the SCN and issue appropriate direction to demolish the offending structures as mentioned in the SCN.

Case 1.18

Francis Fernandes- Sea Breeze Bar & Restaurant

Village/ Taluka	Survey No.	CRZ Zone	Name of Premises	Details of Structures	Owner/ Occupier	GPS Reading	Remarks	Distance from HTL
Anjuna Bardez	71/26	CRZ- III NDZ	Sea Breeze Bar & Restuarant	1no Masonry structure with manglore tiles roofing (Restaura nt cum Residenti al house), 1no temporar y structure for restauran t.	Francis Fernandes H. No. 742 & 743 St. Micheal wado Anjuna	15.5720576 N, 73.7420927 E	operatio nal	Within CRZ Limits

Respondent filed reply to the SCN




The matter was to be taken up for hearing on the taken up on the 28/12/2023 however the same was adjourned and posted on 09/01/2023.

The matter was taken up in 380th GCZMA Meeting held on 09/01/2024 and it was decided Proceedings: AdvParab present sought time to produce documents. Decision: The Authority considered the request and posted the matter on 16/01/2024 at 3.30 pm

That the matters posted for hearing on the 16/01/2024 stood adjourned to 30/01/2024

The matter was taken up in 383rd meeting on 30/01/2024 Proceeding: Respondent present Decision: The matter posted for hearing for production of documents on 13/2/2024 at 3.30p.m

The matter was taken up in the 385th GCZMA Meeting held on /02/2024 the proceeding at the hearing : Respondent Present along with Adv Parab. The Authority decided that The Respondent has been directed to submit the documents in the form of an affidavit so as to support his case. The Matter is posted on 05/03/2024.

That the meeting was cancelled hence the matter is posted on 18/04/2024

The Matter was taken up in the 394th GCZMA Meeting held on 18/04/2024 the proceeding: Adv for the respondent present Decision: The Authority posted the matter for clarifications/ orders on 16/05/2024 at 3.30p.m

The Matter was taken up in the 399th GCZMA Meeting held on 16/05/2024 the proceeding: Respondent Present. The Authority's Decision: The Authority posted the matter for orders/clarification on 04/06/2024 at 3.30p.m

That the meeting scheduled on 04/06/2024 at 3.30p.m was adjourned and rescheduled to 11/06/2024 at 3.30p.m

Proceeding: Respondent absent

Decision: The Authority posted the matter on 04/07/2024 at 3.30p.m for orders.

Case 1.19

Aveline Rosa Filomena D'Souza

Village / Taluka	Survey No.	CRZ Zone	Name of Premises	Details of Structures	Owner/ Occupier	GPS Reading	Remarks	Distance from HTL
	130/4	CRZ-III NDZ		2no laterite stone masonry structures with manglore tile roofing. 1no RCC structure(GF), masonry	Aveline Rosa Filomena Dsouza, Hs. No.714/1, St. Anthony Praise Wado, Anjuna.	15.5813505 N, 73.7389177 E	Residential house	Within CRZ Limits

				compound wall on all sides.				
--	--	--	--	-----------------------------	--	--	--	--

Respondent did not file reply

The matter was to be taken up for hearing on the taken up on the 28/12/2023 however the same was adjourned and posted on 09/01/2023.

The matter was taken up in 380th GCZMA Meeting held on 09/01/2024 and it was decided Proceedings Respondent absent Decision: The Authority decided to post the matters on 16/01/2024 at 3.30 pm as last and final opportunity to file reply cum documents with regards to the violations mentioned in the Show Cause Notice. Failure to file reply with be inferred that you have nothing to say in the matter and the Authority will proceed to pass appropriate orders.

That the matters posted for hearing on the 16/01/2024 stood adjourned to 30/01/2024

The Matter was taken up in the 383rd GCZMA Meeting held on 30/01/2024 the proceeding: Respondent absent. Decision: The Authority decided to verify the details of the property and posted the matter on 13/02/2024 at 3.30p.m

However the matter was not listed for the hearing on the 23/04/2024; hence common date was given and posted on 16/05/2024 at 3.30p.m

The Matter was taken up in the 399th GCZMA Meeting held on 16/05/2024 the proceeding: Respondent absent. The Authority's Decision: The Authority decided to issue a fresh personal hearing notice on 04/06/2024 at 3.30p.m granting a final opportunity to remain present and file his reply failing which the Authority will proceed ex parte and pass necessary orders as per documents available on record.

That the meeting scheduled on 04/06/2024 at 3.30p.m was adjourned and rescheduled to 11/06/2024 at 3.30p.m

Proceeding: Respondent absent

Decision: The Authority posted the matter on 04/07/2024 at 3.30p.m for orders.

Case 1.20

Filomena D'Souza

Village/ Taluka	Survey No.	CRZ Zone	Name of Premises	Details of Structures	Owner/ Occupier	GPS Reading	Remarks	Distance from HTL
	129/46, 48	CRZ-III NDZ		2no laterite stone masonry structures with manglore tile roofing.	Filomena Dsouza, H. No. 726, St. Anthony Praise Wado, Anjuna, M.No.: 9850486064	15.580141N, 73.738267E	Rental Rooms operati onal	Within CRZ Limits

During the 252nd GCZMA Meeting held on 08/08/2023 Proceeding: Respondent present and submitted that he has filed reply and further sought time to argue the matter. Decision: The Authority adjourned the matter and further decided to communicate the next date.

During the 367th GCZMA Meeting held on 3/11/2023 Adv for the Respondent was present. He stated that the co-ordinates do not match with the structure on site. He sought time to produce documents to substantiate his stand

It was decided that,The Authority decided to conduct a fresh site inspection of the property and to note down the violations standing in the property bearing Sy No 129/46 to 48 and to note the violations as per the sub division. The Respondent took note of the date of Site Inspection as 14/11/2023 and further hearing on 17/11/2023. The Respondent waived service of Notice of Site Inspection. Further the Adv for the Respondent was also directed to collect the report from the office of the GCZMA and submits his clarification on the report at the hearing on 17/11/23. Since it is a time bound matter the Adv for the Respondent was intimated that no further date would be granted in the matter and posted the matter for final arguments on 17/11/2023.

The said matter was deliberated in 369th GCZMA held on 17/11/2023 Proceeding: Respondent present for hearing argued the matter and decision: The Authority heard the party and posted the matter for orders on 24/11/2023 at 2.30.p.m onwards

The matter was taken up in the 373rd GCZMA Meeting held on 24/11/2023 the Proceeding Respondent present argued the matter. The Authority's Decision: The Authority heard the parties and posted the matter for orders

Proceeding: Respondent absent

Decision: The Authority posted the matter on 04/07/2024 at 3.30p.m for orders.

ITEM NO. 2

Case 2.1

To decide on the Complaint Filed by Mrs. Rosita Fernandes, R/o H.No 296, Ward no 9, PalolemCanacona Goa vide letter dated 23/07/2020 filed a complaint against Mr. James Fernandes R/o PalolemCanacona Goa , for constructing illegal house in Survey No 120/21-A-1 of village Palolem -Canacona Goa

Background: Mrs. Rosita Fernandes, R/o H. No 296, Ward no 9, PalolemCanacona Goa vide letter dated 23/07/2020 filed a complaint against Mr. James Fernandes R/o




PalolemCanacona Goa , for constructing illegal house in Survey No 120/21-A-1 of village Palolem -Canacona Goa. Show Cause dated 10/02/2023 was issued to the parties.

In view of the above, the matter is placed before the Authority for grant of personal hearing to the parties.

The said matter was placed on 335th GCZMA meeting held on 16/03/2023. The Complainant Mrs. Rosita Fernandes present in person. Advocate ShivamPhadte appeared for the Respondent and filed reply. Advocate for the Respondent raised objection to the DLC report stating that the Survey No. is wrongly mentioned. Complainant stated that she has filed another letter dated 04/05/2022 wherein it was stated that 2 structures belongs to her mother in law.

The Authority after hearing both the parties decided to conduct site inspection by Expert Member, GCZMA of the structure belonging to the Respondent and matter is further posted to 13/04/2023 at 3.00 pm.

The said matter was placed on 340th meeting held on 13/04/2323 Complainant present in person, Advocate holding for Adv. Shivamfadte present for the Respondent and submitted that sue to fractured in the leg the Advocate on record cannot remain present. Meanwhile Authority directed the official of GCZMA to carry out inspection as decided. The Authority posted the matter on 11/05/2023 at 3.00pm.

The said matter was placed on 343rd meeting held on 11/05/2323. Complainant Rosita Fernandes present. Adv. Shivampresent for the Respondent. As the Engineer Shree Pawooskar attached to this office reported sick therefore inspection could not be conducted as schedule.

The Authority posted the matter on 29/6/2023 at 3.00pm. As 29th June is declared as a Holiday of Eid the matter is posted on 06/07/2023. Directed to issue notice to the parties and reschedule inspection. Further directed to carry out inspection before the next date of hearing.

The said matter was placed on 347th meeting held on 22/06/2323. Complainant absent as she had informed that due to heavy rains she will not be able to attend the hearing. Advocate ShivamFadte for the Respondent present and submitted that he has not received the copy of site inspection report.

The Authority directed the Respondent to collect the copy of site inspection report and posted the matter on 03/08/2023 at 3.00pm. Further matters are adjourned to 31/08/2023 at 3.00 pm.

The said matter was taken up in 360th Meeting held on 08/09/2023 the proceedings to be read as under: Complainant present in person. Advocate present for




the Respondent Advocate for the Respondent stated that he has filed application for certified copy after that he will file the reply. The Authority after hearing both the parties directed Respondent to file reply with a copy to the Complainant. Complainant to file rejoinder if any and decided to post the matter on 12/10/2023 at 3.00 pm.

The said matter was deliberated in 363rd meeting of GCZMA held on 12/10/2023 the proceeding and decision to be read as under: Complainant present in person. Adv for the Respondent present and submitted that the Authority had taken decision in 2004 in the same subject matter and had sought for copies of the earlier proceedings and still awaits the receipt of the same. The Authority granted time and posted the matter on 16/11/2023 for reply of the Respondent at 3.30pm.

The said matter was taken up in 368th meeting of GCZMA held on 16/11/2023 the minutes to be read as under: Complainant present in person. Adv for the Respondent present and submitted that the Authority had taken decision in 2004 in the same subject matter and had sought for copies of the earlier proceedings and still awaits the receipt of the same and sought time to file reply. The Authority granted time to file reply and posted the matter on 07/12/2023 at 3.00pm. However matter could not take place on 7/12/2023 and it was fixed on 28/12/2023 again meeting could not take place on 28/12/2023 and the said matter was posted on 04/01/2024 at 3.00pm.

The said matter was placed in 379th meeting of GCZMA the minutes to be read as under: Complainant present in person. Advocate Shivam Fadte for the Respondent present and submitted that he has not received the copies of the earlier proceedings of the same subject matter and which was disposed off by this Authority and further sought time to file reply in the matter. The Complainant objected for the same and submitted that this is the 4th time the Respondent is asking for time. The Authority granted time by way of last and final opportunity to the Respondent and posted the matter on 25/01/2024 at 3.00pm. However the said matter could not take place on 25/01/2024 and posted on 08/02/2024 again adjourned to 29/02/2024.

The said matter was deliberated in 388th Meeting held on 29/02/2024, the proceeding: Complainant present and files written arguments. Mr James files his reply. The Authority's decision: The Authority posted the matter on 21/03/2024 at 3.30p.m.

The said matter was placed in the 393rd GCZMA Meeting, the proceeding: Complainant absent. Complainant informed through telephonic communication stating her difficulties to attend today's hearing. Advocate Panandikar appeared for the Respondent and submitted that the Respondent has a valid permission and the Complainant due to




personal enmity keeps on filing the Complainants. The decision: The Authority posted the matter on 9/05/2024 at 3.00pm,

The matter was taken up in the 398th GCZMA Meeting held on 09/05/2024 the Proceeding: Complainant present in Person. Adv Panandikar appeared on behalf of the Respondent and submitted that he has filed application producing additional documents and further sought for oral arguments. The Authority's decision: The Authority granted time and posted the matter on 11/06/2024 at 3.00 pm for arguments.

Proceeding: Complainant present in person and stated that she has filed her written arguments. Adv G. Panandiker present along with Adv S Fadte for the Respondent present and argued the matter at length. He stated that there are three house numbers bearing No 296, 296A and 297 all situated in the property bearing Sy No. 120/21-A-1. The adv states that they are the Mundkars of one structure. He further stated that the Complainant is residing in one of the structures as directed by the Hon'ble Court. The Adv further stated that this property belongs to the Mother in law of the Complainant. The Advocate sought to rely on the Reply filed by him and the documents annexed and prays that necessary orders may be passed.

Decision: The Authority heard the parties at length and reserved the matter for Orders on 11/07/2024 at 3.30p.m

Case 2.2

To decide on report submitted by Dy Collector South Goa regarding violations carried out by Surya Pagi in Sy No 173/1 of Poinguinim Canacona.

Background The Dy. Collector South Goa District (Rev South) Vide letter bearing No. 41/REV/MISC/2022/6200 dated 21/04/2022, forwarded the complaints to this office with regards to violation carried out in CRZ area. The Dy. Collector also annexed the report of the Talathi of Poinguinim Saza Canacona Goa. The Dy. Collector also annexed the Minutes of the District Level Committee (DLC) South Goa held on 19/04/2022, stating the violation carried out by Surya Pagi, R/o Galgibag Poinguinim Canacona Goa, illegally erected temporary structure having a plinth area of 143.20 m² and height of 2.50mts in Survey No. 173/1, Poinguinim Canacona Goa at the distance of 8.25 mts from HTL.

That based on the report of Deputy Collector, the following alleged illegal construction resulting in blatant and serious violation of CRZ Notification 2011 is noticed. The details of the violations are indicated here below:-




Sr No	Name of the Party/alleged violator	Survey No. / Village	Type of Construction	Distance from HTL
1.	Surya Pagi	Survey No. 173/1, Poiguinim Canacona Goa	illegally erected temporary structure having a plinth area of 143.20 m ² and height of 2.50mts	distance of 8.25 mts from HTL

That based on the report a Show Cause Notice was issued bearing No GCZMA/S/Ille-Compl/24-25/10/555 dated 15/05/2024 with a direction to the Respondent to file their reply on 28/05/2024 and to remain present for a personal hearing in 28/05/2024 at 3.30p.m

The matter was taken up in the 401st GCZMA Meeting held on 28/05/2024 the Proceeding:: Respondent present and files reply. Respondent states that the structure is demolished. The Authority's Decision: The Authority decided to verify and posted the matter on 11/06/2024 at 3.30p.m for compliance report.

Proceeding: The Respondent absent.

Decision: The Authority posted the matter on 11/07/2024 at 3.30 p.m for orders.

Case 2.3

To decide on report submitted by Dy Collector South Goa regarding violations carried out by Chandra Pagi in Sy No 173/1 of Poiguinim Canacona.

Background: The Dy. Collector South Goa District (Rev South) Vide letter bearing No. 41/REV/MISC/2022/6200 dated 21/04/2022, forwarded the complaints to this office with regards to violation carried out in CRZ area. The Dy. Collector also annexed the Minutes of the District Level Committee (DLC) South Goa held on 19/04/2022, stating the violation carried out by Chandra Pagi, R/o Galgibag Poinguinim Canacona Goa, illegally erected temporary structure having a plinth area of 81.58 m² and height of 2.50mts in Survey No. 173/1, Poinguinim Canacona Goa at the distance of 4.50 mts from HTL.

That, based on the report of Deputy Collector, the following alleged illegal construction resulting in blatant and serious violation of CRZ Notification 2011 is noticed. The details of the violations are indicated here below:-

Sr No	Name of the Party/alleged violator	Survey No. / Village	Type of Construction	Distance from HTL
1.	Chandra Pagi	Survey No. 173/1, Poiguinim Canacona Goa	illegally erected temporary structure having a plinth area of 81.58 m ² and height of 2.50mts	distance of 4.50 mts from HTL




That based on the report a Show Cause Notice was issued bearing No GCZMA/S/Ille-Compl/24-25/08/557 dated 15/05/2024 with a direction to the Respondent to file their reply on 28/05/2024 and to remain present for a personal hearing in 28/05/2024 at 3.30p.m

The matter was taken up in the 401st GCZMA Meeting held on 28/05/2024 the Proceeding: Respondent absent. The Authority decided to grant time to the Respondent to appear and file their Written Reply to the Show Cause Notice and posted the matter on 11/06/2024 at 3.30p.m

Proceeding: The Respondent absent.

Decision: The Authority posted the matter on 11/07/2024 at 3.30p.m for orders.

Case 2.4

To decide on report submitted by Dy Collector South Goa regarding violations carried out by Parshuram Pagi in Sy No 173/I-A-K of Poiguinim Canacona.

Background: The Dy. Collector South Goa District (Rev South) Vide letter bearing No. 41/REV/MISC/2022/6200 dated 21/04/2022, forwarded the complaints to this office with regards to violation carried out in CRZ area. The Dy. Collector also annexed the Minutes of the District Level Committee (DLC) South Goa held on 19/04/2022, stating the violation carried out by Parshuram Pagi, R/o Galgibag Poiguinim Canacona Goa, illegally erected temporary structure having a plinth area of 304.48 m² and height of 2.50 mts in Survey No.173/I-A-K, Poiguinim Canacona Goa at the distance of 57.80 mts from HTL.

That based on the report of Deputy Collector, the following alleged illegal construction resulting in blatant and serious violation of CRZ Notification 2011 is noticed. The details of the violations are indicated here below:-

Sr No	Name of the Party/alleged violator	Survey No. / Village	Type of Construction	Distance from HTL
1.	Parshuram Pagi	Survey No.173/I-A-K, Poiguinim Canacona Goa	Illegally erected temporary structure having a plinth area of 304.48 m ² and height of 2.50mts	distance of 57.80 mts from HTL

That based on the report a Show Cause Notice was issued bearing No GCZMA/S/Ille-Compl/24-25/07/558 dated 15/05/2024 with a direction to the




Respondent to file their reply on 28/05/2024 and to remain present for a personal hearing in 28/05/2024 at 3.30p.m

The matter was taken up in the 401st GCZMA Meeting held on 28/05/2024 the Proceeding:: Respondent present and files reply. Respondent states that the structure is demolished. The Authority's Decision: The Authority decided to verify and posted the matter on 11/06/2024 at 3.30p.m for compliance report.

Proceeding: The Respondent absent.

Decision: The Authority posted the matter on 11/07/2024 at 3.30p.m for orders.

Case 2.5

To decide on report submitted by Dy Collector South Goa regarding violations carried out by Conciaio De Costa in Sy No 173/I-K of Poigunim Canacona.

Background: The Dy. Collector South Goa District (Rev South) Vide letter bearing No. 41/REV/MISC/2022/6200 dated 21/04/2022, forwarded the complaints to this office with regards to violation carried out in CRZ area. The Dy. Collector also annexed the Minutes of the District Level Committee (DLC) South Goa held on 19/04/2022, stating the violation carried out by Conciaio De Costa, R/o Pansulem Canacona Goa, illegally erected temporary structure having a plinth area of 155.33m² and height of 2.50 mts in Survey No.173/I-K, Poigunim Canacona Goa at the distance of 26.30 mts from HTL..

That based on the report of Deputy Collector, the following alleged illegal construction resulting in blatant and serious violation of CRZ Notification 2011 is noticed. The details of the violations are indicated here below:-

Sr No	Name of the Party/alleged violator	Survey No. / Village	Type of Construction	Distance from HTL
1.	Conciaio De Costa	Survey No.173/I-K, Poigunim Canacona Goa	Illegally erected temporary structure having a plinth area of 155.33m ² and height of 2.50 mts	distance of 26.30 mts from HTL

That based on the report a Show Cause Notice was issued bearing No GCZMA/S/Ille-Compl/24-25/11/554 dated 15/05/2024 with a direction to the Respondent to file their reply on 28/05/2024 and to remain present for a personal hearing in 28/05/2024 at 3.30p.m

The matter was taken up in the 401st GCZMA Meeting held on 28/05/2024 the Proceeding:: Respondent absent. The Authority decided to grant time to the Respondent to appear and file their Written Reply to the Show Cause Notice and posted the matter on 11/06/2024 at 3.30p.m

Proceeding: The Respondent absent.

Decision: The Authority posted the matter on 11/07/2024 at 3.30p.m for orders.

Case 2.6

To decide on report submitted by Dy Collector South Goa regarding violations carried out by Pachao Agnelo Mariano in Survey No.269/1,6 & 270/17, Cola, Canacona Goa.

Background: The office of the GCZMA was in receipt of a Complaint from Mr Sarvanad Bhisso Velip r/o 974/1, Kuddi, Cola, Canacona Goa alleging that one Mr Pachao Angelo Marino has carried out illegal constriction.

That the said complaint was forward to District Level Committee Office of the Collector (South) vide letter bearing no GCZMA/S/ILLE-COMPL/20-21/49/1840 dated 10/02/2021 for conducting an inquiry.

That the Dy. Collector South Goa District (Rev South) Vide letter bearing No. 41/REV/MISC/2022/6200 dated 21/04/2022, forwarded the complaints to this office with regards to violation carried out in CRZ area. The Dy. Collector also annexed the Minutes of the District Level Committee (DLC) South Goa held on 19/04/2022, stating the violation carried out by Pachao Agnelo Mariano, R/o Rajbag beach, Kuddi, Cola Cabo-de-Rama, Canacona Goa, illegally erected temporary wooden structure having a plinth area of 1017.10 m² (29 Nos.) Steps 73.00 R.M in Survey No.269/1, 6& 270/17, Cola, Canacona Goa at the distance of 2.00 mtrs from HTL.

That based on the report of Deputy Collector, the following alleged illegal construction resulting in blatant and serious violation of CRZ Notification 2011 is noticed. The details of the violations are indicated here below:-

Sr No	Name of the Party/alleged violator	Survey No. / Village	Type of Construction	Distance from HTL
1.	Pachao Agnelo Mariano	Survey No.269/1,6 & 270/17, Cola, Canacona Goa	Illegally erected temporary wooden structure having a plinth area of 1017.10 m ² (29 Nos.) Steps 73.00 R.M	distance of 2.00 mts from HTL.

That based on the report a Show Cause Notice was issued bearing No GCZMA/S/Ille-Compl/24-25/49/547 dated 14/05/2024 with a direction to the Respondent to file their reply on 28/05/2024 and to remain present for a personal hearing in 28/05/2024 at 3.30p.m

The matter was taken up in the 401st GCZMA Meeting held on 28/05/2024 the Proceeding:: Respondent absent. The Authority decided to grant time to the Respondent to appear and file their Written Reply to the Show Cause Notice and posted the matter on 11/06/2024 at 3.30p.m




Proceeding: The Respondent absent.

Decision: The Authority posted the matter on 11/07/2024 at 3.30p.m for orders.

Case 2.7.

To decide on report submitted by Dy Collector South Goa regarding violations carried out by Mrs. Carmelina D'Mello, Mr. Jacinto D'Mello, Mrs. Jonita D'Mello and Joy D'mello in Sy No 256/2-B, Cortalim, Mormugao

Background: The office of the GCZMA was in receipt of a Complaint form Rita Colaco, resident of House no 317, 1st Arvalle, Cortalim Mormugao Goa, alleging that Mrs. Carmelina D'Mello, Mr. Jacinto D'Mello and Mr. Joy D'mello, H.No. 33/8, 1st Arvale, Woolda Manxear, Cortalim Goa has carried out illegal construction in the property bearing survey no. 26/2-B of Cortalim Village.

That, the said complaint was forward to District Level Committee Office of the Collector (South) vide letter bearing no GCZMA/S/ILLE-COMPL/18-19/90/4002 dated 22/02/2019 for conducting an inquiry.

That the Dy. Collector South Goa District (Rev South) Vide letter bearing No. 41/REV/MISC/2022/6200 dated 21/04/2022, forwarded the complaints to this office with regards to violation carried out in CRZ area. The Dy. Collector also annexed the Minutes of the District Level Committee (DLC) South Goa held on 19/04/2022, stating the violation carried out by Mrs. Carmelina D'Mello, Mrs. Jonita D'Mello and Joy D'mello, H.No. 33/8, 1st Arvale, Woolda Manxear, Cortalim Goa illegally erected RCC structure having an area of 196.04 m² and height of 9.0 mts in Survey No.256/2-B, Cortalim, Mormugao Goa at the distance of 200mts from HTL.

That based on the report of Deputy Collector, the following alleged illegal construction resulting in blatant and serious violation of CRZ Notification 2011 is noticed. The details of the violations are indicated here below:-

Sr No.	Name of the Party/alleged violator	Survey No. / Village	Type of Construction	Distance from HTL
1.	Mrs. Carmelina D'Mello, Mr. Jacinto D'Mello, Mrs. Jonita D'Mello and Joy D'mello	Survey No.256/2-B, Cortalim, Mormugao Goa	illegally erected RCC structure having an area of 196.04 m ² and height of 9.0 mts (G+2)	Within 200 mts of CRZ Area.

That based on the report a Show Cause Notice was issued bearing No GCZMA/S/Ille-Compl/18-19/90/543 dated 14/05/2024 with a direction to the Respondent to file their reply on 28/05/2024 and to remain present for a personal hearing in 28/05/2024 at 3.30p.m

The matter was taken up in the 401st GCZMA Meeting held on 28/05/2024 the Proceeding: Adv Rita Colaco present on behalf of the Respondent and sought time to file reply. The Authority decided to grant time to the Respondent to appear and file their Written Reply to the Show Cause Notice and posted the matter on 11/06/2024 at 3.30p.m




Proceeding: Advocate for the Complainant present. Adv for the Respondent present and sought time to file reply. Adv for Respondent filed Vakalatnama.

Decision: The Authority posted the matter on 11/07/2024 at 3.30p.m.

Case 2.8

To decide on report submitted by Dy Collector South Goa regarding violations carried out by Mrs. Bogmalo Beach Resort in Sy No No.73/1, 66/5, 6,7,8, Chicalim, Mormugao Goa.

Background: The Dy. Collector South Goa District (Rev South) vide letter bearing No. 41/REV/MISC/2022/6200 dated 21/04/2022, forwarded the complaints to this office with regards to violation carried out in CRZ area. The Dy. Collector also annexed the Minutes of the District Level Committee (DLC) South Goa held on 19/04/2022, stating the violation carried out by Bogmalo Beach Resort, Bogmalo Vasco, Goa, illegally erected wooden cottages 1.RCC frame Structure having an area of 434.10m² 2.Load bearing structure having an area of 220.38m² 3.Temporary structure having an area of 892.49 m² and height of 1.50mts (Total area 1546.97 m² in Survey No.73/1, 66/5, 6,7,8, Chicalim, Mormugao Goa at the distance of 200mts from HTL.

Based on the report of Deputy Collector, the following alleged illegal construction resulting in blatant and serious violation of CRZ Notification 2011 is noticed. The details of the violations are indicated here below:-

Sr No.	Name of the Party/alleged violator	Survey No. / Village	Type of Construction	Distance from HTL.
1.	Bogmalo Beach Resort	Bogmalo beach Survey No.73/1, 66/5, 6,7,8, Chicalim, Mormugao Goa	Illegally erected wooden cottages, illegally erected 1. RCC frame Structure having an area of 434.10m ² 2.Load bearing structure having an area of 220.38m ² 3.Temporary structure having an area of 892.49 m ² and height of 1.50mts (Total area 1546.97 m ²) illegally carried out hill cutting.	distance of 200 mts from HTL.

That based on the report a Show Cause Notice was issued bearing No GCZMA/S/Ille-Compl/24-25/12/564 dated 16/05/2024 with a direction to the Respondent to file their reply on 28/05/2024 and to remain present for a personal hearing in 28/05/2024 at 3.30p.m

The matter was taken up in the 401st GCZMA Meeting held on 28/05/2024 the Proceeding:: Adv H.D.Naik for the Respondent present and sought time to file reply. The Authority's Decision: The Authority granted time to the Respondent to file their Written Reply to the Show Cause Notice and posted the matter on 11/06/2024 at 3.30p.m

Proceeding: Adv H.D.Naik for Respondent present and sought for time to file reply in the matter.




Decision: The Authority considered the request and posted the matter on 11/07/2024 at 3.30p.m

Case 2.9

To decide on report submitted by Dy. Collector South Goa regarding violations carried out by Maria Fernandes in Sy No No. 72/2, Velsao, Mormugao Goa.

Background: The Dy. Collector South Goa District (Rev South) Vide letter bearing No. 41/REV/MISC/2022/6200 dated 21/04/2022, forwarded the report to this office with regards to violation carried out in CRZ area. The Dy. Collector also annexed the Minutes of the District Level Committee (DLC) South Goa held on 19/04/2022, stating the violation carried out by Maria Fernandes, H.No.183/A, Near Velsao beach, Mormugao Goa, illegally erected masonry structure having a plinth area of 26.6 m² and height of 3.00 mts in Survey No.72/2, Velsao, Mormugao Goa at the distance of 200 mts from HTL.

Based on the report of Deputy Collector, the following alleged illegal construction resulting in blatant and serious violation of CRZ Notification 2011 is noticed. The details of the violations are indicated here below:-

Sr No.	Name of the Party/alleged violator	Survey No. / Village	Type of Construction	Distance from HTL
1.	Maria Fernandes	Sy No.72/2, Velsao, Mormugao Goa	illegally erected masonry structure having a plinth area of 26.6 m ² and height of 3.00 mts	distance of 200 mts from HTL

That based on the report a Show Cause Notice was issued bearing No GCZMA/S/Ille-Compl/24-25/06/548 dated 14/05/2024 with a direction to the Respondent to file their reply on 28/05/2024 and to remain present for a personal hearing in 28/05/2024 at 3.30p.m

The matter was taken up in the 401st GCZMA Meeting held on 28/05/2024 the Proceeding:: Adv for the Respondent present and files reply to the Show Cause Notice. The Respondent stated that she is the Mundkar and has purchased the Mundkar area. Decision: The Authority perused the Reply and the documents and posted the matter for Orders on 11/06/2024 at 3.30p.m

Proceeding: Adv Aparna Naik present on behalf of Respondent

Decision: As the order was not ready matter posted for orders on 11/07/2024 at 3.30p.m




Case 2.10**To decide on report submitted by Dy Collector South Goa regarding violations carried out by Alvaro Gomes in Sy No No. 55/1 and 56/6, Cavlossim, Salcete Goa.**

Background: The office of the GCZMA was in receipt of a Complaint form Cavlossim Villagers Forum, H.No. 314/L IBR-Plaza, Patrecanem, Cavlossim, Salcete Goa alleging that illegal Rockwall construction and barded wire fencing by affixing cement poles in NDZ area of properties bearing survey no. 55/1 and 56/6 of village Cavlossim of Taluka Salcete, thereby blocking traditional public accessess.

That the said complaint was forward to District Level Committee Office of the Collector(South) vide letter bearing no GCZMA/S/ILLE-COMPL/20-21/02/43 dated 13/05/2020 for conducting an inquiry.

That the Dy. Collector South Goa District (Rev South) Vide letter bearing No. 41/REV/MISC/2022/6200 dated 21/04/2022, forwarded the complaints to this office with regards to violation carried out in CRZ area. The Dy. Collector also annexed the Minutes of the District Level Committee (DLC) South Goa held on 19/04/2022, stating the violation carried out by Mr. Alvaro Gomes, R/o H.No. 164/A, Ida's Mansion, Novangully, Varca, Salcete Goa., Illegal Rock wall constructed and wire fencing by affixing cement poles in survey no. 55/1 and 56/6 of village Cavlossim of Taluka Salcete within CRZ limits.

Based on the report of Deputy Collector, the following alleged illegal construction resulting in blatant and serious violation of CRZ Notification 2011 is noticed. The details of the violations are indicated here below:-

Sr No.	Name of the Party/alleged violator	Survey No. / Village.	Type of Construction	Distance from HTL.
1.	Alvaro Gomes	Survey No.55/1 and 56/6, Cavlossim Salcete Goa	Illegal Rock wall constructed and wire fencing by affixing cement poles.	Partly within NDZ for river Sal.

That based on the report a Show Cause Notice was issued bearing No GCZMA/S/Ille-Compl/20-21/02/542 dated 14/05/2024 with a direction to the Respondent to file their reply on 28/05/2024 and to remain present for a personal hearing in 28/05/2024 at 3.30p.m

The matter was taken up in the 401st GCZMA Meeting held on 28/05/2024 the Proceeding: Proceeding: Respondent absent. The Authority decided to grant time to the Respondent to appear and file their Written Reply to the Show Cause Notice and posted the matter on 11/06/2024 at 3.30p.m

Proceeding: The Respondent absent.

Decision: The Authority posted the matter on 11/07/2024 at 3.30p.m for orders.




Case 2.11

To decide on a complaint letter dated 06/12/2018 from Mr. Nelson Cabral, Dona Paula with regard to illegal construction in Chalta No. 3 of P. T. Sheet 165. So, a site inspection was fixed to see the site and the illegal construction, if any, done at site as well as to verify the CRZ zoning and the documents.

Background: the Office of GCZMA received a complaint letter dated 06/12/2018 from Mr. Nelson Cabral, Dona Paula with regard to illegal construction in Chalta No. 3 of P. T. Sheet 165. So, a site inspection was fixed to see the site and the illegal construction, if any, done at site as well as to verify the CRZ zoning and the documents.

The said complaint was deliberated in 211th Meeting of GCZMA the Minutes to be read as under: The said matter was placed for hearing during 190th GCZMA meeting held on 18/12/2018 wherein the authority decided to call the parties for personal hearing in its next meeting

The said matter was deliberated during 192nd GCZMA meeting held on 29/01/2019 for grant of personal hearing to the parties concerned. Wherein the Authority heard both the parties at length. The Authority noted that as per the order issued by the Deputy collector Tiswadi dated 23/04/2008 wherein the inclusion of structure C admeasuring 56.88 sqmt in Chalta No. 3 of P. T. Sheet 165 of City Survey Panaji has been accepted. It is the submission of the complainant that respondent is undertaking reconstruction of structure B and not structure C which is not admissible and permissible as the said structure A & B were were not existing on site prior to 1991. The respondent submitted Order dated 23/04/2008 as per survey report that they are reconstructing structure B having plinth area as 88sq. mt as per plan approved by seven Departments including GCZMA. In view of the facts brought by the complainant and submission by the respondent the authority decided to issue fresh show Cause Notice to Mr. Wilson Braganza respondent as to why the permission issued by the Authority should not be revoked as the structure in question is proposed in NDZ of CRZ III and was not in existence prior to 1991 and Authority also decided to issue Stop Work order until the show cause notice is decided. Further, the Authority decided to carry out a fresh site inspection with the Expert Members, and the DSLR representatives so as to demarcate the structures as shown on the survey plan with the structures existing on site at loco. Accordingly site inspection was carried out by Expert Members (GCZMA) along with DSLR representatives on 01/03/2019 and submitted a detailed report. The matter came up for hearing on 08/04/2019 wherein the Hon'ble High Court has interalia observed as follows:

"Respondent nos.2 and 3 are accordingly directed to dispose of notices issued by them after hearing the petitioner as well as respondent no-5 within eight weeks from today in accordance with law and after complying with the principles of natural justice




and shall communicate the order to both the parties within one week from the date of passing of such order"

The said matter was deliberated during 197th Meeting held on 26/04/2019 for grant of personal hearing to the parties wherein the respondent remained absent. Complainant was present. The Authority decided to adjourn the matter to 3rd May 2019

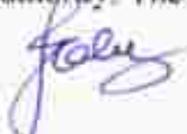
The said matter was deliberated during 198th Meeting held on 10/05/2019 The Authority heard both the parties at length, authority directed the complainant to give copy of the submissions to the respondent in advance and decided that matter will be taken up for further hearing in GCZMA meeting

The said matter placed for personal hearing to the parties during 204th GCZMA meeting held on 11/06/2019 wherein the authority noted that The respondent while applying to GCZMA for permission relied on documents of the year 1974 issued by Town & Country planning (construction license) pertaining to structure C as per approved plan of GCZMA. However, using this permission reconstruction is carried out of structure B legality of structure B is not proved. Respondent claims that there is typo error which is not accepted. The survey plan doesn't indicate the existence of structure "B" but new structure "C" did exist which apparently had been demolished on account of road widening. The Authority was of the opinion that by taking advantage of the existence of the structure reflecting in the survey plan which structure had been demolished and also by misrepresenting facts in respect of the approval given to the respondent way back in the year 1974, has played a fraud on the Authority which by no stretch of imagination be allowed to be pardoned. Authority perused the documents submitted by both the parties and decided to revoke GCZMA NOC issued to Mr. Wilson Braganza and whatever construction is carried out should be demolished by him and land is to be restored to its original conditions.

The Respondent approached the Hon'ble High Court challenging the decision of GCZMA taken on 18/12/2019 by filling a WP No:35/2020 and the High Court vide its judgement dated /10/2023 was pleased to dispose of the matter thereby remanding the matter back to GCZMA thereby directing this Authority to dispose off the matter within 2months.

The said matter was deliberated in 377th Meeting held 14/12/2023 the minutes to be read as under: Advocate for the Complainant present. Advocate for the Respondent present. The Authority posted the matter on 21/12/2023 at 3.00pm for arguments

The said matter was deliberated in its 378th meeting held on 22/12/2023 the minutes to be read as under: Complainant present in person. Advocate for the Complainant present. The Advocate for the Complainant explained he gist of the Complaint to the Authority. The Authority directed the Complainant to file a compilation




of case papers of the proceeding which was disposed off by this Authority and posted the matter on 04/01/2023 at 3.00pm.

The said matter was deliberated in 379th meeting held on 04/004/2024 the proceedings to be read as under: Adv De Sousa present for the Complainant. Complainant present in person. Adv. Tamba appeared on behalf of the Respondent. The Advocate for the Complainant files compilation of all the relevant documents. The Advocate for the Respondent requested this Authority to hear the matter and pass appropriate decision in the matter as per the directions of Hon'ble High Court. The Advocate for the Respondent further submitted that no order was communicated to them and it was only discussed in the meeting. The Authority decided to have DSLR Mapping of the said area on 11th January 2024 at 3.00pm and posted the 25/01/2024 at 3.00pm.

The said matter was deliberated in 382nd Meeting held on 29/01/2024 the Minutes to be read as under: Advocate for the Complainant present. Complainant Mr. Nelson Cabral present in person. None present for the Respondent. The Advocate for the Complainant requested for the copies of the DSLR mapping report. The Authority directed the Complainant to collect the copies of report and file reply on the same and posted the matter on 08/02/2024 at 3.00pm. However, the matter could not take place on 08/02/2024 on the same and posted the matter on and pasted the matter on 15/02/2024.

The said matter was deliberated in its 386th GCZMA meeting held on 15/02/2024 the proceeding at the meeting. Adv De Sousa present for the Complainant. Complainant present in person. Adv. Tamba appeared on behalf of the Respondent. The Parties requested for the copies of site inspection report prepared by DSLR. The Authority decided. "The Authority directed both the parties to collect the reply and file appropriate reply and posted the matter on 14/03/2024 at 3.00pm.

The matter was taken up in the 391st GCZMA Meeting held on 14/03/2024 the proceeding at the hearing Adv De Sousa present for the Complainant. Complainant present in person. Adv. Tamba appeared on behalf of the Respondent. The Respondent files reply. The Authority decided to direct the Complainant to file rejoinder if any with advance copy to the Respondent and posted the matter on 18/04/2024 at 3.30pm.

The said matter was placed in the 394th GCZMA Meeting, the proceeding Adv Tamba present for the Complainant. Adv D'Souza present for the Respondent and sought time. The Decision the Authority accepted the requested of the Respondent and posted the matter for Orders on 09/05/2024 at 3.30p.m.

The matter was taken up in the 398th GCZMA Meeting held on 09/05/2024 the Proceeding: Adv DeSousa present for the Complainant. Complainant present in person. Adv. Tamba appeared on behalf of the Respondent. The Complainant files the rejoinder.




Both the Advocates submitted that the reply is on record. The Authority's Decision: The Authority heard the parties and posted the matter on 11/06/2024 for orders.

Proceeding. Adv for Complainant absent. Adv for Respondent present The Respondent submitted that this authority has taken cognizance of the Complaint in respect of property bearing Chalta No. 03 of P. T. Sheet No. 163 of City Survey Panaji on the premise that the construction carried out is located in an area which is classified as CRZ- III which infact is an area which is notified as CRZ- II as per CZMP 2011. He stated that the structure in question is located within building line and the newly constructed structure to the right hand side of the suit structure. There also exists a structure which is Government building in the same line. As a matter of abundant caution, the Respondent had obtained the permission to reconstruct his house which was granted by letter bearing No. GCZMA/N/17-18/77/1919 dated 27/03/2018. This structure was somehow or the other sought to be said to be in area which is classified as CRZ-III but now since CZMP 2011 & even before that the area being in CRZ- II, the question of stating that CRZ norms will be applicable would be an incorrect proposition. He hence prayed that Show Cause Notice be withdrawn & the proceedings be dropped.

The Complainant in response stated that the NOC/Approval which has been granted does not mention the house No. for which municipality tax receipt were issued and that the corporation of city of Panaji has also issued Show Cause Notice for revocation of assessment. He submitted that if one peruses the joint survey plan of Chalta No. 3, 4 & 6 of P.T Sheet 163 dated 13/01/2007, it clearly demonstrates that there was a singular structure in property bearing Chalta No. 03 which was the mundkarial house of Mr. Menino Cabral & Mr. Diago Cabral bearing House No. 30/C-22. In so far as house bearing No. C-20/422 is concerned it belong to the father of the Respondent & the same is located at a distance of about more than 1.5 km away from the disputed property & it is by playing a fraud and by means of misrepresentation, the house tax bearing H. No. C-20/422 was sought to be said to be applicable to the structure located in property bearing Chalta No. 03 of P.T. sheet 165. He further stated that this was a vacant land & the fisherman community used to keep their boats, canoes, water sports boats in temporary structures and it in only upon the purchase of the said property by the Respondent, he started complaining to CRZ authorities and also to C.C.P. to demolish their structure. He further went on to submit that this Authority had already directed demolition of structure identified with alphabet "B" and he prayed that the said approvals so conveyed be revoked and the illegal structure be demolished.

Decision: This Authority upon going through the records & having heard the argument of the parties at length, was of the opinion that when first order was passed by this Authority vide in its 211th Meeting, the said order was based on the premise that the area where upon the said structure is located was an area classified as CRZ-III. This very same area comes within the jurisdiction of corporation of City of Panaji and even though permission was granted way back in the year 1974 was by the Panaji Municipal Council. The provision of Regulation 7(ii) describes the area that have been developed upto or close to the shoreline as CRZ-II which means the area is within the existing Municipal Limits. Regulation 8 (ii)(i) provides construction of building only on the landward side of the




existing road or on the landward side of the existing authorised structure which shall be subject to the existing local Town & Country Planning Regulation.

As per the plotting of the structures done by Directorate of Settlement & Land Records, Goa there is one structure which is identified under Chalta No. 165/4 which is towards the water side & the structure existing in property 165/3 are structures towards the landward side of an existing authorised structure. From the argument that have been made by lawyers of the parties, it seems that they are at logger heads before different authorities and courts and some of the cases have been disposed of and apparently some are still continuing. The present complaint appears to have more litigation which in our opinion is not maintainable as the area in question is not falling within NDZ of CRZ. The Authority deemed it fit to discharge the Respondent & drop the Show Cause Notice as the notified CZMP 2011 clearly depicts the area in question as CRZ II.

Case 2.12

To decide on report submitted by Dy Collector South Goa regarding violations carried out by Rajashri Zuvatkar, Avinash Zuvatkar, Vinayak Zuvatkar and Dharti Zuvatkar in Sy No. 344/1 Velim Salcete Goa

Background: The office of the GCZMA was in receipt of a Complaint form Smt. Prachi Porvindra Lone, Wife of Shri Porvindra V. Lone, R/o H.No. 1279, Bapsora, Velim Salcete Goa, with respect to illegal construction of G+1 structure carried out by Rajashri Zuvatkar, Avinash Zuvatkar, Vinayak Zuvatkar and Dharti Zuvatka.

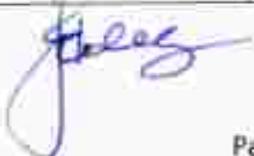
This office is in receipt of a Complaint from Prachi Porvindra Lone with reference to illegal construction of G+1 structure carried out by Rajashri Zuvatkar, Avinash Zuvatkar, Vinayak Zuvatkar and Dharti Zuvatkar, R/o Sy. No. 344/1 Velim Salcete.

This complaint was forwarded to District Level Committee (DLC) South for report vide letter no GCZMA/S/ILLE-COMPL/21-22/38/1977 dated 07/02/2022.

The Dy. Collector South Goa District (Rev South) Vide letter bearing No. 41/REV/MISC/2022/6200 dated 21/04/2022, forwarded the complaints to this office with regards to violation carried out in CRZ area. The Dy. Collector also annexed the Minutes of the District Level Committee (DLC) South Goa held on 19/04/2022, stating the violation carried out by Rajashri Zuvatkar, Avinash Zuvatkar, Vinayak Zuvatkar and Dharti Zuvatkar, R/o Sy. No. 344/1 Velim Salcete, with regards to illegal construction of ground plus one floor structure with laterite masonry wall and RCC slab roof, having a plinth area of 99 m² and height of 6.75mts, in Survey No. 344/1, Velim, Salcete, Goa at the distance of NDZ from river Sal.

Based on the report of Deputy Collector, the following alleged illegal construction resulting in blatant and serious violation of CRZ Notification 2011 is noticed. The details of the violations are indicated here below:-

Sr No.	Name of the Party/alleged violator	Survey No. / Village	Type of Construction	Distance from H/TL





1.	Rajashri Zuvatkar.	344/1 Velim	Illegal construction of ground plus one floor structure with laterite masonry wall and RCC slab roof, having a plinth area of 99 m ² and height of 6.75mts	NDZ from river Sal
2.	Avinash Zuvatkar.	Salcete Goa		
3.	Vinayak Zuvatkar and			
4.	Dharti Zuvatkar			

That based on the report a Show Cause Notice was issued bearing No GCZMA/S/Ille-Compl/21-22/38/545 dated 14/05/2024 with a direction to the Respondent to file their reply on 28/05/2024 and to remain present for a personal hearing in 28/05/2024 at 3.30p.m

The matter was taken up in the 401st GCZMA Meeting held on 28/05/2024 the Proceeding:: Adv Prakash Gauns Dessai present on behalf of Respondent and undertakes to file Vakalatnama on the next date of hearing along with reply. The Authority decided to grant time to the Respondent to appear and file their Written Reply to the Show Cause Notice and posted the matter on 11/06/2024 at 3.30p.m

Proceeding: Adv for Respondent present filed Vakalatnama along with reply.

Decision: The Authority posted the matter for arguments on 11/07/2024 at 3.30p.m

Case 2.13

To decide on report submitted by Dy Collector South Goa regarding violations carried out by Sarah Pinto and Alu Almeida in Sy No. 142/25, Assolna, Salcete Goa

Background: The Dy. Collector South Goa District (Rev South) vide letter bearing No. 41/REV/MISC/2022/6200 dated 21/04/2022, forwarded the report to this office with regards to violation carried out in CRZ area. The Dy. Collector also annexed the report of the Dy. Collector & SDO Salcete, Margao Goa, stating the violation carried out by Sarah Pinto and Alu Almeida . R/o Assolna, illegal construction of structures 1) Permanent structure laterite masonry with PCC upto plinth and laterite masonry on 2 sides having an area of 34.40 m² and height of 2.50 mts 2) Permanent structure consisting of laterite masonry walls and mangalore tiles having an area of 16.45 m² 3) Residential house-Permanent structure (G+2), the structure is R.C.C framed structure with laterite masonry wall, R.C.C roof slab and vitrified tiles flooring having an area of 170.00 m² and height of 9.45 mts (Total area 220.85 m² Total Ht. Of the structure 11.95 mts) in Survey No.142/25, Assolna, Salcete Goa within CRZ Limits.

Based on the report of Deputy Collector, the following alleged illegal construction resulting in blatant and serious violation of CRZ Notification 2011 is noticed. The details of the violations are indicated here below:-

Sr No.	Name of the Party/alleged violator	Survey No. / Village	Type of Construction	Distance from HTL
--------	------------------------------------	----------------------	----------------------	-------------------




1.	Sarah Pinto and Alu Almeida	Survey No.142/25, Assolna, Salcete Goa	illegal construction of structures 1) Permanent structure laterite masonry with PCC upto plinth and laterite masonry on 2 sides having an area of 34.40 m ² and height of 2.50 mts 2) Permanent structure consisting of laterite masonry walls and mangalore tiles having an area of 16.45 m ² 3) Residential house-Permanent structure (G+2), the structure is R.C.C framed structure with laterite masonry wall, R.C.C roof slab and vitrified tiles flooring having an area of 170.00 m ² and height of 9.45 mts (Total area 220.85 m ² Total Ht. Of the structure 11.95 mts)	Within CRZ Limits.
----	-----------------------------	--	---	--------------------

That based on the report a Show Cause Notice was issued bearing No GCZMA/S/Ille-Compl/24-25/05/551 dated 14/05/2024 with a direction to the Respondent to file their reply on 28/05/2024 and to remain present for a personal hearing in 28/05/2024 at 3.30p.m.

The matter was taken up in the 401st GCZMA Meeting held on 28/05/2024 the Proceeding: Adv for the Respondent present and sought time to file reply. The Authority decided to grant time to the Respondent to appear and file their Written Reply to the Show Cause Notice and posted the matter on 11/06/2024 at 3.30p.m

Proceeding: The Respondent present and sought for time to file reply.

Decision: The Authority posted the matter on 11/07/2024 at 3.30p.m.

Case 2.14

To decide on report submitted by Dy Collector South Goa regarding violations carried out by Jaimini Vinayak Lone, Pravin Lone and Vinayak Lone in Sy No No.344/I(Part),Velim Salcete Goa.

Background: The Dy. Collector South Goa District (Rev South) Vide letter bearing No. 41/REV/MISC/2022/6200 dated 21/04/2022, forwarded the report to this office with regards to violation carried out in CRZ area. The Dy. Collector also annexed the Minutes of the District Level Committee (DLC) South Goa held on 19/04/2022, stating the violation carried out by Jaimini Vinayak Lone, Pravin Lone and Vinayak Lone, R/o. all resident of Bapsora, Velim, Salcete Goa illegally constructed RCC framed structure (Ground floor) with laterite masonry walls & RCC slab along with septic tank and soak pit having a plinth area of 103.80m² and height of 5.10 mts in Survey No.344/I(Part),Velim Salcete Goa within NDZ for river Sal.

Based on the report of Deputy Collector, the following alleged illegal construction resulting in blatant and serious violation of CRZ Notification 2011 is noticed. The details of the violations are indicated here below:-




Sr No.	Name of the Party/alleged violator	Survey No. / Village	Type of Construction	Distance from HTL
1.	Jaimini Vinayak Lone, Pravin Lone and Vinayak Lone	Survey No.344/1(Part) Velim Salcete Goa	illegally constructed RCC framed structure (Ground floor) with laterite masonry walls & RCC slab along with septic tank and soak pit having a plinth area of 103.80m ² and height of 5.10 mts	within NDZ for river Sal

That based on the report a Show Cause Notice was issued bearing No GCZMA/S/Ille-Compl/20-21/03/549 dated 14/05/2024 with a direction to the Respondent to file their reply on 28/05/2024 and to remain present for a personal hearing in 28/05/2024 at 3.30p.m

The matter was taken up in the 401st GCZMA Meeting held on 28/05/2024 the Proceeding::Respondent Mr Pravin Lone present and stated that Jaimini Vinayak Lone and Vinayak Lone both expired. Jammie Jose Maria Adolfo Dias was present and stated that she was the original Complainant in the matter.The Authority decided to grant time to the Respondent to appear and file their Written Reply to the Show Cause Notice and posted the matter on 11/06/2024 at 3.30p.m

Proceeding: Respondent Mr Pravin Lone present and stated that Jaimini Vinayak Lone and Vinayak Lone both expired. Jammie Jose Maria Adolfo Dias was present and stated that she was the original Complainant in the matter

Decision: The Authority decided to grant time to the Respondent to appear and file their Written Reply and posted the matter on 11/07/2024 at 3.30p.m

Case 2.15

To decide on report submitted by Dy Collector South Goa regarding violations carried out by Inacinha Cardozo in Sy No. 201/4, Assolna Salcete Goa.

Background: The office of the GCZMA was in receipt of a Complaint form Mr Joseph Francisco Cardozo resident of House no 783/1 Velim Cutband Salcete Goa alleging that one Inacinha Cardozo, r/o. Tariwaddo, Assolna, Salcete Goa, has carried out illegal constriction of house and compound wall n Survey No.201/4, Assolna Salcete Goa within NDZ for river Sal.

That the said complaint was forward to District Level Committee Office of the Collector(South) vide letter bearing no GCZMA/S/ILLE-COMPL/20-21/60/1932 dated 24/02/2021 for conducting an inquiry.

The Dy. Collector South Goa District (Rev South) Vide letter hearing No. 41/REV/MISC/2022/6200 dated 21/04/2022, forwarded the reports to this office with regards to violation carried out in CRZ area. The Dy. Collector also annexed the Minutes of the District Level Committee (DLC) South Goa held on 19/04/2022, stating the violation carried out by Inacinha Cardozo, r/o. Tariwaddo, Assolna, Salcete Goa illegally constructed residential house and compound wall permanent structure having an area of

166.0 m² and height of 3.40 mts in Survey No.201/4, Assolna Salcete Goa within NDZ for river Sal.

Based on the report of Deputy Collector, the following alleged illegal construction resulting in blatant and serious violation of CRZ Notification 2011 is noticed. The details of the violations are indicated here below:-

Sr No.	Name of the Party/alleged violator	Survey No. / Village	Type of Construction	Distance from HTL
1.	Inacinha Cardozo	Survey No.201/4, Assolna Salcete Goa	illegally constructed residential house and compound wall permanent structure having an area of 166.0 m ² and height of 3.40 mts	within NDZ for river Sal

That based on the report a Show Cause Notice was issued bearing No GCZMA/S/Ille-Compl/20-21/60/546 dated 14/05/2024 with a direction to the Respondent to file their reply on 28/05/2024 and to remain present for a personal hearing in 28/05/2024 at 3.30p.m.

The matter was taken up in the 401st GCZMA Meeting held on 28/05/2024 the Proceeding:: Respondent absent. The Authority decided to grant time to the Respondent to appear and file their Written Reply to the Show Cause Notice and posted the matter on 11/06/2024 at 3.30p.m

Proceeding: The Respondent absent.

Decision: The Authority posted the matter on 11/07/2024 at 3.30p.m for orders.

Case 2.16

To decide on report submitted by Dy Collector South Goa regarding violations carried out by Santosh Pagi in Sy No 173/1 of Poinguinim Canacona.

Background: The Dy. Collector South Goa District (Rev South) Vide letter bearing No. 41/REV/MISC/2022/6200 dated 21/04/2022, forwarded the complaints to this office with regards to violation carried out in CRZ area. The Dy. Collector also annexed the Minutes of the District Level Committee (DLC) South Goa held on 19/04/2022, stating the violation carried out by Santosh Pagi, R/o Galgibag Poinguinim Canacona Goa, illegally erected temporary structure having a plinth area of 143.00 m² and height of 2.50 mts in Survey No.173/1, PoinguinimCanacona Goa at the distance of 6.40 mts from HTL.

That based on the report of District Level Committee (DLC) South Goa, the following alleged illegal construction resulting in blatant and serious violation of CRZ Notification 2011 is noticed.

Sr No	Name of the Party/alleged violator	Survey No. / Village	Type of Construction	Distance from HTL
.				




1.	Santosh Pagi	Survey No.173/1, Poiguinim Canacona Goa	illegally erected temporary structure having a plinth area of 143.00 m ² and height of 2.50 mts	distance of 6.40 mts from HTL.
----	--------------	---	--	--------------------------------

That based on the report a Show Cause Notice was issued bearing No GCZMA/S/Ille-Compl/24-25/09/556 dated 15/05/2024 with a direction to the Respondent to file their reply on 28/05/2024 and to remain present for a personal hearing in 28/05/2024 at 3.30p.m

The matter was taken up in the 401st GCZMA Meeting held on 28/05/2024 the Proceeding:: Respondent present and files reply. Respondent states that the structure is demolished. The Authority's Decision: The Authority decided to verify and posted the matter on 11/06/2024 at 3.30p.m for compliance report.

Proceeding: The Respondent absent.

Decision: The Authority posted the matter on 11/07/2024 at 3.30p.m for orders.

Case 2.17

To decide on the compliant dated 09/06/202 from Mr. Ravi Harmalkar R/o H.No 17/47 Soranto waddo, Anjuna Bardez Goa and Mr. Rajesh Dabholkar R/o H.No A/70, Amnbekhand Reis Magos Verem Bardez Goa with regards to illegal construction carried out in the NDZ in the property bearing Sy.No 355/1 and 2 of village Colvale of Bardez Taluka Goa by M/s Migiwa Farms Pvt .Ltd.

Background: The Office of the Goa Coastal Zone Management Authority is in receipt of compliant dated 09/06/202 from Mr. Ravi Harmalkar R/o H.No 17/47 Soranto waddo, Anjuna Bardez Goa and Mr. Rajesh Dabholkar R/o H.No A/70, Amnbekhand Reis Magos Verem Bardez Goa with regards to illegal construction carried out in the NDZ in the property bearing Sy. No 355/1 and 2 of village Colvale of Bardez Taluka Goa by M/s Migiwa Farms Pvt .Ltd. However matter could not take place on 25/01/2024 and matters were adjourned to 08/02/2024 and again the matter was adjourned and posted on 29/02/2024.

The said matter was deliberated in 388th Meeting held on 29/02/2024, the proceeding: Complainant present in person. Adv H.D.Naik along with Rajesh Dabholkar present. Mr Vinit Raut present on behalf of Respondent. The Respondent, Mr Vinit Raut states that he is the Resolution holder and undertakes to file letter of Authority / resolution on behalf of M/s Migiwa Farms Pvt .Ltd., Adv H.D.Naik states that he has not received the Site Inspection Report. Respondent states that he needs copy of the Report to file reply. The Authority's decision: The Authority directed the Respondent to collect copy from the

office and file reply before the next date of hearing with an advance copy to the other side. Matter posted on 04/04/2024 at 3.30p.m.

The said matter was placed in the 393rd GCZMA Meeting, the proceeding Adv. Sayli Bandodkar appeared on behalf of the complainant. Respondent Vinit Raut Desai present on behalf of the Respondent. The Respondent files application requesting for complaint copy and site inspection report. The decision The Authority directed the Respondent to collect the copies of complain and site inspection report by 05/04/2024 from the concerned Legal Assistant and posted the matter on 09/05/2024 at 3.00pm.

The matter was taken up in the 398th GCZMA Meeting held on 09/05/2024 the Proceeding: Adv. Sayli Bandodkar appeared on behalf of the Complainant. Vinit Raut Desai present on behalf of the Respondent. Respondent sought time to file detailed reply. The Authority's Decision: The Authority decided to carry out mapping of the structure on 15/05/2024 and thereafter posted the matter on 11/06/2024 for further hearing.

Proceeding: Adv H.D.Naik present on behalf of Complainant Respondent absent.

Decision: The Authority posted the matter on 11/07/2024 at 3.30p.m for orders.

Case 2.18

To decided on the Complaint /Representation dated 16/05/2023 from Mr. Kashinath Shetgaonkar R/o H.No 857, Morjim Pernen North Goa with regards to illegal construction done by Coco Palms Beach Resort Morjim thereby violating the CRZ Norms.

Background: The office of GCZMA is in receipt of Complaint /Representation dated 16/05/2023 from Mr. Kashinath Shetgaonkar R/o H. No 857, Morjim Pernen North Goa with regards to illegal construction done by Coco Palms Beach Resort Morjim thereby violating the CRZ Norms. However matter could not take place on 25/01/2024 and matters were adjourned to 08/02/2024 and again the matter was adjourned and posted on 29/02/2024.

The said matter was deliberated in 388th Meeting held on 29/02/2024, the proceeding: Complainant absent. Adv for the Respondent files Vakalatnama and sought for documents based on which SCN was issued. The Authority's decision The Authority directed the Respondent to collect the documents from the office and file reply and posted the matter on 04/04/2024 at 3.30p.m.

The said matter was placed in the 393rd GCZMA Meeting, the proceeding Complainant absent. Advocate for the Respondent present and files application for time. The




decision: The Authority granted time and posted the matter on 09/05/2024 at 3.00pm.

The matter was taken up in the 398th GCZMA Meeting held on 09/05/2024 the Proceeding: Complainant absent, The Advocate for the Respondent submitted that he will carry out self demolition of the alleged structures as per the site inspection report and submit the Compliance report. The Authority's Decision: The Authority directed Engineer Bhargavi Kelkar to verify the site on 12/06/2024 and file report.

Proceeding: The Respondent absent.

Decision: The Authority posted the matter on 11/07/2024 at 3.30p.m for orders.

Case 2.19

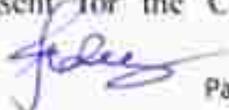
To decide on a Complaint 23/05/2023 from Mr. Lawrence Pires , H.No 29, Jesus Nazareth, Siridao, North Goa with regards to illegal construction of RAMP at Jesus Nazareth, Siridao on the boundary of beach carried out by Mr. Francis Pires, Voctoria Pires and Clemson Pires R/o Jesus Nazareth Siridao. The site inspection was carried by the officials of GCZMA and report has been put forward by them.

Background: The Office of the Goa Coastal Zone Management Authority is in receipt of compliant 23/05/2023 from Mr. Lawrence Pires , H.No 29, Jesus Nazareth, Siridao, North Goa with regards to illegal construction of RAP at Jesus Nazareth, Siridao on the boundary of beach carried out by Mr. Francis Pires, Voctoria Pires and Clemson Pires R/o Jesus Nazareth Siridao. The site inspection was carried by the officials of GCZMA and report has been put forward by them. However matter could not take place on 25/01/2024 and matters were adjourned to 08/02/2024 and again the matter was adjourned and posted on 29/02/2024. However matter could not take place on 25/01/2024 and matters were adjourned to 08/02/2024 and again the matter was adjourned and posted on 29/02/2024.

The said matter was deliberated in 388th Meeting hed on 29/02/2024, the proceeding: The Complainant absent, Respondent absent. The Authority's decision: The Authority decided to issue fresh notice of personal hearing and intimate the date as 04/04/2024 at 3.30pm

The said matter was placed in the 393rd GCZMA Meeting, the proceeding None present for the Complainant and the Respondent. The decision The Authority posted the matter on 09/05/2024 at 3.00pm.

The matter was taken up in the 398th GCZMA Meeting held on 09/05/2024 the Proceeding: None present for the Complainant as well as the Respondent. The




Authority's Decision: The Authority adjourned the matter and posted the matter on 11/06/2024 at 3.00pm.

Proceeding: The Respondent absent.

Decision: The Authority posted the matter on 11/07/2024 at 3.30p.m for orders.

Case 2.20

To decide on a complaint a dated 23/06/2023 from Goa State Environment Impact Assessment Authority stating that they had received an application for expansion of environmental clearance from Palacio Property Developers Private Limited at Sy.No 181/1(p), 181/2, 181/5(p), 182/7, 183/9,180/1(P), 180/2(P), 184/3 Goa Velha Tiswadi Goa. The site was inspected by the officials of Expert Member and accordingly report has been put forwarded by them.

Background: The Office of the Goa Coastal Zone Management Authority is in receipt of representation dated 23/06/2023 from Goa State Environment Impact Assessment Authority stating that they had received an application for expansion of environmental clearance from Palacio Property Developers Private Limited at Sy.No 181/1(p), 181/2, 181/5(p), 182/7, 183/9,180/1(P), 180/2(P), 184/3 Goa Velha Tiswadi Goa. The site was inspected by the officials of Expert Member and accordingly report has been put forwarded by them. However matter could not take place on 25/01/2024 and matters were adjourned to 08/02/2024 and again the matter was adjourned and posted on 29/02/2024.

The said matter was deliberated in 388th Meeting held on 29/02/2024, the proceeding: The Complainant absent, Respondent absent. The Authority's decision: The Authority decided to issue fresh notice of personal hearing and intimate the date as 04/04/2024 at 3.30pm

The said matter was placed in the 393rd GCZMA Meeting, the proceeding None present for the Complainant and the Respondent. The decision The Authority posted the matter on 09/05/2024 at 3.00pm.

The matter was taken up in the 398th GCZMA Meeting held on 09/05/2024 the Proceeding: None present for the Complainant as well as the Respondent. The Authority's Decision: The Authority adjourned the matter and posted the matter on 11/06/2024 at 3.00pm.

Proceeding: The Respondent absent.

Decision: The Authority posted the matter on 11/07/2024 at 3.30p.m for orders.

Case 2.21




To decide on a complaint dated 04/10/2023 from Ravi Hramalkar R/o 1747, Soranto-waddo, Anjuna Bardez Goa with regards to ongoing construction at Vaddi, Siolim, Bardez Goa in Sy.No 303/3 of village Siolim by Mr. Reis Pinto R/o Vaddy Siolim, Goa. The site was inspected by the officials of Expert Member and accordingly report has been put forward by them

The Office of the Goa Coastal Zone Management Authority is in receipt of complaint dated 04/10/2023 from Ravi Harmalkar R/o 1747, Soranto-waddo, Anjuna Bardez Goa with regards to ongoing construction at Vaddi, Siolim, Bardez Goa in Sy.No 303/3 of village Siolim by Mr. Reis Pinto R/o Vaddy Siolim, Goa. The site was inspected by the officials of Expert Member and accordingly report has been put forwarded by them. However matter could not take place on 25/01/2024 and matters were adjourned to 08/02/2024 and again the matter was adjourned and posted on 29/02/2024.

The said matter was deliberated in 388th Meeting held on 29/02/2024, the proceeding: The Complainant present. Respondent absent. The Authority's decision: The Authority decided to issue fresh notice of personal hearing and intimate the date as 04/04/2024 at 3.30pm

The said matter was placed in the 393rd GCZMA Meeting, the proceeding None present for the Complainant and the Respondent. The decision The Authority posted the matter on 09/05/2024 at 3.00pm

The matter was taken up in the 398th GCZMA Meeting held on 09/05/2024 the Proceeding: None present for the Complainant as well as the Respondent. The Authority's Decision: The Authority adjourned the matter and posted the matter on 11/06/2024 at 3.00pm.

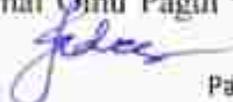
Proceeding: The Respondent absent.

Decision: The Authority posted the matter on 11/07/2024 at 3.30p.m for orders.

Case 2.22

To decide on complaint against Shri. Sandeep Vernekar, Urmila Balchandrapagui, Shamal Om Pagui with regard to illegal construction of compound wall and thereby blocking the traditional access/pathway in property survey No.36/9 of village Nagorcem – Palolem Canacona Goa

Background: The GCZMA in receipt of site inspection report from DEC south Goa wherein one Smt.UjwalaVithal Bhosale and Shri. Jayram L. Pagui r/o Saraswat wada, PatnemCanacona Goa filed complaint against Shri. Sandeep Vernekar, Urmila Balchandra pagui, Shamal Omu Pagui with regard to illegal construction of compound




wall and thereby blocking the traditional access/pathway in property survey No.36/9 of village Nagorcem-PalolemCanacona Goa. The DLC has forwarded are port ad in that violation has been noticed that is illegal construction of compound wall survey No.36/9 of village Nagorcem-PalolemCanacona Goa within CRZ-III (NDZ) within 0-200 mts from HTL.

A Show Cause Notice has been issued to the Respondent.

Complainant and Respondents all present in person. Complainant submitted that Respondent constructed illegal compound wall and thereby blocked his access. Respondent submitted that there is no road for complainant and they have not blocked complainant access.

Authority directed Respondent to file his Reply to the show cause notice and posted matter on 20/07/2023 at 3.00 pm.

During 350th meeting held on 20/07/2023 Advocate Nikita Gauns present for the Respondent 1 and 2. Advocate for the Complainant Present.

The Authority after hearing both the parties decided to post the matter on 24/08/2023 at 3.00 pm for final arguments.

However on 24/08/2023 matter could not take place. Further the matters are posted on 29/08/2023 at 3.00 pm.

The said matter was taken up in 357th Meeting held on 29/08/2023 the proceedings to be read as under: Complainant absent. Advocate Nikita Gauns present for the Respondent No.1 and submitted that they filed reply .However reply from Respondent No.2 and 3 are pending. The Authority after hearing decided to post the matter on 28/09/2023 at 3.00 pm for filing reply from other Respondents.

The said matter was taken up in 362nd Meeting held on 28/09/2023 the proceedings to be read as under: Advocate for the Complainant present. Advocate for the Respondent present and sought time to file reply. The Authority granted time and posted the matter on 19/10/2023 at 3.00pm. However the said matter could not take place on 19/10/2023 and it was posted on 23/11/2023 at 3.00pm.

The said matter was deliberated in 372 held 23/11/2023 the minutes to be read as under: Complainant present. Adv. P Kamat present for the Respondent No.1. Adv. Pritesh appeared for Respondent no 2 and 3 and requested for copies of site inspection report and other documents. The Authority directed the Respondent to collect the relevant documents from file and posted the matter 21/12/2023 at 3.00pm.




The said matter was taken up in 378th meeting held on 22/12/2023 the minutes to be read as under: Complainant absent. Advocate for the Respondent No.1 present. Advocate for the Respondent No.2 and 3 holding for Adv P. Shetty present and sought time. The Authority granted time to Advocate for the Respondent No.2 and 3 and posted the matter on 11/01/2024 3.00pm.

The said matter was deliberated in the 381st GCZMA Meeting Proceeding Complainant present. Respondent present. Adv for the Respondent sought for time. Decision: The Authority granted time and posted the matter on 29/02/2024 at 3.30p.m.

The said matter was deliberated in 388th Meeting held on 29/02/2024, the proceeding: Adv for complainant present Adv N Gauns present on behalf of Respondent. The Authority's decision: The Authority perused the records and posted the matter for orders on 04/04/2024 at 3.30p.m.

The said matter was placed in the 393rd GCZMA Meeting, the proceeding: Respondent Present the Authority decided to post the matter for Orders on 09/05/2024 at 3.30p.m

The matter was taken up in the 398th GCZMA Meeting held on 09/05/2024 the Proceeding: None present for the Complainant as well as the Respondent. The Authority's Decision: The Authority adjourned the matter and posted the matter on 11/06/2024 at 3.00pm.

Proceeding: The Respondent absent.

Decision: The Authority posted the matter on 11/07/2024 at 3.30p.m for orders.

Case 2.23

To decide on a complaint dated 19/06/2023 from Mr. Anil Prabhakar Naik, R/o H.No 64/F, Parel, Mumbai 400012 with regards to illegal construction raised in Sy.No 384/24, 25 and 26 of village Anjuna, Caisua Bardez Goa, by Mrs. Vasudha Tari, Mr. Anand Vishnu Goankar, Mr. Nilesh Vishnu Gaonkar, Mr. Rakesh Vishnu Goankar R/o Anjuna Caisua Bardez Goa. The site was inspected by the officials of Expert Member and accordingly report has been put forwarded by them

Background: The Office of the Goa Coastal Zone Management Authority is in receipt of complaint dated 19/06/2023 from Mr. Anil Prabhakar Naik, R/o H.No 64/F, Parel, Mumbai 400012 with regards to illegal construction raised in Sy.No 384/24, 25 and 26 of village Anjuna, Caisua Bardez Goa, by Mrs. Vasudha Tari, Mr. Anand Vishnu Goankar, Mr. Nilesh Vishnu Gaonkar, Mr. Rakesh Vishnu




Goankar R/o. Anjuna Caisua Bardez Goa. The site was inspected by the officials of Expert Member and accordingly report has been put forwarded by them. However the said matter could not take place on 25/01/2024 and posted on 08/02/2024 again adjourned to 29/02/2024.

The said matter was deliberated in 388th Meeting held on 29/02/2024, the proceeding: Adv for the Complainant present. Adv for the Respondent present. Respondent files reply. The Authority's decision: The Authority heard the parties and have taken the reply on record and posted for rejoinder of the Complainant. Matter posted on 04/04/2024 at 3.30p.m.

The said matter was placed in the 393rd GCZMA Meeting, the proceeding Advocate for the Complainant present, Complainant present in person. Respondents present in person and submitted that they have filed reply and further seeks time due to non availability of their Advocate. The decision The Authority granted time and posted the matter on 09/05/2024 at 3.00pm.

The matter was taken up in the 398st GCZMA Meeting held on 09/05/2024 the Proceeding: Complainant Anil Prabhakar Naik present along with his Advocate Rivankar. Respondents present in person. The Respondents submitted that they belongs to fisherman community and further sought time for arguments. The Complainant filed rejoinder. The Authority's Decision: The Authority granted time and posted the matter on 11.06.2024 at 3.00pm.

Proceeding: Complainant Anil Prabhakar Naik present along with his Advocate Rivankar. Respondents present.

Decision: The matter is adjourned for arguments on 11/07/2024 at 3.30p.m

Case 2.24

To decide on a complaint dated 24/08/2023 from Praveen Dlima, Green Space, Neurekar Chambers, 3rd floor. Office No 12/115/9. M.G.Road. Panaji Tiswadi with regards to illegal construction in NDZ by Mr. Vatu Vasu Govekar in Sy.No 222/5 of village Anjuna.

Background: The office of GCZMA is in receipt of a complaint dated 24/08/2023 from Praveen Dlima, Green Space, Neurekar Chambers, 3'd floor, Office No 2/115/9, M.G.Road, Panaji Tiswadi with regards to illegal construction in NDZ by Mr. Vatu Vasu Govekar in Sy.No 222/5 of village Anjuna

The Applicant approached Hon'ble NGT in OA No 188/2023 (WZ), wherein the Hon'ble NGT directed this Authority to carry out site inspection in the matter.

Sr. Sy.No./Sub-Div Name of the Description of Structure




No.	Establishment	
1	222/5 TEQUILA SUNSET	<ul style="list-style-type: none"> Establishment consists 3 nos of intermodal container, often called a shipping container or ISO container. The majority of the container components are made of Corten steel, which comprises the roof, walls and floor of the steel box. The containers are stationed on Permanent base and attached with metal fabricated staircase with wooden steps. The containers are fabricated/renovated into commercial restaurant. At time of inspection the premises were locked
2	222/5 JUST B	<ul style="list-style-type: none"> 4 nos of wooden cottages erected on wooden stilt base. 1 seating area covered with G.I. sheet roofing. 1 shed with walls covered with plywood and Roof covered with G.I. metal sheets. The entrance of establishment is erected with wooden frame and paved with tile flooring. The structures standing in establishment further extends in Sy.No. 222/6 and 222/7 respectively.
3	222/5 Under- constriction on structure next to JUST B	<ul style="list-style-type: none"> Metal fabricated structure with Bison board walls erected on Permanent Plinth with Roof made up of G.I. sheets. The Bottom Ceiling of structure is covered with dropped Ceiling.

The said matter was deliberated in 381th Meeting held on 11/01/2024 the minutes to be read as under: Complainant present in person. Respondent Vatu Vasu Govekar present and sought time. The Authority posted the matter on 23/01/2024, however the matter could not take place and the said matter was posted on 29/01/2024

The said matter was deliberated in 382nd Meeting held on 29/01/2024 the Minutes to be read as under: Advocate for the Complainant present. Praveen D'Lima present in person. The Advocate for the Respondent submitted that he has permission from the Authority. Adv. Amey Goankar appeared for the Respondent. Respondent Vatu Govekar present in person. The Advocate for the Respondent submitted that he has filed reply in the matter.

The Respondent further submitted that the Complainant himself is the violator in the present case. The Advocate for the Respondent requested for fresh site inspection in order to know the violation carried out by the Complainant himself. The Authority decided to hold fresh site inspection on 01/02/2024 through Expert Member and posted the matter on 08/02/2024 at 3.00 for further hearing. However, the matter could not take place on 08/02/2024 and posted the matter on 15/02/2024.

The said matter was deliberated in its 386th GCZMA Meeting held on 15/02/2024 the proceeding at the meeting Complainant present in person. Respondent Mr. Vatu Vasu Govekar present in person. The Authority decided, "The Authority directed the Respondent to collect the copies of the report and posted the matter on 14/03/2024 at 3.00pm.

The matter was taken up in the 391st GCZMA Meeting held on 14/03/2024 the proceeding at the hearing Complainant present in person. Respondent Mr. Vatu Vasu Govekar present in person. The Authority decided to post the matter on 18/04/2024 at 3.00pm.

The said matter was placed in the 394th GCZMA Meeting, the proceeding Adv for Complainant present. Adv Amey for the Respondent present and filed his reply. Adv for the Complainant states that he wanted to file his rejoinder. The Adv for the Respondent states that the Complainant does not have any approval for conducting business and is running the establishment without any approvals. The decision: The Authority directed the Complainant to file his reply by 01st May 2024 and posted the matter for Orders on 09/05/2024 at 3.30p.m.

The matter was taken up in the 398st GCZMA Meeting held on 09/05/2024 the Proceeding: Advocate for the Complainant present. Praveen D'Lima present in person. Adv. Amey Fadte present for the Respondent. The Advocate for the Respondent submitted that he has filed his objection towards granting any approvals to the Complainant and requested this Authority that same may be considered. The Respondent further submitted that this Authority has granted him the permission for construction. The Respondent further submitted that he has not completed the work and same has been stopped by him when he received the Show Cause Notice from this Authority. He thus prayed that he may be discharged. The Authority's Decision: The Authority heard the parties and posted the matter for orders on 11/06/2024 at 3.00pm.

Proceeding Complainant present in person. Respondent present in person

Decision: as the orders were not ready matter stands adjourned to 11/07/2024 at 3.30p.m




Case 2.25

To decide on the Complaint from Dr Roque D'Silva regarding illegal filing in low lying area by COP in Sy No 155/1 Part of Assolna Village and Sy No 153/2 of Ambelim Village

Background: The Office of the Goa Coastal Zone Management Authority is in receipt of complaint dated 22/02/2024 from Dr. Roque D'silva H.No 61/3 Assolna, Ambelim, Banda, Salcete with regards to illegal filing in low lying Khazan Land, CRZ Land, field and water bodies in Sy.no 155/1 of Assolna village and 153/2 of Ambelim Village.

That the Site was inspected by the Engineer and Field Surveyor attached to this office and submitted the report.

That upon close perusal of the said report the following alleged gross illegal construction resulting violation of CRZ Notification 2011 was observed:

SR. NO	Name of the Party/alleged violator	Survey No. / Village	Type of Construction/activity	Distance from HTL
I.	Captain of Ports, Panaji Goa.	Survey No. 155/1 part of Assolna Village and Sy.No 153/2 is part of Ambelim village.	Huge amount of sandy soil is dumped thereby destroying the natural ecosystem, vegetation, rice cultivation and terrain/topography of the area. Tranches has been excavated in the property Sy.No 155/1 and it is connected to the opening of the water body.	Within NDZ area

That the Office issued a Show Cause Notice to the Respondent directing them to file their say in the matter and posted for personal hearing on the 09/05/2024 at 3.30p.m.

The matter was taken up in the 398th GCZMA Meeting held on 09/05/2024 the Proceeding: Complainant: Dr. Roque D'Silva present in person. Representative present on behalf of Captain of Ports and submitted that they will remove the mud filing by 30th May and file compliance report. The Authority's Decision: The Authority directed the Respondent to file Compliance report.

Proceeding: The Respondent absent.

Decision: The Authority posted the matter on 11/07/2024 at 3.30p.m.




Case 2.26

To decide on the Complaint from White Raj Resort, with regards to illegal construction in Sy.No 80/1 of village Nagarcem Palolem carried out by Rohan, Bichim Paik Pagi, Prashant Kankonkar(Colomb Bay Homes, the Fishermans vibe restaurant)

Background: The Goa Coastal Zone Management Authority (hereinafter referred to as 'the GCZMA' in short) has been constituted by the Ministry of Environment & Forests (MoEF), Government of India pursuant to the directions of the Hon'ble Supreme Court of India to deal, inter alia, with violation of the Coastal Regulation Zone (CRZ) Notification 2011 and implementation of the CRZ Notification.

The Office of the Goa Coastal Zone Management Authority is in receipt of complaint dated 22/12/2023 from White Raj Resort, C401, Ruby Residency, Chaudi, Canacona South Goa, 403702 with regards to illegal construction in Sy.No 80/1 of village Nagarcem Palolem carried out by Rohan, Bichim Paik Pagi, Prashant Kankonkar (Colomb Bay Homes, the Fishermans vibe restaurant) That the same has been verified by the Engineer and Field Surveyor attached to this office and submitted the report.

That upon close perusal of the said report the following alleged gross illegal construction resulting violation of CRZ Notification 2011 was observed:

Sr. no.	Name of the premises	owner/ occupant	observation/ findings at loco	G.P.S Reading
1	The fishermen's vibe (commercial)	Bichim Paik Pagi	Temporary structure supported on Y-shape RCC poles covered with Asbestos roofing sheets and erected on a permanent plinth.	15°0' 10.18"N 74°1'38.23"E
2	Residential House	Prashant Kankonkar	Permanent ground floor structure with L.S.M wall covered with G.I. sheet roofing constructed on a permanent plinth.	15° 0'10.14"N 74° 1'37.79"E
3	Residential House	Bichim Paik Pagi	Ground floor residential structure with L.S.M walls constructed on permanent walls covered with Mangalore Tile roofing.	15° 0'10.74"N 74° 1'38.34"E
4	Residential House	Bichim Paik Pagi	Ground floor residential structure with L.S.M walls constructed on permanent walls covered with Mangalore Tile roofing.	15° 0'10.46"N 74° 1'38.86"E
5	Colomb Bay Homes (commercial)	Prashant Kankonkar	Ground Floor Residential structure with L.S.M walls constructed on Permanent walls covered with Mangalore Tile Roofing. The structure consist of 4 no's of Rooms.	15° 0'10.35"N 74° 1'39.26"E




That the office issued a Show Cause Notice to the parties with a direction to remain present for the personal hearing on 11/06/2024 at 3.30pm

Proceeding: Complainant absent. Respondent Prashant Kankonkar present. Site Inspection report given to the Respondent

Decision. The Authority posted the matter for reply on 11/07/2024 at 3.30p.m

Case 2.27

To decide on complaint from Mr. Mevean Myron Pereira, with regards to illegal construction of 1st floor by Shri. Joao Antonio Fernandes in the property surveyed under survey No.31/18 of village CortalimMormugao Goa.

Background:The office of GCZMA in receipt of complaint dated 17/06/2021 from Mr. Mevean Myron Pereira, R/o H.No.910/1, Maddant, Cortalim-Goa, with regards to illegal construction of 1st floor by Shri.Joao Antonio Fernandes R/o 910, Maddant, Cortalim-Goa in the property surveyed under survey No.31/18 of village CortalimMormugao Goa.

On receipt of complaint Authority conducted site inspection through Expert Member of Authority and its Technical Team.

upon close perusal of the site inspection report the Authority noted gross alleged illegal construction resulting violation of CRZ Notification 2011 and with that regard Authority issue show cause notice to the parties.

The said matter was placed on 349th GCZMA meeting held on 13/07/2022 Complainant was absent. Advocate Vivek Gomes appeared along with the Respondent and filed his Vakalatnama. Advocate for the Respondent submitted that reply has been filed by the Respondent. Respondent produced survey plan of the property and photographs of the structure and stated that the construction is prior 1991. The said construction is done in 1984. The advocate for the Respondent requested for some time to produce additional documents to prove that the extension of the structure in question is prior 1991.

The Authority after hearing the Respondent directed to prove that the extension carried out by Respondent is prior to 1991 and produce the documents in support of the same. Further decided to post the matter on 17/08/2023 at 3.00 pm.

The said matter was deliberated in 355th Meeting held on 17/08/2023 the proceedings to be read as under: Respondent present in person and sought time as his advocate could not appear for hearing. The Authority after hearing decided to post the matter on 28/09/2023 at 3.00 pm.

The said matter was placed in 362nd minutes of the meeting held on 28/09/2023 the minutes to be read as under: Complainant absent. Respondent present in person along with his Advocate. The Advocate for the Respondent submitted that the Complainant never appeared and has filed a bogus complaint. The Authority posted the matter on 2/11/2023 at 3.00pm. However matter could not take place on 2/11/2023 and it was posted on 30/11/2023. The said matter was proponed to 16/11/2023 by filling an application.

The said matter was taken up in 368th meeting held on 16/11/2024 the minutes to be read as under: Complainant absent. Advocate Vivek appeared for the

Respondent and requested that the present matter was fixed on 30/11/2023 and he requested that matter may be taken up today i.e on 16/11/2023 and further submitted that complainant in present matter is not appearing. The Authority on request of Advocate for the Respondent took up the matter in present meeting and further posted on 21/12/2023 at 3.00pm. However the said meeting could not take place on 21/12/2023 and the posted on 22/12/2023.

The said matter was deliberated in 378th meeting held on 22/12/2023 the minutes to be read as under: Complainant in person, Respondent absent. The Authority posted the matter on 11/01/2024 at 3.00pm.

The said matter was deliberated in the 381st GCZMA Meeting Proceeding: Complainant absent. Respondent absent Decision: The Authority adjourned the matter to 29/02/2024 at 3.30p.m

The said matter was deliberated in the 388th GCZMA Meeting held on 29/02/2024 the Proceeding: Complainant absent. Respondent absent. The decision: The Authority posted the matter on 28/03/2024 at 3.30p.m

The Matters could not take place on 28/03/2024 hence rescheduled to 23/04/2024 at 3.30p.m.

The Matter was taken up in the 396th GCZMA Meeting held on 23/04/2024 the Proceeding: Complainant absent. Respondent absent, Decision: The Authority posted the matter for further hearing on the 14/05/2024 at 3.30pm.

The matter was taken up in the 399th GCZMA Meeting held on 16/05/2024 the Proceeding Adv Vivek Gomes present on behalf of the Respondent. Complainant present. Adv Gomes stated that he has filed his reply and all the documents are on record. The Authority's Decision: The Authority heard the Respondent and posted the matter for orders on 04/06/2024 at 3.30p.m

That the meeting scheduled on 04/06/2024 at 3.30p.m was adjourned and rescheduled to 11/06/2024 at 3.30p.m

Proceeding: The Respondent absent.

Decision: The Authority posted the matter on 11/07/2024 at 3.30p.m.

Case 2.28

To decide on complaint from Dharma Gopal Pednekar and ors with regards to illegal construction in the property bearing survey no. 119/4A, Morjim Pernem Goa by Micheal D'Silva.

Background: The Office of the Goa Coastal Zone Management Authority (hereinafter referred as 'the GCZMA' in short) had received a complaint from Dharma Gopal Pednekar and Mr Sudam Gopal Pednekar both resident of H.No. 1335 Temb-wada, Morjim, Pernem Goa, alleging that Mr Micheal X D'Silva has carried out illegal construction in the property bearing survey no. 119/4A, Morjim Pernem Goa. Show cause notice cum hearing notice issued to the party.




Respondent filed an application on 20/01/2021 seeking 15 days time to file reply. Advocate for the Complainant present. Advocate for Respondent present and filed the reply.

The Authority adjourned the matter for filing of rejoinder if any of the Complainant on 18/02/2021 at 3.30. However as the chairman had to leave for urgent work the said matter posted to 25/02/2021 at 3.30 pm.

During 251st GCZMA meeting held on 25/02/2021. Advocate for the Complainant present. Advocate Mulgaonkar for the Respondent present. The Complainant filed the rejoinder in reply. The Authority after hearing both parties kept the matter for arguments on 18/03/2021 at 3.30pm. On 18/03/2021 the Authority decided to issue fresh hearing notices.

During 273rd GCZMA meeting held on 30/09/2021 Complainant as well as Respondent present and sought time for arguments.

In view of principal of Natural Justice, time granted and posted the matter on 28.10.2021 at 2.30pm.

All the matters posted on 28/10/2021 was adjourned to 02/11/2021. The decision taken in the 277 meeting held on 02/11/2021 is that due to shortage of time the matter is adjourned to 18/11/2021.

However, since the Chairman of the GCZMA was transferred no notices were issued.

The matter was posted for hearing in its 281st GCZMA Meeting due to paucity of time the matter is adjourned and posted on 13/01/2022 at 3.00p.m

During 285th GCZMA meeting held on 13/01/2022. Advocate for the Complainant present. Respondent present in person and stated that his counsel Ld. Advocate Mulgaonkar has is tested covid19 positive and hence he is unable to appear for today's hearing and requested for time.

The Authority considered the request and granted adjournment. The matter is posted for further hearing on 03/02/2022 at 3.00p.m

During 288th meeting held on 03/02/2022 Ld Adv for the Complainant present, Adv Mulgaokar present for the Respondent, the Adv for the Complainant highlighted about the Panchayat report and the report of TCP which has clearly spelt the illegal construction carried out by the Respondent. The Advocate for the Respondent stated that the Respondent is a Mundkar of the property and the said property was purchased by him under Mundkarial Act. The Adv for the Respondent further pointed out that the Civil Suit bearing no 27/13 is pending before Pernem Court of the same subject matter. The Authority asked the Respondent to collect the latter dated 25.2.2021 of the TCP Department available in the office file and file the reply on the same.

The Authority directed the Respondent to file additional reply on TCP report with the advance copy to the Complainant and posted the matter on 24.02.2022 at 3.00pm.

During 293rd GCZMA meeting held on 24/02/2022. Both the Parties present in person and sought time stating the difficulties of their Advocate as the Advocates are unable to attend the hearing.

The Authority heard both the parties and granted time as last and final opportunity and posted the matter on 24.03.2022 at 3.00pm. However The meeting go cancelled on 24/03/2022.

The term of GCZMA got expired on 31/10/2022, the GCZMA again reconstituted on 27/12/2022. Fresh Personal Notices were issued to the parties.

During 331st GCZMA meeting held on 16/02/2023 The Complainant was absent. The Respondent was absent for the hearing but had moved an application (inwarded in the office) seeking time, expressing his inability to remain present for today's hearing.

The Authority granted time and posted the matter on 23/2/2023 at 3.30p.m. Fresh notices to be issued to the both parties. However the meeting is canceled on 23/02/2023 and postponed to 02/03/2023 at 3.00 pm.

During 333rd GCZMA meeting held on 02/03/2023. Complainant present along with Advocate C. Angle. Respondent Michael Dsilva present in person.

The Respondent informed the Authority that his advocate is not able to appear for today's hearing and he will argue the matter himself. The Respondent informed the Authority that his house is an old ancestral house that he had obtained permission from the GCZMA for repair and renovation. He further stated that in the year 2011 when he carried out the repairs his house collapsed. Subsequently he obtained the NOC for repair and reconstruction from GCZMA and site plans were also approved by the Town & Country Planning (TCP) Department. Respondent informed that the Complainant has also carried out violations in the CRZ area. Advocate for the Complainant stated that the Respondent has exceeded the plinth area. Complainant relied on TCP report.

The Authority after hearing both the parties noted that the Complainant has also carried out violation as stated by the Respondent and the same is admitted by the complainant hence the Authority decided to take Suo Moto Cognizance of the violation of the complainant and conduct a site inspection of complainant as well as Respondent and further decided to post the matter on 13/04/2023 at 3.30 pm.

During 340th GCZMA meeting held on 13/04/2023. Complainant absent Respondent Sought time. The Authority granted time and posted on 27/04/2023 at 3.30. pm.

During 341 Meeting held on 27/04/2023 Respondent Michael Dsilva present in person. Advocate for the Respondent remained present and submitted that he has not received the site inspection report.

The Authority after hearing both the parties decided to post the matter on 08/06/2023 at 3.30 pm for arguments. The matter could not take place on 08/6/2023. Fresh hearing notice was issued to the parties.

Matter placed in 348th meeting held on 06/7/2023. Advocate Bandekar present for the Complainant. Respondent Absent.

The Authority perused the records and noted that there was no Site Inspection carried out in the matter in order to ascertain the violation beyond the approved plan granted by the GCZMA. In view to ascertain the area beyond the approved plan decided to hold a Site Inspection on the 01/08/2023 and for further hearing on 03/08/2023 at 3.00 pm. Further matters are adjourned to 31/08/2023 at 3.00 pm.




The said matter was deliberated in 360th meeting of GCZMA held on 08/09/2023 minutes to be read as under: Advocate for the Complainant present and sought time for arguments. Respondent absent. The Authority after hearing complainant decided to post the matter on 19/10/2023 at 3.00 pm. However meeting could not place on 19/10/2023 and the said matter was adjourned to 23/11/2023 at 3.00pm.

The said matter was deliberated in 372 held 23/11/2023 the minutes to be read as under: None present for the Complainant and Respondent. The Authority. posted the matter on 21/12/2023 at 3.00pm.

The said matter was taken up in 378th meeting held on 22/12/2023 the minutes to be read as under: Complainant absent. Respondent Adv. D. Harmalkar present. The Authority decided to hold fresh site inspection through Expert Member on 27/12/2023 and posted the hearing on 11/01/2024 at 3.00pm.

The matter was taken up in the 381st GCZMA Meeting held on 11/01/2024 the Proceeding Complainant absent. Respondent absent. The Authority's Decision: The Authority adjourned the matter and posted on 07/03/2024 3.30p.m.

The Site Inspection could not be held on 07/03/2024 subsequently fresh notices were issued to the parties. The Inspecting team carried out the Site Inspection and placed the report in the file. Hence matter put up today i.e on 11/06/2024 for further consideration in the matter.

Proceeding: Complainant present The Respondent present along with his lawyer Mulgaonkar.

Decision: The Authority perused the documents submitted by the parties, the replies filed and the arguments advanced and decided as under.

Based on the reply of the Respondent he seeks to rely on the order of the Mundkar passed by the Joint Mamlatdar of Pernem 3 thereby declaring Mr Paulo D'Silva a mundkar of the property. He also relied on the Certificate of Purchase issued by the Dy Collector & SDO of Pernem thereby allotting an area of 265.65 sq mts to the Respondent's Father in Sy. No 119/4(A) of Morjim Village. The plan attached shows the area of dwelling house is **58.42m²** surrounding area as **207.23m²** and total area is **265.65m²** in sy No 119/4-A of Morjim Village.

The Respondent has also obtained a permission for repairs and renovation of the House bearing no 1355-B in the property bearing Sy No. 119/4-A of Morjim Village, Pernem from the GCMZA bearing No GCZMA/N/12-13/32/686 dated 07/09/2012 and subsequently obtained permission for reconstruction of the existing house vide letter no GCZMA/N/12-13/32/542 dated 24/07/2013.

The Respondent has also obtained technical clearance order /permission from the TCP dated 14/11/2013; NOC from the Community Health Centre Pernem dated 09/12/2013. The Village Panchayat of Morjim had granted permission for reconstruction of residential house.

The Complainant stated that the Town and country planning had carried out a site inspection and has submitted a report dated 25/02/2021 stating that the structure on site admeasures a total area of **64.47m²** and is not as per the approved plan. The Authority check this document and verified the area with the area on the approved plan issued by the GCZMA and noted that the area of the old structure was **58.42m²** and the area observed by the Town and Country Planning department is **64.47m²** so there is a variation of **6.05m²**.

That the Authority noted that the extended area is for a septic tank and is of an area of 7.37 m² and the over head water tank is of an area of 3.35m².

The Authority noted that the area is being used as a necessity and since the Respondent has already obtained permission for repairs and reconstruction of the house from the GCMZA and in view of the area being a Mundkari house and used for the purpose of residence, the septic tank and the over head water tank being necessities for living the Authority decided to discharge the SCN issued against the Respondent.

Case 2.29

To decide on a complaint dated 31/01/2020 from Shri Sairaj Naik Gaonkar, R/o H.No 559/1, Charasra, Nagarcem, Canconna Goa with regards complaint against Shri. Nagesh Komarpant, R/o Colomb, Canacona Goa for undertaking illegal construction in the property under Sy.No 81/11 of village Nagarcem Palolem, Taluka Canaconna.




Background: This office is in receipt of complaint dated 31/01/2020 from Shri Sairaj Naik Gaonkar, R/o H.No 559/1, Charasra, Nagarcem, Canacona Goa with regards complaint against Shri. Nagesh Komarpant, R/o Colomb, Canacona Goa for undertaking illegal construction in the property under Sy.No 81/11 of village Nagarcem Palolem, Taluka Canacona.

A letter dated 24/02/2020 was forwarded to DLC, wherein the DLC has forwarded the report.

That upon close perusal of the report the following alleged gross violation of CRZ Notification 2011 is noticed:

SR. NO	Name of the Party/alleged violator	Survey No. / Village	Type of Construction/activity	Distance from HTL
I.	Mr. Nagesh Komarpant, R/o Colomb, Canacona Goa	Survey No. 81/11,12 of village Nagarcem Palolem, Canacona Goa.	Construction of illegal Structure	Within NDZ area

This Authority had issued Show Cause to the Respondent calling upon the Respondent to file reply on 21/03/2024. However the matters fixed on 21/03/2024 was adjourned to 4th April. The Respondent filed reply dated 21/03/2024.

The matter was taken up in the 393rd GCZMA Meeting held on 04/04/2024 the proceeding at the hearing proceeding: Complainant present in person. Respondent absent. The Authority decided to issue personal hearing notice to the Respondent and posted the matter on 18/04/2024 at 3.00pm.

The Matter was taken up in the 394th GCZMA Meeting held on 18/04/2024 the proceeding: Complainant present Respondent present and files his reply. The Complainant states that the respondent has violated the permission dated 2008. The complainant states that the Respondent has increased the plinth, he has reconstructed a new structure. Respondent states that he is a mundkar and that he has already demolished the small structure. The Authority heard both the parties and posted the matter for orders on 16/05/2024 at 3.30p.m.

The matter was taken up in the 399th GCZMA Meeting held on 16/05/2024 the Proceeding Both the Complainant and the Respondent were absent The Authority's Decision: The Authority decided to post the matter on 04/06/2024 at 3.30p.m for orders.

Proceeding: Complainant absent. Respondent absent. Respondent sent an email stating that he is unable to remain present for the hearing

Decision. The Authority posted the matter for orders on 11/07/2024 at 3.30p.m.

Case 2.30

A proposal has been received from Hermitage Builders with regards to permission to erect temporary structures in Sy No 16/4 of Village Sernabatim Salcete Goa

Background: The Application dated 12/06/2023 is filed by Hermitage Builders Pvt. Ltd. in pursuance of the Judgment and Order dated 28/09/2022 passed in Appeal No.13/2022(WZ) and Appeal No. 21/2022(WZ) by the Hon'ble NGT. By way of the said application, the company has sought approval for erection of temporary structures on the same terms as sought for in the previous approval.

According to the Applicant he stated that by approval dated 23/12/2020 the GCZMA permitted the Company to erect 10 Wooden Cottages, 1 Shack/Restaurant, toilet, kitchen, watchman shed, staff toilet reception and 1 restaurant in Survey No. 16/4 of village Sernabatim, Salcete Goa, which was in keeping with the applicable CRZ Regulations.

According to the Applicant he stated that the said permission was challenged by Colva Civic and Consumer Forum in Appeal No.13/2022(WZ) and Appeal No. 21/2022(WZ) before the Hon'ble NGT, and by common Judgment and Order dated 28/09/2022 the Hon'ble NGT quashed and set aside the permission only on the limited ground that at the time of giving permission, GCZMA had not considered the Beach Carrying Capacity of Colva Beach as indicated in the beach carrying capacity report accepted by GCZMA. The permission was not set aside on any other count. In fact the Hon'ble NGT has specifically observed that there is no sand dune in the subject property, and in terms of the CRZ Notification, permission could be granted by -the GCZMA in the said property. In the said Order company was given liberty to approach GCZMA again for raising of temporary huts and it was further observed that in such a case the application shall be considered in light of the Beach Carrying Capacity on the date of its consideration. In terms of the observation made by the Hon'ble NGT and in pursuance to the liberty granted by the Hon'ble NGT, company hereby files the application for approval of 10 Wooden Cottages, 1 Shack/Restaurant, toilet, kitchen, watchman shed, staff toilet reception and 1 restaurant in Survey No. 16/4 of village Sernabatim, Salcete - Goa on the same terms as sought for in the previous approval.

According to the Applicant he stated that the limited issue for consideration is whether the proposed construction is within the Beach Carrying Capacity of Village Sernabatim at the date of the application, and based on the same GCZMA can consider grant of approval.

Proceeding: Complainant absent Respondent absent.

Decision: The Authority posted the matter on 11/07/2024 at 3.30p.m.

Case 2.31

To decide on the Complaint from Adv.H.D.Naik through his client Mr. Jose Rodrigues R/o 445/A, Marra, Pilerne Bardez Goa and Prakash Bandodkar R/o 393/1 Marra, Pilerne Bardez Goa with regards to illegal construction of residential villas in Sy.No 40/6, 12 and 41/6 of Marra Village, Bardez Goa

Back ground: The Office of the Goa Coastal Zone Management Authority is in receipt of complaint dated 14/07/2023 from Adv.H.D.Naik through his client Mr. Jose Rodrigues R/o 445/A, Marra, Pilerne Bardez Goa and Prakash Bandodkar R/o 393/1 Marra, Pilerne Bardez Goa with regards to illegal construction of residential villas in Sy.No 40/6, 12 and 41/6 of Marra Village, Bardez Goa. The same has been verified by the Engineer and Field Surveyor attached to this office and submitted the report.




That upon close perusal of the said report the following alleged gross illegal construction resulting violation of CRZ Notification 2011 was observed:

Name of the Party/alleged violator	Survey No. / Village	Type of Construction/activity	Distance from HTL
M/s Models Construction Pvt.Ltd, 7 th floor, Karim Mansion, Behind Goa Pharmacy College, St.Inez Panaji Goa.	Sy.No 41/6 of Marra Village, Bardez Goa.	Construction of 10 Nos RCC G+1 Villas. On the Eastern Side of the Sy.no 41/6 there exist a Nallah which was under repairs by using cement. On the northern side of the property there exist one permanent structure with GI sheet roofing. On the southern side one toilet block permanent masonry structure with GI sheet. Area is filled with red murrum soil. Southern boundary of the property is compounded with retaining wall.	Within Mangrove Buffer Zone.

The Authority issued Show Cause Notice to the Respondent and directed to remain present for a personal hearing on 11/06/2024 at 3.30p.m.

Proceeding Adv for Complainant present Adv for Respondent present. Both the parties stated that they have not received the copy of the Site Inspection Report

Decision: The Authority directed the parties to collect the copy of the Report and posted the matters on 11/07/2024.

Case No 2.32

To decide on the Complaint dated 22/02/2024 from Mr. Armando Serrao.

Background: The Office of the Goa Coastal Zone Management Authority is in receipt of complaint dated 22/02/2024 from Mr. Armando Serrao, R/o H.No 192/1, 3rd Ward, Colva, Salcete Goa, Mr. John Cota, R/o H.No49, Gandaulim, Colva, Salcete Goa, Mr. Anthony Rodrigues R/o H.No 392, 4th Ward, Colva, Salcete Goa with regards to illegal construction of RCC wall in Sy.No 56/9, 56/10 and 56/12 of village Colva, Salcete Taluka. The same has been verified by the Engineer and Field Surveyor attached to this Office and submitted the report. That upon close perusal of the said report the following alleged gross illegal construction resulting violation of CRZ Notification 2011 was observed:

Name of the Party/alleged violator	Survey No. / Village	Type of Construction/activity	Distance from HTL
1. Village Panchayat of Colva,	Sy.No 56/9, 56/10	There exists a retaining wall.	Within CRZ III(200-500 from HTL)
2. Comunidade of	and 56/12	There exists a	

Colva. 3. The Executive Engineer-XVI, Office of the Executive Engineer, Electricity Department, Aquem, Salcete- Goa.	of village Colva.	Culvert. Electric poles are mounted on the retaining wall and the same are connected with electrical wires and electrical fixtures. Land filling is also observed on the both side of retaining wall. Rec fencing poles are erected at site.	
---	-------------------	---	--

The Authority issued Show Cause Notice to the Respondent and directed to remain present for a personal hearing on 11/06/2024 at 3.30p.m.

Proceeding: Complainant absent. Respondent absent

Decision: The Authority posted the matter on 04/07/2024 at 3.30p.m.

Case No 2.33

To decide on the Complaints dated 22/12/2023 and 18/03/2024 from River Navigation Department.

Background: The Office of the Goa Coastal Zone Management Authority is in receipt of complaints dated 22/12/2023 and 18/03/2024 from River Navigation Department, Betim Goa and office of Dy. Town Planner, Town and Country Planning Department, Bicholim /Sattari, Taluka with regards to construction of shop/house on the road next to the ferry ramp at Naroa in Sy.No 48/21 of village Naroa.

A joint site inspection was carried out on 28/03/2024. That upon close perusal of the said report the following alleged gross illegal construction resulting violation of CRZ Notification 2011 was observed:

Name of the Party/alleged violator	Survey No./ Village	Type of Construction/activity	Distance from HTL
Mr. Dayesh Mandrekar.	Sy.No 48/21 of village Naroa Bicholim taluka,	There exist one laterite masonry structure with G.I sheet roofing of size 6.40mtr X14.00mtr belongs to Mr.Dayesh Mandrekar and rms	CRZ III (river NDZ), Affected by mangroves buffer zone

	under the name style "Village Bar & Restaurant".	
--	--	--

The Authority issued Show Cause Notice to the Respondent and directed to remain present for a personal hearing on 11/06/2024 at 3.30p.m.

Proceeding: Complainant absent . Respondent present. The Respondent sought for time.

Decision The Authority posted the matter on 04/07/2024 at 3.30p.m.

Case No 2.34

To decide on the Complaint dated 05/05/2023 from Ms. Maria Alba Sequeira and Mr. Samir Vaigankar, R/o Siolim Bardez Goa

Background: The Office of the Goa Coastal Zone Management Authority is in receipt of complaint dated 05/05/2023 from Ms. Maria Alba Sequeira and Mr. Samir Vaigankar, R/o Siolim Bardez Goa with regards to destruction of mangroves and land filling in Sy.No 321/2 of Siolim village. The same has been verified by the Engineer and Field Surveyor attached to this and submitted the report.

That upon close perusal of the said report the following alleged gross illegal construction resulting violation of CRZ Notification 2011 was observed:

Name of the Party/alleged violator	Survey No. /Village	Type of Construction/activity	Distance from HTL.
Mr. Patrick Fernandes, R/o Aframent, Vaddy, Siolim Bardez Goa	Sy.No 321/2 of Siolim village	The area has been levelled with external mud and same is filled with laterite rubble. There were trees been fell for an approx. area of 58.00m x 15.00m & 20.00m x 8.00m.	Within River NDZ area and CRZ-IA

The Authority issued Show Cause Notice to the Respondent and directed to remain present for a personal hearing on 11/06/2024 at 3.30p.m.

Proceeding: Complainant absent Respondent absent.

Decision: The Authority posted the matter on 04/07/2024 at 3.30p.m.

Case No 2.35

To decide on the Complaint dated 13/10/2023 from Mr. Mariano L.A. De Araujo and others




Background: The Office of the Goa Coastal Zone Management Authority is in receipt of complaint dated 13/10/2023 from Mr. Mariano L.A. De Araujo and others R/o H.No 1490 Cabesa, Santa Cruz, Tiswadi Goa with regards to construction and waste filling in low lying khazan land in Calapur village carried out village Panchayat of St. Cruz. The same has been verified by the Engineer and Field Surveyor attached to this office and submitted the report.

That upon close perusal of the said report the following alleged gross illegal construction resulting violation of CRZ Notification 2011 was observed:

Name of the Party/alleged violator	Survey No. / Village	Type of Construction activity	Distance from HTL
Village Panchayat of St. Cruz.	Sy.No 531/1-A, 532/2A, 11-A, 12-A, 13-A, 14-A of Calapur Village Tiswadi Goa	Filling of red murrum soil	Within Khazan Land.

The Authority issued Show Cause Notice to the Respondent and directed to remain present for a personal hearing on 11/06/2024 at 3.30p.m.

Proceeding: Complainant present Respondent present. Adv Amonkar present on behalf of the Village Panchayat. He stated that he has conversion sand to the property and stated that the property does not fall in Khazan Land and sought time to file reply.

Decision: The Authority granted time and directed the Respondent mainly to satisfy the Authority that the area does not fall in Khazan Land and posted the matter on 11/07/2024 at 3.30p.m

Case No 2.36

To decide on the Complaint dated 29/04/2024 from Atmaram Digamber Gadekar.

Background: The Office of the Goa Coastal Zone Management Authority is in receipt of complaint dated 29/04/2024 from Atmaram Digamber Gadekar R/o H.No 528, Canca, Bandh., Post. Parra Mapusa Bardez Goa against Mr. Shiral Souza Monteiro R/o Rai-Siolim Bardez Goa for constructing a G+1 building and thereby illegally transferred the same to Issa Vibe Hospitality Private Limited.

That upon close perusal of the said report the following alleged gross illegal construction resulting violation of CRZ Notification 2011 was observed:

Name of the Party/alleged violator	Survey No. / Village	Type of Construction/activity	Distance from HTL

1.Mr. Shiraj Souza Monteiro R/o Rai- Siolim Bardez Goa.	Sy.No 168/1	Construction of G+1 Building.	Within NDZ.
2. Issa Vibe Hospitality Private Limited.			

The Authority issued Show Cause Notice to the Respondent and directed to remain present for a personal hearing on 11/06/2024 at 3.30p.m.

Proceeding: Complainant absent The Respondent absent.

Decision: The Authority posted the matter on 11/07/2024 at 3.30p.m.

Case No 2.37

To decide Complaint dated 22/12/2023 from White Raj Resort, C401, Ruby Residency, Chaudi, Canacona South Goa, 403702

Background: The Office of the Goa Coastal Zone Management Authority is in receipt of complaint dated 22/12/2023 from White Raj Resort, C401, Ruby Residency, Chaudi, Canacona South Goa, 403702 with regards to illegal construction in Sy.No 80/1 of village Nagarcem Palolem carried out by Sahil Sharma and Megha Madan (Sushi Cafe) R/o Nagarcem Palolem. The same has been verified by the Engineer and Field Surveyor attached to this office and submitted the report.

That upon close perusal of the said report the following alleged gross illegal construction resulting violation of CRZ Notification 2011 was observed:

Sr. no.	Name of the premises	owner/ occupant	observation/ findings at loco	G.P.S Reading
1	Sushi Cafe	Mr. Sahil Sharma Miss. Megha Madan	Temporary metal fabricated shed with permanent parapet walls, consist of G.I. sheet roofing supported on G.I. steel pipes erected on a permanent plinth	15° 0'14.04"N 74° 1'48.44"E

The Authority issued Show Cause Notice to the Respondent and directed to remain present for a personal hearing on 11/06/2024 at 3.30p.m.

Proceeding: Complainant absent. Respondent present and sought for time to file reply

Decision: The Authority posted the matter on 04/07/2024 at 3.30p.m.

Item No. 2

To decide on the proposal

Case No. 2.1

NOC for re-construction of existing house on plot bearing Sy.No.302/7-A of Siolim Village of Bardez Taluka.

The Office of the GCZMA is in receipt of an application dated 20/02/2024 from Mr. Lourenco Severiano D'Souza, with regards to NOC for re-construction of existing house on plot bearing Sy.No.302/7-A of Siolim Village of Bardez Taluka.




Site Inspection Report: The said site was inspected by Dr. Sushant S. Naik (Expert Member, GCZMA), Mr. Austin Barreto (Engineer, GCZMA), Mr. Balkrishna Surlakar (Field Surveyor, GCZMA)

- i) **Name of the Applicant:** Mr. Lourenco Severiano D'Souza
- ii) **Date of the Application:** 20/02/2024
- iii) **Application for:** NOC for re-construction of existing house on plot bearing sy.no.302/7-A of Siolim Village of Bardez Taluka.
- iv) **Date of construction based on the documents:** NA
- v) **Date of Inspection:** 05/04/2023
- vi) **Name of the Official / Expert Member, GCZMA:**
- 1) Dr. Sushant S. Naik (Expert Member, GCZMA)
 - 2) Mr. Austin Barreto (Engineer, GCZMA)
 - 3) Mr. Balkrishna Surlakar (Field Surveyor, GCZMA)
- vii) **Name of the Parties Present:** Mr. Selwyn Fernandes (Representative of Applicant)
- viii) **Location of the alleged violation:** NA
Sy. No. : 302/7-A **Village:** Siolim **Taluka:** Bardez
- iv) **Accessibility:** P.W.D ROAD
- v) **Distance from the HTL of River / Sea:** Approx. 50 m from HTL as per CZMP2011
- vi) **Classification of CRZ Area:** River NDZ (CRZ-III as per CZMP2011)
- vii) **Existence of Sand dunes and its Height:** NO
- viii) **Whether any lagoons, backwaters or other water bodies exist in the plot:** NO
- ix) **Existence of Vegetation, if any:** Yes, shrubs, trees
- x) **Plinth area of the structure:** 150 sq.mt
- xi) **Nature of the structure:** Permanent structure
- xii) **Height of the structure:** 8.80 m
- xiii) **Details of extension to the existing structure:** NA
- xiv) **Approvals / NOC's issued by any other Department's / Authorities:** NA
- Xv) **Nature of violation if any, with regard to provisions of CRZ Notification 2011:** NA
- xvi) **Whether the proposed constructions meet the CZMP Guidelines:--**
- xvii) **Conclusion / Recommendation:**

The applicant has submitted an application for proposed re-construction of existing house in plot bearing sy.no.302/7-A situated at Siolim Village of Bardez Taluka, Goa.

Observations:

1. The proposed site is located at Vaddy of Siolim Village of Bardez Taluka with property surveyed under sy.no.302/7-A. The proposed site bearing sy.no.302/7-A of Siolim Village of Bardez Taluka lies within River NDZ i.e. CRZ-III as per CZMP2011.
2. At the time of inspection, it was informed that there are two houses with a common wall. As observed on site there is a single structure with two separate entrances

(photographs attached). The existing structure in sy.no.302/7-A admeasuring 150.00 Sq.m. partially extends in sy.no.302/7 admeasuring 114.00 Sq.m. The structures attached to each other are constructed on permanent plinth covered with L.S.M walls with Mangalore tiles roofing.

3. The Applicant informed that only the part of structure which belongs to Lourenco Severiano D'Souza will be demolished and will reconstruct according to the proposed plan. **The proposed reconstruction measures 95.65 sq.m.**
4. The part of the structure is covered with RCC slab from the Southern Side with an overhead water tank.
5. However, the existing structure is not depicted on the DSLR survey plan.
6. The proposed site is compounded with laterite stone masonry walls from all sides abutting to Sy.no.302/7 from the North and West side and 302/6 from South and 303/2 from the East side respectively.

Details of the proposal:

As per latest online computerized Form I and XIV name of following occupants are shown intabular column: -

Sr.No.	Sy.No./ Sub-Div	Occupant's Name as Per Form-I and XIV	Area in Sq. Mtrs
1	302/7-A	1) Lourenco Severiano D'Souza 2) Taru D'Souza	300.00

The details of the proposed structure is mention below in tabular column:-

Sr.no.	Type of structure	Floor Reference	Total B.U. A	Total area free of F.A.R	NET FLOOR AREA	
					Area	%
1	RESIDENTIAL	GROUND FLOOR	95.65	24.13	84.99	28.33
		MEZZANINE FLOOR	13.47			
		TOTAL	109.12			
Total Plot Area				300.00 Sq.m.		
Area of Existing structure in Sy.no.302/7				114.00 Sq.m		
Area of Existing structure in Sy.no.302/7-A (To be Demolished)				150.00 Sq.m.		
Total Area of Existing structure				264.00 Sq.m.		
Proposed covered area for Reconstruction				95.65 Sq.m.		
Total Built-Up Area				109.12 Sq.m.		
Floor area-House Ground Floor				84.99 Sq.m.		
FAR of Permissible@33%				99.00 Sq.m.		
FAR Consumed				28.33%		

Recommendations:

1. The applicant is asked to submit substantial proof to show that the structure existed prior to 1991, along with ownership documents.

 Page 82 of 119



2. The applicant has submitted a letter (Inward No. 448 dated 29/04/2024) with the following documents enclosed:

- a) Electricity bill copy (Energization date- 01/10/1982)
- b) Sump tank detail drawing:
Sump Tank Size (internal dimensions in metres) = 1.50 x 2.50 x 1.50 (depth)
Sump Tank Capacity = 5625 Litres
- c) Septic tank & Soak pit detail drawing
- d) Revised submission drawing

3. The applicant is asked to submit NOC of the adjacent house owner standing in Sy.no. 302/7.

4. The authority may kindly deliberate and decide.

*The Inspection report is enclosed with

- Submission DWG
- DSLR Survey Plan
- Form I and XIV
- Site Photographs

Decision: The Authority after detailed discussion decided to approve the proposal for Re-construction of existing house on plot bearing Sy.No.302/7-A of Siolim Village of Bardez Taluka

Case No. 2.2

Permission for Residential House (New Construction) in Sy.No. 163/3 of Candolim Village, Bardez Taluka.

The Office of the GCZMA is in receipt of an application dated 30/01/2020 From Ameeta & Benedict Saldanha, 302, Mathias Plaza, 18th June Road, Panaji, with regards to Permission for Residential House (New Construction) in Sy.No. 163/3 of Candolim Village, Bardez Taluka.

Site Inspection Report: The said site was inspected by Miss. Bhargavi Kelkar (Engineer GCZMA), Mr. Keshav Naik (Engineer GCZMA), and Mr. Vighnesh Naik, (Field Surveyor GCZMA)

1. **Name of Applicant:** Ameeta & Benedict Saldanha
2. **Date of the Application:** 30/01/2020
3. **Application for:** Permission for Residential House (New Construction) in Sy.No. 163/3 of Candolim Village, Bardez Taluka
4. **Date of Construction based on documents:-**
5. **Date of Inspection:** 25/11/2022
6. **Name of Officials/Expert Member GCZMA:**





- i. Miss Bhargavi Kelkar. (Engineer GCZMA)
- ii. Mr. Keshav Naik, (Engineer GCZMA)
- iii. Mr. Vighnesh Naik, (Field Surveyor GCZMA)

7. **Name of the Parties present:** Mr. Rohan Kudnekar (Repre. of Applicant)
8. **Location of the proposed structure:**
Sy.No: 163 Sub.Div.No:3 Village: Candolim Taluka:Bardez
9. **Accessibility:** By PWD road.
10. **Distance from HTL of River/Sea:** The plot is at a distance of approx. 363M. from to HTL as per CZMP 2011.
11. **Classification of CRZ area:** The plot falls fully in CRZ (200m-500m) as per CZMP 2011.
12. **Existence of Sand dunes and its height:** No
13. **Whether any lagoons, backwater or other water bodies exist in the plot:** No
14. **Existence of vegetation, if any:** Yes.
15. **Plinth area of the structure/alleged violation:** NA
16. **Nature of the structure:** Permanent structure
17. **Height of the structure:** 9.00mtr
18. **Details of the extension to the existing structure:** N.A
19. **Approvals/ NOC's issued by any other departments/Authority:** No
20. **Nature of violation if any, with regard to provisions of CRZ Notification:**
21. **Whether the proposed construction meet the CZMP guidelines:**

Conclusion/Recommendation:

The property bearing Survey no. 163/3 of Candolim Village Bardez taluka falls fully within CRZ III (200M-500M) as per CZMP 2011.

As per Form I & XIV, the total area of Survey No. 163/3 of Candolim Village Bardez taluka Goa is 625.00 Sq.m. and the total area of the structure as per Form I & XIV is 150sq.m. The said structure is reflected on Survey plan. As noticed at the time of inspection their exist R.C.C.(G+1) structure.

The area of the proposed construction is 187 Sq.mtr. The area of the ground floor is 93.75sq.mtr and the area of the first floor is 93.75sq.mtr. The total F.A.R. consumed is 30% as per the plan submitted by the applicant.

Decision: The Authority after detailed discussion decided to defer the proposal.

Case No. 2.3

Permission for Residential House (New Construction) in Sy.No. 163/5 of Candolim Village, Bardez Taluka.

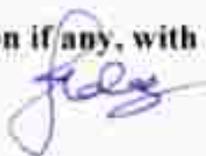
 Page 84 of 119



The Office of the GCZMA is in receipt of an application dated 28/01/2020 from Ameeta & Benedict Saldanha, 302, Mathias Plaza, 18th June Road, Panaji, with regards to Permission for Residential House (New Construction) in Sy.No. 163/5 of Candolim Village, Bardez Taluka.

Site Inspection Report: The said site was inspected by Miss. Bhargavi Kelkar (Engineer GCZMA), Mr. Keshav Naik (Engineer GCZMA), and Mr. Vighnesh Naik, (Field Surveyor GCZMA)

1. **Name of the Applicant:** Mrs. Ameeta Benedict Saldanha
2. **Date of the Application:** 28/01/2020
3. **Application for:** Permission for Residential House (New Construction)
4. **Date of construction based on the documents:** N.A-
5. **Date of Inspection:** 25/11/2022
6. **Name of the Official/Expert Member, GCZMA:**
 - i. Miss. Bhargavi Kelkar Engineer,GCZMA
 - ii. Mr.Keshav Naik, Engineer,GCZMA
 - iii. Mr. Vighnesh Naik, Field Surveyor, GCZMA
7. **Name of the Parties Present:** Mr.Rohan Kudnekar(Representative of Applicant)
8. **Location of the Proposed application:**
Sy.No: 163/5 Village: Candolim Taluka: Bardez
9. **Accessibility:** By P.W.D road
10. **Distance from the HTL of River/Sea:** Approx.405mtr from HTL as per CZMP 2011
11. **Classification of CRZ Area:** CRZ III (200-500mtr) as per CZMP 2011
12. **Existence of Sand dunes and its Height:** No
13. **Whether any lagoons, backwaters or other water bodies exist in the plot:** No
14. **Existence of Vegetation, if any:** No
15. **Plinth area of the structure / alleged violation:**
16. **Nature of the structure:** Permanent Structure
17. **Height of the structure:** 9.00mtr
18. **Details of extension to the existing structure:-** N.A
19. **Approvals/NOC's issued by any other Department's / Authorities:** No
20. **Nature of violation if any, with regard to provisions of CRZ Notification 2011:**




21. Whether the proposed construction meet the CZMP Guidelines:**22. Conclusion / Recommendation:**

The survey number 163/5 of Candolim village falls in CRZ III (200-500mtr), the proposal is for construction of residential house G+1 and compound wall in the property. The property admeasures 400sq.mtr. The total covered area of the proposed building is 110.18sq.mtr with 9.00mtr height, proposed ground floor area is 85.91sq.mtr and total first floor area is 40.17 sq.mtr total floor area is 126.08sq.mtr FAR consumed is 31.50%.

The total length of proposed compound wall is 88.92 run mtr with height 1.50mtr with 0.3mtr 0.3mtr laterite pillar in between the 0.2mtr thick compound wall.

Decision: The Authority after detailed discussion decided to defer the proposal.

Case No. 3.4**Clearance for Proposed Re-Construction (H.No. 7/135) in Survey. No. 36/9(Part), Nagorcem-Palolem Village, Canacona Taluka-Goa.**

The Office of the GCZMA is in receipt of an application dated 14/02/2024 From Mrs. Sifora De'souza alias Marta Sifora De'souza, with regards to Clearance for Proposed Re-Construction (H.No. 7/135) in Survey. No. 36/9(Part), Nagorcem-Palolem Village, Canacona Taluka-Goa.

Site Inspection Report: The said site was inspected by Shri. Ganesh Velip, Expert Member GCZMA, Shri. Tejas G. Naik, Engineer GCZMA, Shri. Gorakh Tuenker, Field Surveyor GCZMA

I) Name of the Applicant: Mrs. Sifora De'souza alias Marta Sifora De'souza, H.No. 7/135, Patnem, Canacona-Goa.

II) Date of the Application: 14/02/2024

III) Application for: Clearance for Proposed Re-Construction (H.No. 7/135) in Survey. No. 36/9(Part), Nagorcem-Palolem Village, Canacona Taluka-Goa.

IV) Date of Construction Based on the Documents: NA.

V) Date of Inspection: 04/03/2024.

VI) Name of the Official / Expert Member, GCZMA:

- 1) Shri. Ganesh Velip, Expert Member GCZMA.
- 2) Shri. Tejas G. Naik, Engineer (GCZMA).
- 3) Shri. Gorakh Tuenker, Field Surveyor (GCZMA).

VII) Name of the Parties Present: Mrs. Sifora De'Souza. (Applicant)

VIII) Location of the Proposed Site: Survey No: 36/9 (Part), Village: Nagorcem-Palolem, Taluka: Canacona.

IX) Accessibility: Beach Access Road.

X) Distance from the HTL of River / Sea: The proposed site in land bearing survey No.36/9(part) is at a distance of 22 metres approximately from HTL as per CZMP2011.

XI) Classification of CRZ Area: CRZ land ward of HTL CRZ II as per CZMP 2011.

XII) Existence of Sand Dunes and its Height: No.

XIII) Whether any Lagoons, Backwaters or other Water Bodies Exist in the Plot:




NO.

- XIV) **Existence of Vegetation, if any:** Coconut Trees.
- XV) **Plinth Area of the Structure/Alleged Violation:** NA.
- XVI) **Nature of the Structure:** Permanent Structure (G.F. +F.F.).
- XVII) **Height of the Proposed Structure:** 6.0meters from the Ground Level.
- XVIII) **Details of Extension to the Existing Structure:** yes.
- XIX) **Approvals/NOC's issued by any other Department's/ Authorities:** NO.
- XX) **Nature of Violation if any, with Regard to Provision of CRZ Notification 2011:** NA.
- XXI) **Whether the proposed construction meet the CZMP Guidelines:** No

The Details/Findings of Site Inspection are as Follows:-

- 1) The applicant Mrs Sifora De'Souza has attached sale deed copy of the plot 36/9(Part) in which the said property is in the name of **Sira Joaquim D'Souza** and total area is appearing as "3018 sq.m" so therefore, **it is to be noted that the said plot 36/9(part) does not belong to the applicant.**
- 2) The applicant has attached house tax receipt from Canacona municipal council, Canacona Goa for the house no. 7/135 of financial year.
- 3) The applicant has submitted form I & XIV for the plot 36/9 in which the total area is appearing as **1581 Sqm**. Whereas it is seen that on sale deed the area appears to be 3018 sq.m the area in sale deed is more than area in the form I&XIV. The applicant has attached a letter stating that there is a case pending before the inspector of survey and land records regarding correction of the area appearing in the form I&XIV with case No. PICAN/12-23-255 and same is fixed on 16/04/2024. The applicant has to submit corrected copy before the authority.
- 4) As identified at loco, the survey no.36/9 falls in CRZ II as per CZMP 2011.
- 5) The bearing survey no.36/9 (part) plot exists permanent structures.
- 6) During the site inspection plot 36/9(part) is bounded with permanent compound wall in North side, South side, East side.
- 7) As per Form I&XIV in Sy. No 36/9 the approx. area in Class 'a' = 64sq.m. The total Area of the plot appearing = 1581.00 sq.m. The structure to be taken for reconstruction is appearing on DSLR survey plan. The area of the proposed reconstruction structure to be taken up as measured in the DSLR Survey plan (Sy. No 36/9) is approximately 12m x 8m which is 96 sq.m.
- 8) Area Statement of Drawing submitted by the applicant areas follows:
 - a) Area of plot = 3018.00 sq.m (Form I & XIV the area is not appearing)
 - b) Proposed Ground floor area = 100 sq.m
Proposed First floor area = 100 sq.m
Total Area = 200 sq.m
FAR= 6.62% (FAR is calculated on basis of plot area 3018.00 sq.m. but on Form I & XIV the said area is not appearing)

Conclusion/Recommendation: -




- 1) As identified the survey. No 36/9 falls in CRZ land ward of HTL- CRZ II
- 2) The applicant Mrs Sifora De'Souza has attached sale deed copy of the plot 36/9(Part) in which the said property is in the name of **Sira Joaquim D'Souza** and total area is appearing as "3018 sq.m"so therefore, **it is to be noted that the said plot 36/9(part) does not belong to the applicant.**
- 3) The applicant to submit septic tank &soak pit detail drawings, further setbacks for the proposed structure to be mentioned on the site plan.
- 4) The applicant has submitted form I & XIV for the plot 36/9 for which the total area of the plot is appearing as **1581 Sqm**. However, it is to be noted that the sale deed submitted by the applicant for the plot 36/9 the total plot area appears as "3018 sq.m" the area in the sale deed is more than the area in the form I&XIV therefore the applicant has to clarify the same before the authority and submit the corrected copy before taking the NOC. The applicant has attached a letter stating that there is a case which is pending before the inspector of survey and land records regarding correction of the area appearing in form I&XIV with case No. PICAN/12-23-255 and same is fixed on 16/04/2024. Therefore applicant needs to submit final corrected copy to the authority.
- 5) As per Form I&XIV in Sy. No 36/9 the approx. area in Class 'a' = 64sq.m. The total Area of the plot appearing = 1581.00 sq.m.
- 6) As per the proposed reconstruction plan submitted by the applicant, the plan is for G+1 house having a total height of 6m from ground level with Rec slab, As per the area statement of the proposed reconstruction plan the applicant has done the area calculation based on floor area ratio calculation however the area in the class "a" in form I&XIV area appears as "64sq.m". From above table 1 in observations at loco the total existing area of the structure is 196.92 sq.m.

The Proposal was discussed in 397th GCZMA Meeting held on 30/04/2024. The Authority upon going through the documents has observed that the applicant has got no title document as the property is owned by Sira Joaquim D'souza and the application for re-construction of house is made by Sifora De'souza and hence the NOC of the owner of the property being a pre-requisite, the Authority decided to defer the request made by the applicant.

The applicant vide letter dated 27/05/2024 submitted an Affidavit cum No Objection from Mrs. Sira De'Souza.




Decision: The Authority after detailed discussion decided to approve the proposal for Re-Construction (H.No. 7/135) in Survey. No. 36/9(Part), Nagorcem-Palolem Village, Canacona Taluka-Goa.

Case No. 3.5

Permission for erection of temporary structure i.e huts and shack in property bearing Sy. No. 48/6 of Village Varca, Salcete Taluka – Goa.

The Office of the GCZMA is in receipt of an application dated 05/03/2024 from Mr. Gregory Judy Fernandes, with regards to erection of temporary structure i.e huts and shack in property bearing Sy. No. 48/6 of Varca Village, Salcete Taluka – Goa.

Site Inspection Report: The said site was inspected by Mr.Ganesh Velip Expert Member GCZMA Miss. Bhargavi Kelkar Engineer, GCZMA

1. **Name of the Applicant:** Mr.Gregory Judy Fernandes
2. **Date of the Application:** 05/03/2024
3. **Application for:** Permission for erection of temporary structure/huts and shack
4. **Date of construction based on the documents:** N.A-
5. **Date of Inspection:** 20/03/2024
6. **Name of the Official / Expert Member, GCZMA:** Mr.Ganesh Velip Expert Member GCZMA Miss. Bhargavi Kelkar Engineer, GCZMA
7. **Name of the Parties Present:** Mr. Gregory Judy Fernandes (Applicant)
8. **Location of the Proposed application:**
Sy.No: 48/6 Village: Varca Taluka: Salcete
9. **Accessibility:** By road
10. **Distance from the HTL of River/Sea:** Plot touching the HTL as per CZMP 2011
11. **Classification of CRZ Area:** partly falls in CRZ III(river NDZ) as per CZMP 2011
12. **Existence of Sand dunes and its Height:** No
13. **Whether any lagoons, backwaters or other water bodies exist in the plot:** No
14. **Existence of Vegetation, if any:** yes (coconut plantation)
15. **Plinth area of the structure / alleged violation:**
16. **Nature of the structure:** Temporary
17. **Height of structure :**height of huts 4.00mtr Height of shack 4.50mtr
18. **Details of extension to the existing structure:-** N.A
19. **Approvals/NOC's issued by any other Department's / Authorities:** No
20. **Nature of violation if any, with regard to provisions of CRZ Notification 2011:**
21. **Whether the proposed construction meet the CZMP Guidelines:**
22. **Conclusion / Recommendation:**

The property bearing sy no 48/6 of village Varca falls in CRZ III (river NDZ) as per CZMP 2011 with total plot area 2150 sq.mtr.The proposal is for erection of temporary structures/huts (8nos) of size 4.50mtr X 6.50mtr with attached toilet block of size 2.70mtr X 1.50mtr and shack (Inos) of size 6.00mtr X12.00mtr in the property. As per the plan submitted the applicant has also proposed for swimming pool of size 4.00mtr X 9.00mtr. The total area of the proposed temporary 8nos of huts and Inos of shack is 338.4 sq.mtr and of swimming pool 36.00sq.mtr.consuming total of 17.41% of FAR.The applicant has also proposed for the cantilever platform of width 2.70mtr of length 42.90mtr.




The proposal was discussed in 394th GCZMA Meeting held on 18/04/2024. The Authority after detailed discussion decided to approve the proposal for erection of temporary structure i.e huts and shack in property bearing Sy. No. 48/6 of Village Varca, Salcete Taluka – Goa.

Now, this office is in receipt of an application dated 29/05/2024 from the Project Proponent for additional permission for temporary deck and temporary swimming pool in property bearing Sy. No. 48/6 of Varca Village, Salcete Taluka – Goa.

Decision: The Authority after detailed discussion decided to approve the proposal for erection of temporary structure i.e Huts and Shack, temporary deck and fabricated swimming pool in property bearing Sy. No. 48/6 of Village Varca, Salcete Taluka – Goa.

Case No. 3.6

NOC for construction of residential bungalow in Sy. No. 127/1 of Candolim Village, Bardez Taluka.

The Office of the GCZMA is in receipt of an application dated 12/04/2023 from Mr. Manohar Parulekar, with regards to NOC for construction of residential bungalow in Sy. No. 127/1 of Candolim Village, Bardez Taluka.

Site Inspection Report: The said site was inspected by Miss Bhargavi Kelkar (Engineer GCZMA), Miss.Siddhi Morajkar (Field Surveyor GCZMA)

- i. **Name of Applicant :**Mr.Manohar Parulekar
- ii. **Date of the Application:** 12/04/2023
- iii. **Application for:** NOC for construction of residential bungalow in Sy. No. 127/1 of Candolim Village, Bardez Taluka.
- iv. **Date of Construction based on documents:-**
- v. **Date of Inspection:** 02/06/2023
- vi. **Name of Officials/Expert Member GCZMA:** Miss Bhargavi Kelkar, Engineer GCZMA, Miss.Siddhi Morajkar field Surveyor GCZMA
- vii. **Name of the Parties present:** Mr.Manohar Parulekar - Applicant
- viii. **Location of the proposed structure:**
Sy.No: 127/1 Village: Candolim Taluka: Bardez
- ix. **Distance from HTL of River/Sea:** 375 mtr approx. from HTL as per CZMP 2011
- x. **Classification of CRZ area:** The survey number does falls in CRZ III area between 200-500mtr as per CZMP 2011.
- xi. **Existence of Sand dunes in the property and its height:** No

- xii. Whether any lagoons, backwater or other water bodies exist in the plot: Yes
- xiii. Existence of vegetation, if any: No
- xiv. Plinth area of existing/proposed structure: 375 sq.mtr as per form I & XIV
- xv. Nature of the structure: Permanent
- xvi. Height of the structure: 6.45mtr
- xvii. Details of the extension to the existing structure:
- xviii. Approvals/ NOC's issued by any other departments/Authority: No
- xix. Nature of violation if any, with regard to provisions of CRZ Notification:
- xx. Whether the proposed construction meet the CZMP guidelines: Yes

Conclusion/Recommendation:

The survey number 127/1 of village Candolim falls in CRZ III between 200- 500mtr as per CZMP 2011. The proposal is for reconstruction of old existing house and swimming pool. As per the submitted drawing by the applicant the proposal is for reconstruction of 182.74sq.mtr G+1 RCC structure. As noticed during the time of inspection that the existing structure is double height. The proposed reconstruction is proposed by keeping 3mtr set back to the survey boundary.

The size of the swimming pool 28.00sq.mtr with 1.20mtr maximum depth.

The proposal was discussed in 389th GCZMA Meeting held on 07/03/2024. The Authority after detailed discussion decided to call upon the Project Proponent to revise the plans by limiting himself to 33% FSI.

Vide letter dated 22/05/2024, the applicant has submitted clarification on its project proposal.

Decision: The Authority after detailed discussion decided to approve the proposal for Construction of residential bungalow in Sy. No. 127/1 of Candolim Village, Bardez Taluka.

Case No. 3.7

NOC for proposed Reconstruction of ground floor of the existing residential house and addition of first floor, compound wall and gate in Sy.No. 84/5-B of Nagorcem-Palolem, Canacona - Goa.

The office of GCZMA is in receipt of application dated: 07/07/2023 from Mr. Kanishk Bhandari with regards NOC for proposed Reconstruction of ground floor of the existing residential house and addition of first floor, compound wall and gate in Sy.No. 84/5-B of Nagorcem-Palolem, Canacona – Goa.

Site Inspection Report: The said site was inspected by Shree S. Pawooskar (Engg.GCZMA), Balakrishna Surlakar (F.S GCZMA)

i) Name of the Applicant: Mr. Kanishk Bhandari.

ii) Date of the Application: 07/07/2023

iii) Application for: NOC for proposed reconstruction of ground floor of the existing

residential house and addition of first floor, compound wall and gate in Sy.No. 84/5-B of Nagorcem-Palolem.

iv) **Date of Inspection:** 30/08/2023

v) **Name of the Official / Expert Member, GCZMA:**

- 1) Shree S. Pawooskar (Engg.GCZMA)
- 2) Balakrishna Surlakar (F.S GCZMA)

vi) **Name of the Parties Present:** Mr. Surendra Komarpant (Representative of Applicant)

vii) **Location:** Sy. No: 84/5-B **Village:** Nagorcem-Palolem **Taluka:** Canacona.

viii) **Accessibility:** PWD road.

ix) **Distance from the HTL of River / Sea:** 350m from HTL of Sea.

x) **Classification of CRZ Area:** CRZ – II as per CZMP (2011)

xi) **Existence of Sand dunes and its Height:** NO.

xii) **Whether any lagoons, backwaters or other water bodies exist in the plot:** NO

xiii) **Existence of Vegetation, if any:** NO.

xiv) **Plinth area of the structure / alleged violation:** NA.

xv) **Nature of the structure:** Permanent Structure.

xvi) **Height of the structure:** 9.0mtrs.

xvii) **Details of extension to the existing structure:** NA.

xviii) **Approvals / NOC's issued by any other Department's / Authorities:** NO

xix) **Nature of violation if any, with regard to provisions of CRZ Notification 2011:** NO.

Conclusion / Recommendation:

The applicant Mr. Kanishk Bhandari has proposed reconstruction of existing residential house in Survey no.84/5-B of Nagorcem-Palolem, Canacona Taluka.

During site inspection it was observed that: -

- 1) Property has Traditional access.
- 2) The site is in CRZ II, as per CZMP 2011.
- 3) There exists an old dilapidated structure, with roof and certain portions of walls collapsed.
- 4) The plinth of the structure measures 12.00m in length and 8.20m in width.
- 5) The existing plinth is approximately at a distance of 80cm from plot boundary on south western side. The applicant has proposed to shift the plinth to maintain the necessary setback.
- 6) The total area of plot is 495sq.mtrs. The area of existing plinth is 98.40 sq.mtrs and FAR consumed by existing plinth is 19.87%.
- 7) The new proposed area is 109.72 sq.mtrs and FAR consumed is 22.16%.

The proposal was discussed in 393rd GCZMA Meeting held on 04/04/2024. "The Authority after detailed discussion decided to call the Project Proponent for Clarification on 16/05/2024 at 3.30p.m."

The proposal was again discussed in 399th GCZMA Meeting held on 16/05/2024. "The Project Proponent was present for the hearing on 16/05/2024. However, he was not in a position to explain the queries raised with regards to the documents. He is granted an opportunity to present his case. The Authority deferred the proposal for want of documents to prove that the existing residential house is prior to 1991."

 Page 92 of 119



The applicant vide letter dated 30/05/2024 submitted an Affidavit with regards to demolition of existing structure and revised application for new Construction of residential house of ground floor and first floor, compound wall and gate in Sy. No. 84/5-B of Nagorcem - Palolem, Canacona - Goa.

Decision: The Authority upon verifying the Coastal Zone Management Plan has observed that the property in question is located in CRZ II area which is basically a Municipality. As per the CRZ Notification, 2011 more importantly regularisation 8(II)(ii) buildings are permitted on the landward side of the existing and proposed roads or existing authorised structures which are subject to Town and Country Planning Regulations as modified from time to time except for the Floor Area Index and Floor Area Ratio shall be as per the 1991 level. Accordingly, as per the Survey Plan towards the western side of the property bearing Sy. No. 84/5-B there exists an authorised structure located in property bearing Sy. No. 84/8 and 84/8-A. Thus there being an existing authorised structure the construction proposed in the property bearing Sy. No. 84/5-B which is affected by a bay would be outside purview of CRZ Notification, 2011, as the NDZ for bays is 100mtrs and the property in question is located at a distance of 350 mtrs.

Case No. 3.8

NOC for Yacht Parking and Repair facility in River Zuari near village Xelvona, South Goa.

The office of GCZMA is in receipt of application dated 13/10/2021 from Amin Ladak with regards NOC for Yacht Parking and Repair facility in River Zuari near village Xelvona, South Goa.

Site Inspection Report: The said site was inspected by Ameiy Gaonkar (Engg.GCZMA), Vignesh Naik (F.S GCZMA)

i) Name of the Applicant: Amin Ladak Consulting Engineers(9923777433)

ii) Date of the Application: 13/10/2021

iii) Application for: Yacht Parking and Repair facility in River Zuari

iv) Date of construction based on the documents:-

v) Date of Inspection: 01/12/2021

vi) Name of the Official/Expert Member,GCZMA: 1) Vignesh Naik,Field SurveyorGCZMA 2) Ameiy Gaonkar, Engineer GCZMA

vii) Name of the Parties Present: Amin Ladak, Consulting Engineers

Sy. No.:Adjacent to 38**Village:** Chandor**Taluka:** Salcete

Chalta No.:P.T.S No.:**Town:**

iv) Accessibility: Through Sy.no 301 & 286 of Panchawadi village via vessel over river Zuari.




- v) **Distance from the HTL of River/Sea:** with in river CRZ IV B
- vi) **Classification of CRZ Area:** CRZ IV B
- vii) **Existence of Sand dunes and its Height:** NA
- viii) **Whether any lagoons, backwaters or other water bodies exist in the plot:**
- ix) **Existence of Vegetation, if any:** NA
- x) **Plinth area of the proposal:** 7000 sq.mtr.
- xi) **Nature of the structure:** Temporary structure
- xii) **Height of the structure:** 20.678m
- xiii) **Details of extension to the existing structure:** NA
- xiv) **Approvals/NOC's issued by any other Department's / Authorities:** No, Captains of Ports have sought NOC from GCZMA.
- xv) **Nature of violation if any, with regard to provisions of CRZ Notification 2011:** NA
- xvi) **Whether the proposed construction meet the CZMP Guidelines:** CZMP Guidelines not yet finalised
- xvii) **Conclusion / Recommendation:** 1) The Site was inspected in presence of Applicant and it was noted that the site falls in CRZ IV B as per CRZ notification of 2011. There is no access to the site from land, only access is via vessel through River Zuari from Sy.nos 301 & 286 of village Panchawadi Ponda taluka. The location of the proposal is adjacent to sy. no 38 of Chandor village of Salcete taluka. As per drawing submitted by the applicant they have proposed temporary steel piles in the river zuari as foundation which will impact the flow of river Zuari hence it is advised to provide detailed EIA report. Accessibility to the location is via vessel through jetty at Sy.nos 301 & 286 of village Panchawadi Ponda taluka hence NOC from the owners of the said Survey nos shall be provided.
2) Water body being the jurisdiction of Captains of Ports, copy of NOC (if issued) may be communicated to Captains of Ports.

Decision: The Authority after detailed discussion decided to call the Project Proponent for presentation.

Case No. 3.9

NOC for erection of temporary restaurant/shack in Sy. No. 96/31 of Reis-Magos, Bardez-Goa.

The Office of the GCZMA is in receipt of an application dated 05/06/2023 from Muriel Dalgado, with regards to NOC for erection of temporary restaurant/shack in Sy. No. 96/31 of Reis-Magos, Bardez-Goa.

 Page 94 of 119



Site Inspection Report: The said site was inspected by Miss.Bhargavi Kelkar Engineer GCZMA, Mr.Sakhil Naik Field Surveyor GCZMA,

- i. **Name of Applicant:** Muriel Dalgado
- ii. **Date of the Application:** 05/06/2023
- iii. **Application for:** NOC for erection of temporary restaurant/shack in Sy. No. 96/31 of Reis-Magos, Bardez-Goa.
- iv. **Date of Construction based on documents:-**
- v. **Date of Inspection:** 21/07/2023
- vi. **Name of Officials/Expert Member GCZMA:** Miss.Bhargavi Kelkar Engineer GCZMA Mr.Sakhil Naik Field Surveyor GCZMA
- vii. **Name of the Parties present:** Mr.Alexandre Jaques (Representative of applicant)
- viii. **Location of the proposed structure:**
Sy.No: 96/31 Village: Reis Magos Taluka: Bardez
- ix. **Distance from HTL of River/Sea:** Plot boundary falls in inter tidal zone as per CZMP 2011.
- x. **Classification of CRZ area:** CRZ III river NDZ and CRZ IB (inter tidal) as per CZMP 2011.
- xi. **Existence of Sand dunes in the property and its height:** No
- xii. **Whether any lagoons, backwater or other water bodies exist in the plot:** No
- xiii. **Existence of vegetation, if any:** Yes.
- xiv. **Plinth area of existing/proposed structure:** 125.00sq.mtr area of the existing structure as per form I & XIV
- xv. **Nature of the structure:** Temporary
- xvi. **Height of the structure:** 4.30mtr of Shack/restaurant
- xvii. **Details of the extension to the existing structure:**
- xviii. **Approvals/NOC's issued by any other departments/Authority:** No
- xix. **Nature of violation if any, with regard to provisions of CRZ Notification:**
- xx. **Whether the proposed construction meet the CZMP guidelines:** Yes

Conclusion/Recommendation:

The property bearing survey number 96/31 of Reis Magos village falls in CRZ III NDZ and also falls in inter tidal zone CRZ IB as per CZMP 2011. The proposal is for erection of temporary shack of size 10.00mtr X10.00mtr with ridge height of 4.30mtr. There exist

one structure in the property with area 125.00sq.mtr as for I & XIV The total area of the plot is 1250sq.mtr area of the temporary structure and the existing structure is 225.00sq.mtr the FAR consumed is 18% which is in permissible limit.

The Proposal was discussed in 387th GCZMA Meeting held on 27/02/2024. The Authority after detailed discussion stated as follows:-

The project proposed to be erected is in inter-tidal zone and that is of G+1 storey. The CRZ Notification, 2011 doesn't permit erection of structures in inter-tidal zone and hence the proposal is rejected as it is of G+1 as well.

Vide letter dated 28/05/2024, The Project Proponent requested to verify the proposal as the applicant has not applied for the first floor.

Decision: The Authority after detailed discussion decided to approve the proposal for erection of temporary restaurant/shack in Sy. No. 96/31 of Reis-Magos, Bardez-Goa.

Case No. 3.10

Proposed Construction of Residential house and compound wall in Sy. No. 291/5 of Mandrem Village, Pernem-Goa.

The Office of the GCZMA is in receipt of an application dated 18/01/2024 from Mr. Walter Fernandes with regards to Proposed Construction of Residential house and compound wall in Sy. No. 291/5 of Mandrem Village, Pernem-Goa.

Site Inspection Report: The said site was inspected by Mrs. Radha Rao, (Expert Member), Mr. Nehal Devidas (Engg, GCZMA), Mr. Sakhil Naik, Field Surveyor, (GCZMA)

i) **Name of the Applicant:** Mr. Walter Fernandes

ii) **Date of the Application:** 18/01/2024

iii) **Application for:** Proposed Construction of Residential house and compound wall in Sy. No. 291/5 of Mandrem Village, Pernem-Goa.

vi) **Date of construction based on the documents:** NA.

v) **Date of Inspection:** 02/04/2024

vi) **Name of the Official / Expert Member, GCZMA:**

Mrs. Radha Rao, (Expert Member),

Mr. Nehal Devidas (Engg, GCZMA),

Mr. Sakhil Naik, Field Surveyor, (GCZMA)

vii) **Name of the Parties Present:** NIL

viii) **Location:** Sy. No: 291/5 **Village:** Mandrem **Taluka:** Pernem

ix) **Accessibility:** By P.W.D. Road.

x) **Distance from the HTL of River / Sea:** approx at a distance of 410m from HTL.

xi) **Classification of CRZ Area:** The property falls partly in CRZ-III (200m-500m) as per CZMP 2011

xii) **Existence of Sand dunes and its height:** No.




- xiii) Whether any lagoons, backwaters or other water bodies exist in the plot: No.
 xiv) Existence of Vegetation, if any: Presence of Wild Bushes and Cashew trees.
 xv) Plinth area of the structure: NA.
 xvi) Nature of the structure: Permanent
 xvii) Height of the structure: 14.0 m
 xviii) Details of extension to the existing structure: NA.
 xix) Approvals / NOC's issued by any other Department's / Authorities: No.
 xx) Nature of violation if any, with regard to provisions of CRZ Notification 2011: No.
 xxi) Whether the proposed construction meet the CZMP Guidelines: No.
 xxii) Conclusion/Recommendation:

The property in survey nos. 291/5 falls partly in CRZ-III (200m-500m) as per CZMP 2011. As per form I & XIV, in occupants column, name of applicant is appearing. The total area of the plot is 877.00sqm.

At the time of the inspection, it was observed that the plot is vacant and has few wild bushes and cashew trees. Also, the land profile is sloping in nature and applicant has not produced contour plans.

As per the drawings attached to file, the proposed structure is still plus 2 floors with sloping roof and a masonry compound wall. The proposed total built up area of structure is 508.63sqm and area for FAR calculation after deduction of Free of FAR area is 270.51sqm (i.e. 30.84%). The proposed length of compound wall is 122.06m and height is 1.50m above ground.

Also, at the time of inspection, the applicant was not present at loco. The contact number given along with the application by the applicant was not contactable. The inspection was proceeded with by identifying the sy. no. at loco.

Decision: The Authority after detailed discussion decided to reject the proposal for Construction of Residential house and compound wall in Sy. No. 291/5 of Mandrem Village, Pernem-Goa as G+2 is not permissible.

Case No. 3.11

NOC for proposed for residential building bearing Survey No. 69/3 and 69/4 of Velsao village, Mormugao Taluka.

The Office of the GCZMA is in receipt of an application dated 07/11/2023 from Mrs. Antonieta Pereira Dias and Mr. Marcus Dias, with regards to NOC for proposed for residential building bearing Survey No. 69/3 and 69/4 of Velsao village, Mormugao Taluka.

Site Inspection Report: The said site was inspected by Mrs. Radha Rao (Expert Member, GCZMA) Miss. Bhargavi Kelkar (Env. Assistant), Miss. Siddhi Morajkar Field Surveyor GCZMA

1. Name of the Applicant: Mrs. Antonieta Pereira Dias and Mr. Marcus Dias

2. Date of the Application: 07/11/2023

3. Application for: Plot proposed for residential building bearing Survey No. 69/3 and 69/4 of Velsao village.

4. **Date of construction based on the documents:** N.A
5. **Date of Inspection:** 05/03/2024
6. **Name of the Official / Expert Member, GCZMA:** Mrs. Radha Rao (Expert Member, GCZMA) Miss. Bhargavi Kelkar (Env. Assistant), Miss. Siddhi Morajkar Field Surveyor GCZMA
7. **Name of the Parties Present:** Mr. Marcus Dias (Applicant)
8. **Location of the alleged violation:**
Survey: 69/3, 4 Village: Velsao Taluka: Mormugao
9. **Accessibility:** By PWD Road
10. **Distance from the HTL of River / Sea:** 424 Mts Approx from HTL as per Draft CZMP 2011.
11. **Classification of CRZ Area:** 200-500 m as per Draft CZMP 2011.
12. **Existence of Sand dunes and its Height:** No
13. **Whether any lagoons, backwaters or other water bodies exist in the plot:** No
14. **Existence of Vegetation, if any:** Coconut grew and some wild bushes
15. **Plinth area of the structure / alleged violation:** N.A
16. **Nature of the structure:** Permanent Structure
17. **Height of the structure:** 9.5 M
18. **Details of extension to the existing structure:** N.A
19. **Approvals/NOC's issued by any other Department's / Authorities:** No
20. **Nature of violation if any, with regard to provisions of CRZ Notification 2011:-**
21. **Whether the proposed construction meet the CZMP Guidelines:** Yes

Conclusion/Recommendation:

The plot falls within CRZ III (200-500 mts) as per the CZMP 2011. The total area of Sy. No. 69/3 is 350 Sq mts. and area of Sy. No. 69/4 is 575 Sq mts. Proposal is for the construction on G+1 permanent building of height 9.5mtr. Total floor area of G+1 floor is 307.50 m2. Proposed F.A.R. is 33%. Authority may deliberate and decide.

Decision: The Authority after detailed discussion decided to defer the proposal.

Case No. 3.12

Inclusion of additional 2 Petroleum Products (i) Carbon Black Feed Stock (CBFS) and (ii) N-Paraffin, for storage in the CRZ area as per the CRZ Notification, 2011/2019-Comments regarding.




The GCZMA is in receipt of an Office Memorandum issued by MoEF&CC dated 18/01/2023 resend on 10/05/2024 seeking the comments of the Authority on the representation of M/s Adani Ports and Logistics through M/s Southern Gujarat Chamber of Commerce and Industry, Surat, Gujarat requesting for inclusion of (i) Carbon Black Feed Stock (CBFS) and (ii) N-Paraffin for storage in CRZ areas as per the CRZ Notification 2011/2019.

M/s Adani Ports and Logistics has provided the comments and suggestions of the Maharashtra Coastal Zone Management Authority and Odisha Coastal Zone Management Authority on the said Office Memorandum which are as follows:-

Maharashtra Coastal Zone Management Authority :- The list of products stipulated in Annexure II of CRZ Notification, 2019 are petroleum) which are permissible for storage in CRZ area, except in CRZ IA. The products such as Carbon Black Feed Stock and N paraffins are also petroleum based products. Considering the intent of Annexure II which permits the storage of petroleum based product, it may be opined here that Carbon Black Feed Stock and N paraffins may be included in the list of Annexure II of the CRZ Notification, 2019, subject to implementation of safety regulations including guidelines issued by the Oil Industry Safety Directorate in the Ministry of Petroleum.

Odisha Coastal Zone Management Authority :- OCZMA recommends inclusion of above two petroleum products in the approved list of Annexure II of CRZ Notification 2011/2019. We are also of the opinion that Ministry should consider inclusion of all the products and chemicals which are less hazardous as part of approved list of Annexure II of CRZ Notification 2011/2019.

Decision: The Authority observed that as per Regulation 3(ii)(b) facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II appended to this notification are permitted in CRZ areas. Carbon Black Feed Stock (CBFS) and N-Paraffin are bi-products of petroleum and thus the Authority decided to approach the MoEF&CC to include the additional 2 Petroleum Products (i) Carbon Black Feed Stock (CBFS) and (ii) N-Paraffin in Annexure - II of CRZ Notification 2011.

Case No. 3.13

NOC/Permission for 7 years to organize events/functions in Open-AirHotel Lawns of Beleza by the Beach Resort in property bearing Sy. No. 98/1, Thondwaddo, Betalbatim, Salcete-Goa.

The Office of the GCZMA is in receipt of an application dated 01/03/2024 from Mr. Roque Mascarenhas with regards to NOC/Permission for 7 years to organize events/functions in Open-AirHotel Lawns of Beleza by the Beach Resort in property bearing Sy. No. 98/1, Thondwaddo, Betalbatim, Salcete-Goa.

Site Inspection Report: The said site was inspected by Miss. Bhargavi Kelkar (Engg. GCZMA), Mr. Sakhil Naik, Field Surveyor, (GCZMA)

i) **Name of the Applicant:** Mr. Roque Mascarenhas




ii) **Date of the Application:** 01/03/2024

iii) **Application for:** NOC/Permission for 7 years to organize events/functions in Open-Air/Hotel Lawns of Beleza by the Beach Resort, Thondwaddo, Betalbatim, Salcete-Goa.

iv) **Date of construction based on the documents:** NA

v) **Date of Inspection:** 17/05/2024

vi) **Name of the Official/Expert Member, GCZMA:**

- 1) Miss. Bhargavi Kelkar (E.A.)
- 2) Mr. Sakhil Naik (F.S., GCZMA)

vii) **Name of the Parties Present:**

1) Mr. Nelson Monteiro (Representative of Applicant)

viii) **Location of the alleged violation:** NA

Sy. No.: 98/1 **Village:** Betalbatim **Taluka:** Salcete

iv) **Accessibility:** By PWD Road

v) **Distance from the HTL of River / Sea:** Plot is 20.00m approx from HTL.

vi) **Classification of CRZ Area:** The property falls partly in CRZ-III (NDZ), partly in CRZ-III (200m-500m) and small portion in CRZ- IA (Sand dune) as per CZMP 2011.

vii) **Existence of Sand dunes and its Height:** Yes

viii) **Whether any lagoons, backwaters or other water bodies exist in the plot:** No

ix) **Existence of Vegetation, if any:** No

ix) **Plinth area of the structure:** NA

x) **Nature of the structure:** NA

xi) **Height of the structure:** NA

xiii) **Details of extension to the existing structure:** NA

xiv) **Approvals/NOC's issued by any other Department's / Authorities:** No

xv) **Nature of violation if any, with regard to provisions of CRZ Notification 2011:**
No

xvi) **Whether the proposed construction meet the CZMP Guidelines:** NA

xvii) **Conclusion / Recommendation:**

The property in Survey No. 98/1 falls partly in CRZ-III (NDZ), partly in CRZ-III (200m-500m) and small portion in CRZ-IA (Sand dune) as per CZMP 2011.

As per Form I & XIV, Sy. No. 98/1, the name of the occupant is Best Location Properties Private Ltd. admeasuring area of 14540.00 sq.mtrs. As per Survey Plan, Sy. No. 98/1, there does not exists any structure plinth.

 Page 100 of 119



At time of inspection, as per the location shown by the representative of applicant it was noticed that the entire area is Open-Air Hotel Lawns and there were no activities ongoing at loco.

The area of the hotel lawns is 250.00 sq. mtrs. which as marked in the drawing submitted by the applicant but it falls in CRZ- IA (Sand dune) which is 432.00 sq. mtrs. approx. as per CZMP 2011.

Site Photos are attached in Annexure-I.

The CZMP map extract is attached Annexure-II.

Decision: The Authority after detailed discussion decided to approve the proposal for 7 years to organize events/functions in Open-Air Hotel Lawns of Beleza by the Beach Resort in property bearing Sy. No. 98/1, Thondwaddo, Betalbatim, Salcete-Goa subject to condition that only erection of wooden stage is permitted.

Case No. 3.14

NOC for proposed Bio-fencing on plot bearing Sy. No. 248/13 situated at Calangute Village, Bardez Taluka.

The Office of the GCZMA is in receipt of an application dated 07/04/2022 from Mr. Manuel John Fernandes, with regards to NOC for proposed Bio-fencing on plot bearing Sy. No. 248/13 situated at Calangute Village, Bardez Taluka

Site Inspection Report: The said site was inspected by Miss Bhargavi Kelkar Engineer GCZMA, Miss. Siddhi Morajkar, Field Surveyor GCZMA.

1. **Name of the Applicant:** Mr. Manual John Fernandes
2. **Date of the Application:** 07/04/2022
3. **Application for:** NOC for Bio- fencing
4. **Date of construction based on the documents:** N.A
5. **Date of Inspection:** 01/06/2022
- Name of the Official / Expert Member, GCZMA:**
 - i. Miss. Bhargavi Kelkar (Engg GCZMA)
 - ii. Miss. Siddhi Morajkar (F.S. GCZMA)
6. **Name of the Parties Present:** Mr. Manual John Fernandes (Repres. Of Applicant)
7. **Location of the alleged violation:** N.A
- Sy. No. 248 Sub.div. No. 13 Village:** Calangute **Taluka:** Bardez
8. **Accessibility:** By tar road
9. **Distance from the HTL of River / Sea:** 38.5m
10. **Classification of CRZ Area:** NDZ (CRZ- III)
11. **Existence of Sand dunes and its Height:** No sand dunes in the property
12. **Whether any lagoons, backwaters or other water bodies exist in the Plot:** N.A
13. **Existence of Vegetation, if any:** No
14. **Length of Bio fencing:** 96.25.RMT
15. **Nature of the structure:** Bio fencing
16. **Height of the structure:** 1.5m
17. **Details of extension to the existing structure:** N.A
18. **Approvals / NOC's issued by any other Department's / Authorities:** No

19. Nature of violation if any, with regard to provisions of CRZ Notification 2011:

No

20. Whether the proposed construction meet the CZMP Guidelines: Yes

Conclusion / Recommendation: According to draft CZMP 2011 the plot falls in NDZ (0-200) that is CRZ III. Area of the plot is 1625sqm. The length of the proposed bio-fencing is 69.25RMT.

Decision: The Authority after detailed discussion decided to approve the proposal for Bio-fencing on plot bearing Sy. No. 248/13 situated at Calangute Village, Bardez Taluka.

Case No. 3.15

Proposed Boutique Resort for Mr. Sane Antao in Property bearing Survey No. 109/1-F of Betalbatim, Salcete-Goa. (Revised Plan)

The Office of the GCZMA is in receipt of an application dated 27/02/2024 From Mr. Sane Antao with regards to Proposed Boutique Resort for Mr. Sane Antao in Property bearing Survey No. 109/1-F of Betalbatim, Salcete-Goa. (Revised Plan).

Site Inspection Report: The said site was inspected by Shri. Ganesh Velip, (Expert Member GCZMA), Shri. Lenon Moraes, (Engineer GCZMA) and Shri. Milind Dhulapkar, (Field Surveyor GCZMA).

1. **Name of the Applicant:** Mr. Sane Antao
2. **Date of the Application:** 27/02/2024
3. **Application for:** Proposed Boutique Resort for Mr. Sane Antao in property bearing Survey No. 109/1-F of Betalbatim, Salcete - Goa. (Revised Plan)
4. **Date of construction based on the documents:** N.A
5. **Date of Inspection:** 27/03/2024
6. **Name of the Official / Expert Member, GCZMA:**
Shri. Ganesh Velip, Expert Member GCZMA.
Shri. Lenon Moraes, Engineer GCZMA.
Shri. Milind Dhulapkar, Field Surveyor GCZMA.
7. **Name of the Parties Present:** Mr. J. Paul D'Souza (Consultant of the Applicant)
8. **Location of the alleged violation:**
Survey: 109/1-F **Village:** Betalbatim **Taluka:** Salcete
9. **Accessibility:** PWD road.
10. **Distance from the HTL of River / Sea:** Approx. 348.00 M from HTL as per CZMP 2011.
11. **Classification of CRZ Area:** Partly falls within CRZ-III area (200-500m from HTL) and partly beyond CRZ area as per CZMP 2011.
12. **Existence of Sand dunes and its Height:** N.A.
13. **Whether any lagoons, backwaters or other water bodies exist in the plot:**
N.A.

 Page 102 of 119



14. Existence of Vegetation, if any: YES, Coconut trees & Aereca (Supari) palms trees.
15. Plinth area of the structure / alleged violation: N.A.
16. Nature of the structure: Permanent.
17. Height of the structure: Heights not mentioned accurately.
18. Details of extension to the existing structure: N.A.
19. Approvals / NOC's issued by any other Department's / Authorities: N.A.
20. Nature of violation if any, with regard to provisions of CRZ Notification 2011:N.A.

Observations at loco:

During site inspection it was observed that:-

- The Proposed site is located next to Betalbatim Lake bearing Sy. No. 109/1-F at Betalbatim village Salcete taluka, Goa.
- The property bearing Survey No. 109/1-F falls Partly within CRZ-III (200-500mts) and the Eastern portion of the property falls Partly outside CRZ area as per CZMP 2011. The same has been supported by the document attached by the applicant vide the Delineation plan having F. no. 23-175-2023/ENVT&CC/DIR/DELI/141 dated 29/12/2023.
- As per Form I & XIV name of following occupants are shown in tabular column: -

Sr. No.	Survey No. / Sub-division No.	Name of the Occupant's	Area in Sq.Mts.
1	109/1-F	1. Sane Antao 2. Lena Furtado e Antao	10,523.00

As per the deed of partition dated 18/08/1987 having Reg. No. 509 attached to this application the said partitioned property denoted by Plot no. B2 admeasures 11,250.00 Sq.mts.

- On site at loco it was observed that there were several cottages constructed having permanent plinths, along with aisle passages with paver blocks.
- There also existed a swimming pool, garbage disposal incinerator area, servant rooms and a well within the said property.
- At loco there are coconut trees and a thick vegetation cover of Aereca Supari palm trees in the plot.
- On site at loco the details of the present existing structures are shown in the table below: -

Sr.no.	Sy.no./Sub-div	Observation's/Findings at loco on 27/03/2024
1	109/1-F	<ul style="list-style-type: none"> 11 nos. of Wooden Cottages erected on permanent plinth with corrugated G.I. roofing sheets. 01 no. of Incinerator Garbage Disposal area having permanent plinth with metal fabricated roofing. 01 no. of servant room having permanent plinth with cement plastered walls and GI sheet roofing. 01 no. of Restaurant with counter and sitting area covered with metal fabricated frame and palm leaves roof. 01 no. of open sitout area having tiles flooring.

		<ul style="list-style-type: none"> • 01 no. of Ladies washroom block with permanent plinth and GI roofing sheets. • 01 no. of Swimming pool. • 01no. of Circular well with laterite stone and cement masonry wall lining. • 01 no. of jewellery shop with permanent plinth. • 01no. of bar counter with seating area having metal fabricated roof cover. • 01 no. of generator room with plastered masonry having permanent plinth and metal fabricated roofing.
--	--	--

7. At the times of inspection, the cottages, restaurant and other units were operational.

8. The Report is enclosed with Photographs. (Annexure-I).

The applicant has attached the following documents to this application:

i) The report of The Town and Country Department, South Goa with file no. TPM/24028/Betalbatim/109/1/17/4271 dated 30/10/17 in regards of Conversion of Land use of land. The conversion is recommended for Commercial (Eco Resorts and Spa) admeasuring an area of 11,250.00 Sq.Mts. **wherein the survey number is mentioned as 109/1, however the proposed plot for permission is 109/1-F.**

ii) A challan receipt received from Ala-Gou/Amigeio of Rs.5,61,710/- with receipt no.1607 dated 01/2/2017 with challan ref.no. 375535

iii.) Application of NOC for Eco-Resort (11 nos. of cottages) to the office of Goa Coastal Management Authority dated 07/06/2016 and the copy of receipt of amount Rs. 10,000/- vide D.D. No. 115805 by Sane Antao dated 13/06/2016.

iv.) The project proponent has annexed a letter from the office of GCZMA bearing ref. no: GCZMA/S/17-18/32/228 dated 11/5/2018 to the Director of CRZ Infrastructure and Building construction, Ministry of Environment, Forests and Climate Change, Government of India, Paryavaran, New Delhi. With respect to Recommendation for proposed construction of Eco Boutique Resort and Spa in respect of the property bearing Sy. No. 109/1 of Betalbatim village of Salcete Taluka.

Para (iii) mentions Total plot area: 11,250.00 sq.mts. (8362.40 sq.mts in CRZ & 2887.60 sq.mts outside CRZ) having a built up area: 5148.86 sq.mts.

Para (ix) mentions that this Recommendation is valid for 5 years from this letter issue date.

v.) A letter from the office of GCZMA bearing ref. no: GCZMA/S/17-18/32/1362 dated 27/11/2017 to Mr. Sane Antao which mentions that the proposed project after detailed and deliberate discussion was decided to be forwarded to Goa-State Environment Appraisal Committee (SEAC) for examination and to check if the Proposal attracts EIA Notification,2006.

Conclusion / Recommendation:

- This application is for Proposed Boutique Resort for Mr. Sane Antao in property bearing Sy. No. 109/1-F of Betalbatim, Salcete - Goa (Revised Plan).
- The property bearing Survey No.109/1-F falls Partly within CRZ-III (200-500mts) and the Eastern portion of the property Partly falls Outside CRZ area as per CZMP 2011.
- The Details of units/structures as per Proposed drawing are hereby mentioned below in Tabular column: -

Sr. No.	Unit Name	Unit No.	Propose Built Up Area	Proposed F.A.R.
1.	Villa Block (G+1)	04	704.44 M ² (176.11 X 4 Nos.)	540.08 M ² (135.02 X 4 Nos.)
2.	Reception Block	01	410.80 M ²	260.46 M ²
3.	Block 'A' (G+1)	01	1562.97 M ²	986.16 M ²
4.	Block 'B' (G+1)	01	1346.88 M ²	755.32 M ²
5.	Restaurant Block	01	1410.80 M ²	877.28 M ²

Apart from above mentioned structures, the applicant has not provided detailed plans of the structures beyond the 500 mts. Delineation line as per submission drawing of site plan.

- As per area statement provided on submission plan, the area of plot under 500 mts from HTL is 9852.00 sq. mts. The proposed covered area is 2681.78 sq. mts. And FAR consumed is 32.86 % (3237.30 sq. mts.) which includes (i) Block "A" (G+1) consisting 28 nos. of rooms; (ii) Block "B" (G+1) consisting 24 nos. of rooms; (iii) Restaurant Block (G+1); (iv) 04 nos. of Villa (G+1) with attached swimming pool; (v) Reception Block (G+1); (vi) 01 no. of Staff Block; (vii) 01 no. of Swimming Pool; (viii) Rain water harvesting tank and (ix) 31 nos. parking spaces.
- As per area statement provided on submission plan, the area of plot outside 500 mts from HTL is 671.00 sq. mts. The proposed covered area is 181.99 sq. mts. And FAR consumed is 27.12 % (181.99 sq. mts.) which includes (i) 02 nos. of Staff Block; (ii) 01 no. of Sewage Treatment Plant; (iii) 01 no. of Garbage Treatment Plant; (iv) 01 no. of Generator & Meter Room; (v) 01 no. of Telecomm Room.
- The total area of the plot is 10523.00 sq. mts. in which the applicant has proposed total covered area of 2863.77 sq. mts. and proposed total consumed F.A.R. of 3419.29 sq. mts. (32.49%).
- The applicant has not provided the correct heights of the proposed structures from the ground level to Ridge levels.
- The structures which are presently existing at site and which are Not legal / Permission Not Obtained from GCZMA should be demolished first in order to process the proposal further.

Decision: The Authority after detailed discussion decided to call the Project Proponent for clarification.

ADDITIONAL AGENDA

Case 4.1

Permission / Approval for erection of Temporary Structure / Restaurant in the property bearing Sy. No. 212/11 (Part) of Anjuna Village, Bardez Taluka in terms of CRZ Notification, 2011 as amended.

The Office of the GCZMA is in receipt of an application dated 29/05/2024 from Goa Tourism Development Corporation Ltd (GTDC), Permission / Approval for erection of Temporary Structure / Restaurant in the property bearing Sy. No. 212/11 (Part) of Anjuna Village, Bardez Taluka.

Site Inspection Report: The said site was inspected by Shri. Vighnesh Naik, Field Surveyor o/o GCZMA, Shri. Satishkumar G. Naik, Field Surveyor o/o GCZMA

SITE INSPECTION REPORT

As per the directions of the Member Secretary, Goa Coastal Zone Management Authority in connection with the Notice No. GCZMA/N/24-25/69/764 dated 30/05/2024, I Shri. Vighnesh Naik, Field Surveyor o/o GCZMA assisted by Shri. Satishkumar G. Naik, Field Surveyor o/o GCZMA visited the site situated at Anjuna village of Bardez Taluka on 31/05/2024 at 4.10 p.m with regard to Permission /Approval for erection of (Temporary Structure)/Restaurant in the property bearing Survey No.212/11(Part) of Anjuna Village of Bardez Taluka and further ascertain whether the structures existing at loco are in accordance with the previously approved plan bearing Ref No. GCZMA/N/Shack-Hut-Cott-Tent/19-20/06/1983 dated 23/12/2019 issued by the Goa Coastal Zone Management Authority constructed by Goa Tourism Development Corporation Ltd in Survey No. 212/11(Part) of Anjuna Village of Bardez Taluka.

Parties present at site:-

- 1) Shri. Yuvaraj Bandodkar on behalf of The General
Manager (Finance & Properties),
GTDC.

The site inspection commenced at 4.15 p.m in the presence of the above party present at site. Thereafter the undersigned alongwith the above party proceeded to the site. The structures were identified with the help of the approved plan bearing Ref. No. GCZMA/N/Shack-Hut-Cott-Tent/19-20/06/1983 dated 23/12/2019 issued by the office of Goa Coastal Zone Management Authority and Bhunaksha Map.

SCOPE OF WORK

1. To ascertain whether the structures existing at loco are in accordance with the plan bearing Ref No. GCZMA/N/Shack-Hut-Cott-Tent/19-20/06/1983 dated 23/12/2019 approved by the office of Goa Coastal Zone Management Authority in Survey No. 212/11(Part) of Anjuna village of Bardez Taluka.
2. To ascertain the location and area proposed for installation of Portable W.C on the southern side of the structure approved earlier by the Goa Coastal Zone Management Authority bearing Ref No. GCZMA/N/Shack-Hut-Cott-Tent/19-20/06/1983 dated 23/12/2019 in Survey No. 212/11(Part) of Anjuna village of Bardez Taluka.
3. To ascertain the location of live kitchen table, Canopy/ Architectural Feature, Main Entrance Canopy, Outdoor Serving Table and Holding Tank depicted in the revised plan.

OBSERVATIONS AT LOCO:-

4. At the time of site inspection it is observed that there exists a structure with roofing sheets as depicted on the plan bearing Ref No. GCZMA/N/Shack-Hut-Cott-Tent/19-

 Page 106 of 119



20/06/1983 dated 23/12/2019 approved by the office of Goa Coastal Zone Management Authority in respect of Survey No. 212/11(Part) of Anjuna village of Bardez Taluka.

1. The Portable W.C is proposed on the southern side of the previously approved structure approved by the office of Goa Coastal Zone Management Authority vide plan bearing Ref No. GCZMA/N/Shack-Hut-Cott-Tent/19-20/06/1983 dated 23/12/2019 in respect of Survey No. 212/11(Part) of Anjuna village of Bardez Taluka.
2. The proposed plot falls under NDZ i.e within 0 to 200mtrs from HTL in Survey No. 212/11 of Anjuna village of Bardez Taluka.
3. There exists a public road abutting on the eastern side of the proposed plot.
4. The northern, eastern and southern side of the plot is presently fenced with metal roofing sheet with a metal gate on the eastern side leading to the proposed plot in Survey No. 212/11(Part) of Anjuna village of Bardez Taluka.
5. There is a cement concrete retaining wall on the western side of the proposed plot.
6. As per online Bhunaksha map of Directorate of Settlement and Land Records, Goa no structures are depicted in Survey No. 212/11(Part) of Anjuna village of Bardez Taluka.
7. As per the Revised Plan the Project Proponent has proposed One Live Kitchen Table, Three Canopy / Architectural Feature on the western side of the structure previously approved by the GCZMA in Survey No. 212/11(Part) of Anjuna village of Bardez Taluka.
8. As per the Revised Plan the Project Proponent has proposed Five Canopy/Architectural Feature, One Main Entrance Canopy, One Outdoor serving table on the northern side of structure previously approved by the GCZMA in Survey No. 212/11(Part) of Anjuna village of Bardez Taluka.
9. As per the Revised Plan the Project Proponent has proposed Holding Tank for storage of sewage waste on the South Eastern side of the structure previously approved by the GCZMA in Survey No. 212/11(Part) of Anjuna village of Bardez Taluka.
10. That as per the Revised Plan the Project Proponent has proposed Wooden Deck on all four sides surrounding the structure previously approved by the GCZMA in Survey No. 212/11(Part) of Anjuna village of Bardez Taluka.
11. The photographs of the existing structure are clicked at site and forms part of the Site Inspection Report.

FINDINGS:

1. The structure presently existing at loco in the proposed plot tallies with major part of the structure depicted on the plan previously approved by the Goa Coastal Zone

[Handwritten signature]

Management Authority bearing Ref No. GCZMA/N/Shack-Hut-Cott-Tent/19-20/06/1983 dated 23/12/2019 in Survey No. 212/11(Part) of Anjuna village of Bardez Taluka.

2. As per the Permission/Approval and Plan bearing Ref No. GCZMA/N/Shack-Hut-Cott-Tent/19-20/06/1983 dated 23/12/2019 in Survey No. 212/11(Part) of Anjuna village of Bardez Taluka the GCZMA had granted to erect a structure having built up area of 194.48 Sq.mtrs. i.e 32.41% FAR to the project proponent.
3. Presently the project proponent has revised the plan therein showing the dimensions of the proposed ground floor structure as 24.00 x 7.75 metres admeasuring area of 186.00 Sq.mtrs.
4. Presently the project proponent has proposed a outdoor Portable W.C having dimensions of 5.38 x 2.08 mtrs admeasuring area of 11.20 Sq.mtrs.
5. Presently the total area of the proposed structure and the proposed outdoor Portable W.C works out to 197.20 Sq.mtrs i.e the proposed FAR is 32.87%.
6. The revised plan of the Project Proponent includes one Live Kitchen Table, Three Canopy/Architectural Feature on the western side of the previously approved structure in Survey No. 212/11(Part) of Anjuna village of Bardez Taluka.
7. The revised plan of the project proponent includes Five Canopy /Architectural Feature, one Main Entrance Canopy, one Outdoor Serving Table on the northern side of the previously approved structure in Survey No. 212/11(Part) of Anjuna village of Bardez Taluka.
8. The revised plan of the project proponent includes one Holding Tank for storage of sewage waste on the south eastern side of the approved structure in Survey No. 212/11(Part) of Anjuna village of Bardez Taluka.
9. The revised plan of the project proponent includes Wooden Deck on all four sides surrounding the approved structure.
10. As per the revised plan the Project Proponent has proposed an area of 197.20 Sq.mtrs which includes the approved structure and newly proposed portable W.C with a coverage of 32.87%.
11. That after comparing the approved plan bearing Ref No. GCZMA/N/Shack-Hut-Cott-Tent/19-20/06/1983 dated 23/12/2019 with the revised plan it is revealed that GCZMA earlier had approved a structure having built up area of 194.48 having built up area of 32.41% and presently the project proponent has reduced the dimensions of the approved structure to 24.00 x 7.75 Metres having area of 186 Sq.mtrs and has newly proposed portable W.C with dimensions of 5.38 x 2.08 mtrs admeasuring area of 11.20 Sq.mtrs total admeasuring area of 197.20 Sq.mtrs which includes the approved structure and newly proposed portable W.C thereby increasing the area by 2.72 Sq.mtrs with total coverage of 32.87%.

12. Presently the Project Proponent has proposed an area of 197.20 Sq.mtrs with total coverage of 32.87%.
13. The proposed plot falls under NDZ i.e within 0 to 200 mtrs from HTL in Survey No. 212/11(Part) of Anjuna village of Bardez Taluka.

CONCLUSION

In view of the present proposal of the Project Proponent is for revision of the area of the previously approved structure from 194.48 Sq.mtrs to 186.00 Sq.mtrs and has relocated the indoor W.C shown in the approved plan to outdoor Portable W.C on the southern side of the previously approved structure having dimensions of 5.38 x 2.08 admeasuring area of 11.20 Sq.mtrs. The total area works out to 197.20 Sqmtrs i.e the proposed FAR is 32.87 %.

Decision: The Authority after detailed discussion decided to approve the proposal for proposed erection of Temporary Structure / Restaurant in the property bearing Sy. No. 212/11 (Part) of Anjuna Village, Bardez Taluka.

Case 4.2

Permission / Approval for erection of Temporary huts and shack in property bearing Sy. No. 102/9 of Agonda, Canacona - Goa.

The Office of the GCZMA is in receipt of an application dated 03/06/2024 from Mr. Deepak Kumar Sharma (Sampoorna Yoga Shala Pvt. Ltd.) with regards to Permission / Approval for erection of Temporary huts and shack in property bearing Sy. No. 102/9 of Agonda, Canacona - Goa.

Site Inspection Report: The said site was inspected by Rohan Verekar, Environmental Assistant, (GCZMA), Raunat Dessai, Field Surveyor, (GCZMA)

- i) **Name of the Applicant:** Mr. Deepak Kumar Sharma (Sampoorna Yoga Shala Pvt. Ltd.), H. No. 398/D, Vall Tambdem, Agonda, Canacona -Goa.
- ii) **Date of the Application:** 03/06/2024
- iii) **Application for:** Approval for temporary huts and shack in property bearing Sy. No. 102/9 of Agonda, Canacona – Goa.
- vi) **Date of construction based on the documents:** N.A.
- v) **Date of Inspection:** 04/06/2024
- vi) **Name of the Official / Expert Member, GCZMA:**
- 1) Rohan Verekar, Environmental Assistant, (GCZMA)
 - 2) Raunat Dessai, Field Surveyor, (GCZMA)
- vii) **Name of the Parties Present:** Mr. Harshad Dessai, (Representative of Applicant)
- viii) **Location: Sy. No:** 102/9 **Village:** Agonda **Taluka:** Canacona
- ix) **Accessibility:** By PWD road.
- x) **Distance from the HTL of River / Sea:**
Survey No. 102/9: Partly 0 -200 mtr. and Partly 200 – 500 mtr. from HTL of sea.
- xi) **Classification of CRZ Area:**
Survey No. 102/9: CRZ III (Partly 0 -200 mtr. and Partly 200 – 500 mtr. from HTL of sea) as per CZMP 2011.
- xii) **Existence of Sand dunes and its height:** N.A.
- xiii) **Whether any lagoons, backwaters or other water bodies exist in the plot:** N.A.




xiv) Existence of Vegetation, if any: N.A.

xv) Plinth area of the structure / alleged violation: NA.

xvi) Nature of the structure: Temporary Structure

xvii) Height of the structure: 3.30mtr. (Restaurant) and 3.30mtr. (Hut)

xviii) Details of extension to the existing structure: NA.

xix) Approvals / NOC's issued by any other Department's / Authorities:

1. Permission /Approval of extension for erection of a temporary shack and huts in the property bearing Sy. No. 102/9 of Agonda, Canacona (Ref. No. GCZMA/S/shack-hut-cott-tent/17-18/199/4525).

xx) Nature of violation if any, with regard to provisions of CRZ Notification 2011: NA.

Findings of site inspection:

The survey no.102/9 of Agonda, Canacona-Goa is situated in CRZ III-(Partly 0 -200 mtr. and Partly 200 – 500 mtr. from HTL of Sea), as per CZMP 2011.

As per latest computerised Form I & XIV name of the following occupants are shown in tabular column: -

Sr.No.	Sy.No./Sub-Div	Occupant's Name	Area in Sq. Mtr.
1	102/9	<ul style="list-style-type: none"> • Ratnakar Vithal Desai • Pramod Vithal Desai 	10250.00 m ²

xxii) Conclusion/Recommendation:

The applicant, Mr. Deepak Kumar Sharma (Sampoorna Yoga Shala Pvt. Ltd.), H. No. 398/D, VallTambdem, Agonda, Canacona -Goa.

The survey no. 102/9 of Agonda, Canacona-Goa is situated in CRZ III-(Partly 0 – 200 mtr. and 200 – 500 mtr. from HTL of sea), as per CZMP 2011.

The details as per the area statement submitted by the applicant for the proposal of 1 Shack and 10 Huts are mentioned below in the tabular column: -

Sy. No.	Total area of plot	Area allotted as per Lease Deed	Area of Shack and Area of Huts (23 Nos)	Total floor area consumed	F.A.R Consumed
102/9	10250.00 m ²	10250.00 m ²	323.47 m ²	323.47 m ²	3.15 %

The applicant has submitted Form I & XIV, Survey Plan, "AGREEMENT OF LEAVE AND LICENCE" and Proposed Submission Plans.

Decision: the Authority after detailed discussion decided to approve the proposal for proposed erection of Temporary huts and shack in property bearing Sy. No. 102/9 of Agonda, Canacona - Goa.

Case 4.3

Permission / Approval for erection of Temporary huts and shack in property bearing Sy. No. 118/6 & 118/7 of Nagorcem-Palolem, Canacona – Goa.

The Office of the GCZMA is in receipt of an application dated 29/05/2024 from Mr. Anand Ganaba Dessai with regards to Permission / Approval for erection of Temporary huts and shack in property bearing Sy. No. 118/6 & 118/7 of Nagorcem-Palolem, Canacona – Goa.




Site Inspection Report: The said site was inspected by Rohan Verekar, Environmental Assistant, (GCZMA), Raunat Dessai, Field Surveyor, (GCZMA)

i) **Name of the Applicant:** Mr. Anand Ganaba Dessai, H. No. 20, Tembawada, Canacona -Goa.

ii) **Date of the Application:** 29/05/2024

iii) **Application for:** Proposal for temporary huts and shack in property bearing Sy. No. 118/6 & 118/7 of Nagorcem-Palolem, Canacona – Goa.

vi) **Date of construction based on the documents:** NA.

v) **Date of Inspection:** 04/06/2024

vi) **Name of the Official / Expert Member, GCZMA:**

- 1) Rohan Verekar, Environmental Assistant, (GCZMA)
- 2) Raunat Dessai, Field Surveyor, (GCZMA)

vii) **Name of the Parties Present:** Mr. Ibrahim Shaikh, (Representative of Applicant)

viii) **Location:**

Sy. No: 118/6, 118/7 Village: Nagorcem- Palolem Taluka: Canacona

ix) **Accessibility:** By traditional access.

x) **Distance from the HTL of River / Sea:**

- Survey No. 118/6: Touching the HTL of Sea.
Survey No. 118/7: Touching HTL of sea.

xi) **Classification of CRZ Area:**

- Survey No. 118/6: CRZ II (Landward of HTL sea) as per CZMP 2011.
Survey No. 118/7: CRZ II (Landward of HTL sea) as per CZMP 2011.

xii) **Existence of Sand dunes and its height:** N.A.

xiii) **Whether any lagoons, backwaters or other water bodies exist in the plot:** N.A.

xiv) **Existence of Vegetation, if any:** N.A.

xv) **Plinth area of the structure / alleged violation:** NA.

xvi) **Nature of the structure:** Temporary Structure

xvii) **Height of the structure:** 4.25 mtr. (Restaurant) and 4.25 mtr. (Hut)

xviii) **Details of extension to the existing structure:** NA.

xix) **Approvals / NOC's issued by any other Department's / Authorities:** NO.

xx) **Nature of violation if any, with regard to provisions of CRZ Notification 2011:**
NA.

Findings of site inspection:

1. The survey no.118/6 and 118/7 of Nagorcem-Palolem, Canacona-Goa is situated in CRZ II-(Landward of HTL sea), as per CZMP 2011.
2. As per latest computerised Form I & XIV name of the following occupants are shown in tabular column:-

Sr.No.	Sy.No./Sub-Div	Occupant's Name	Area in Sq. Mtr.
1	118/6	<ul style="list-style-type: none"> • Vishnu Mukund Naik Gaonkar • Shrirang D. Raikar • Mohinibai A. Raikar • Quixor Anandu Raicar • Sunetra Raicor • Laximicanta Ananda Raicor • Sudesh Ananda Raicor • Sandha Anand Raikar • Nanu Vithoba Pagi • Santosh Vithoba Pagi • Sushant Anand Naik Gaonkar • Avind Anand Naik Gaonkar • Sumitra Anand Naik Gaonkar • Deepak Anand Naik Gaonkar • Latabai Naique Gauncar • Udaia Vassanta Naique Gauncar • Pradipa Vassanta Naique Gauncar • Pracaxa Ananta Naique Gauncar 	3275.00 m ²
2	118/7	<ul style="list-style-type: none"> • Kusta Gui Naik Gaonkar • Prabhakar Gui Naik Gaonkar • Dattaram Gui Naik Gaonkar • Sunetra Raicor • Sandha Anand Raikar • Laximicanta Ananda Raicor • Mohinibai A.Raikar • Shrirang D. Raikar • Quixor Anandu Raicar • Sudesh Ananda Raicor • Nanu Vithoba Pagi • Santosh Vithoba Pagi • Pratibha Prabhakar Naik Gaonkar alias Pratibha Dinesh Pissurlekar 	2700.00 m ²




		<ul style="list-style-type: none"> • Dinesh Jayant Sinai Pissurlenkar • Prajwala Prabhakar Naik Gaonkar alias Prajwala Sagar Dessai • Sagar Xanta Desai 	
--	--	--	--

xxii) Conclusion/Recommendation:

The applicants, Mr. Anand Ganaba Dessai, H. No. 20, Tembawada, Canacona -Goa, has proposed NOC for 1 Shack and 23 Huts in Sy. No. 118/6 & 118/7 of Nagorcem-Palolem, Canacona-Goa.

1. The survey no. 118/6 and 118/7 of Nagorcem-Palolem, Canacona-Goa is situated in CRZ II-(Landward of HTL sea), as per CZMP 2011.
2. The details as per the area statement submitted by the applicant for the proposal of 1 Shack and 23 Huts are mentioned below in the tabular column: -

Sy. No.	Total area of plot	Area allotted as per Lease Deed	Area of Shack and Area of Huts (23 Nos)	Area of existing structures present in the leased plot	Total floor area consumed	F.A.R Consumed
118/6 118/7	5975.00 m ²	4800.00 m ²	428.42 m ²	94.86 m ²	522.86 m ²	10.90 %

3. The applicant has submitted Form I & XIV, Original DSLR map, "AGREEMENT OF LEAVE AND LICENCE" and Proposed Submission Plans.

Decision: The Authority after detailed discussion decided to approve the proposal for proposed erection of Temporary huts and shack in property bearing Sy. No. 118/6 & 118/7 of Nagorcem-Palolem, Canacona – Goa.

Case 4.4

Permission / Approval for erection of Temporary huts and shack in property bearing Sy. No. 117/1 of Nagorcem-Palolem, Canacona – Goa.

The Office of the GCZMA is in receipt of an application dated 29/05/2024 from Mr. Anand Ganaba Dessai with regards to Permission / Approval for erection of Temporary huts and shack in property bearing Sy. No. 117/1 of Nagorcem-Palolem, Canacona – Goa.

Site Inspection Report: The said site was inspected by Rohan Verekar, Environmental Assistant, (GCZMA), Raunat Dessai, Field Surveyor, (GCZMA)

i) **Name of the Applicant:** Mr. Anand Ganaba Dessai, H. No. 20, Tembawada, Canacona -Goa.

ii) **Date of the Application:** 29/05/2024

iii) **Application for:** Proposal for temporary huts and shack in property bearing Sy. No. 117/1 of Nagorcem-Palolem, Canacona – Goa.

vi) **Date of construction based on the documents:** NA.

v) **Date of Inspection:** 04/06/2024

vi) Name of the Official / Expert Member, GCZMA:

- 1) Rohan Verekar, Environmental Assistant, (GCZMA)
- 2) Raunat Dessai, Field Surveyor, (GCZMA)

vii) Name of the Parties Present: Mr. Ibrahim Shaikh, (Representative of Applicant)**viii) Location:**

Sy. No: 117/1 **Village:** Nagorcem- Palolem **Taluka:** Canacona

ix) Accessibility: By traditional access.**x) Distance from the HTL of River / Sea:**

Survey No. 117/1: Touching the HTL of Sea.

xi) Classification of CRZ Area:

Survey No. 117/1: CRZ II (Landward of HTL sea) as per CZMP 2011.

xii) Existence of Sand dunes and its height: N.A.**xiii) Whether any lagoons, backwaters or other water bodies exist in the plot:** N.A.**xiv) Existence of Vegetation, if any:** N.A.**xv) Plinth area of the structure / alleged violation:** NA.**xvi) Nature of the structure:** Temporary Structure**xvii) Height of the structure:** 4.25 mtr. (Restaurant) and 4.25 mtr. (Hut)**xviii) Details of extension to the existing structure:** NA.**xix) Approvals / NOC's issued by any other Department's / Authorities:** NO.**xx) Nature of violation if any, with regard to provisions of CRZ Notification 2011:**
NA.**Findings of site inspection:**

The survey no.117/1 of Nagorcem-Palolem, Canacona-Goa is situated in CRZ II- (Landward of HTL sea), as per CZMP 2011.

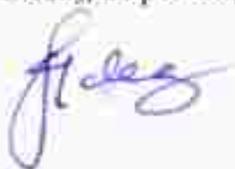
As per latest computerised Form I & XIV name of the following occupants are shown in tabular column: -

Sr.No.	Sy.No./Sub-Div	Occupant's Name	Area in Sq. Mtr.
1	117/1	<ul style="list-style-type: none"> • Mahendra Shivaram Dessai • Pratap Shivaram Dessai • Rosalina Fernandes alias Rosa Coutinho • Marcelino Claudio Dias • Minguelina Fernandes • Vicente Assucio Dias • Sebastiana Vaz 	11850.00 m ²

xxii) Conclusion/Recommendation:

The applicants, Mr. Anand Ganaba Dessai, H. No. 20, Tembawada, Canacona -Goa, has proposed NOC for 1 Shack and 25 Huts in Sy. No. 117/1 of Nagorcem-Palolem, Canacona-Goa.

The survey no. 117/1 of Nagorcem-Palolem, Canacona-Goa is situated in CRZ II- (Landward of HTL sea), as per CZMP 2011.




The details as per the area statement submitted by the applicant for the proposal of 1 Shack and 25 Huts are mentioned below in the tabular column: -

Sy. No.	Total area of plot	Area Alloted as per Lease Deed	Area of Shack and Area of Huts (23 Nos)	Total floor area consumed	F.A.R Consumed
117/1	11850.00 m ²	2200.00 m ²	459.82 m ²	459.82 m ²	20.90 %

The applicant has submitted Form I & XIV, Survey Plan, "AGREEMENT OF LEAVE AND LICENCE" and Proposed Submission Plans.

Decision: The Authority after detailed discussion decided to approve the proposal for proposed erection of Temporary huts and shack in property bearing Sy. No. 117/1 of Nagorcem-Palolem, Canacona – Goa.

Case 4.5

Permission / Approval for erection of Temporary 11 nos of huts and 01 restaurant in Sy. No. 102/1-B of Agonda, Canacona – Goa.

The Office of the GCZMA is in receipt of an application dated 06/05/2024 from Mr. Uday Sudhakar Desai, r/o. H.No.1513, Char-Rasta, Canacona-Goa and Mr. Sanjay Purso Fodocho Desai, r/o. H.no. 1514, Char- Rasta, Canacona -Goa with regards to Permission / Approval for erection of Temporary 11 nos of huts and 01 restaurant in Sy. No. 102/1-B of Agonda, Canacona – Goa.

Site Inspection Report: The said site was inspected by Rohan Verekar, Environmental Assistant, (GCZMA), Raunat Dessai, Field Surveyor, (GCZMA)

i) Name of the Applicant: Mr. Uday Sudhakar Desai, r/o. H.No.1513, Char-Rasta, Canacona-Goa and Mr. Sanjay Purso Fodocho Desai, r/o. H.no. 1514, Char- Rasta, Canacona -Goa.

ii) Date of the Application: 06/05/2024

iii) Application for: Proposal for 11 temporary huts and 01 restaurant in Sy. No. 102/1-B of Agonda, Canacona – Goa.

vi) Date of construction based on the documents: NA.

v) Date of Inspection: 17/05/2024

vi) Name of the Official / Expert Member, GCZMA:

- 1) Rohan Verekar, Environmental Assistant, (GCZMA)
- 2) Raunat Dessai, Field Surveyor, (GCZMA)

vii) Name of the Parties Present: Mr. Uday S. Desai and Sanjay Purso F. Desai, Applicants

viii) Location: Sy. No: 102/1-B **Village:** Agonda **Taluka:** Canacona

ix) Accessibility: By PWD road.

x) Distance from the HTL of River / Sea: Survey No. 102/1-B: Touching the HTL of Sea.

xi) Classification of CRZ Area: Survey No. 102/1-B: CRZ III –NDZ (0 – 200mtr. from HTL of sea) as per CZMP 2011.

xii) Existence of Sand dunes and its height: N.A.

xiii) Whether any lagoons, backwaters or other water bodies exist in the plot: N.A.

xiv) Existence of Vegetation, if any: No.

xv) Plinth area of the structure / alleged violation: NA.

xvi) Nature of the structure: Temporary Structure

xvii) Height of the structure: Restaurant- 4.5 mtr., Hut Type A – 4 mtr. and Hut Type B- 6 mtr.

xviii) Details of extension to the existing structure: NA.

xix) Approvals / NOC's issued by any other Department's / Authorities: NO.

xx) Nature of violation if any, with regard to provisions of CRZ Notification 2011: NA.

Findings of site inspection:

1. The survey no.102/1-B of Agonda, Canacona-Goa is situated in CRZ III- NDZ (0 – 200mtr from HTL of sea), as per CZMP 2011.
2. As per latest computerised Form I & XIV name of the following occupants are shown in tabular column: -

Sr.No.	Sy.No./Sub-Div	Occupant's Name	Area in Sq. Mtr.
1	102/1-B	Maria Fernandes	1065 m ²

xxii) Conclusion/Recommendation:

1. The applicants, Mr. Uday Sudhakar Desai, r/o. H.No.1513, Char-Rasta, Canacona-Goa and Mr. Sanjay Purso Fodocho Desai, r/o. H.no. 1514, Char- Rasta, Canacona -Goa, has proposed NOC for 11 temporary Huts, 1 Restaurant in Sy. No. 102/1-B of Agonda, Canacona-Goa.
2. The survey no.102/1-B of Agonda, Canacona-Goa is situated in CRZ III- NDZ (0 – 200mtr from HTL of sea), as per CZMP 2011.
3. The details as per the area statement submitted by the applicant for the proposal of 11 temporary huts and 1 restaurant are mentioned below in the tabular column: -

Total area of plot	Area of Shack	Area of 1 Hut-A	Area of 8 no. of Hut-A	Area of 1 Hut-B	Area of 3 no. of Hut-B	Total area of structures	F.A.R Consumed
1065.00 m ²	42.00 m ²	21.00 m ²	168.00 m ²	25.20 m ²	75.60 m ²	285.60 m ²	26.81%

4. The applicant has submitted Form I & XIV, Survey Plan, "DEED OF GIFT" and Proposed submission plans.
5. Site photographs are attached as "Annexure-I".

Decision: The Authority after detailed discussion decided to approve the proposal for proposed erection of Temporary 11 nos of huts and 01 restaurant in Sy. No. 102/1-B of Agonda, Canacona – Goa,

Case 4.6

NOC for proposed erection of temporary 02 nos of Shacks and 50 nos of Huts in property bearing Sy. No. 35/1 & 35/2 of Nagorcem - Palolem, Canacona – Goa.

 Page 116 of 119



The Office of the GCZMA is in receipt of an application dated 10/04/2024 from Mr. Sameer Dessai, with regards to NOC for proposed 02 Shacks and 50 Huts in property bearing Sy. No. 35/1 & 35/2 of Nagorcem - Palolem, Canacona - Goa.

Site Inspection Report: The said site was inspected by Rohan Verekar, Environmental Assistant, (GCZMA), Raunat Dessai, Field Surveyor, (GCZMA)

i) **Name of the Applicant:** Mr. Sameer Dessai

ii) **Date of the Application:** 10/04/2024

iii) **Application for:** Proposal for 02 Shacks and 50 Huts in property bearing Sy. No. 35/1 & 35/2 of Nagorcem - Palolem, Canacona - Goa.

vi) **Date of construction based on the documents:** NA.

v) **Date of Inspection:** 17/05/2024

vi) **Name of the Official / Expert Member, GCZMA:**

- 1) Rohan Verekar, Environmental Assistant, (GCZMA)
- 2) Raunat Dessai, Field Surveyor, (GCZMA)

vii) **Name of the Parties Present:** Mr. Sameer Dessai, Applicant

viii) **Location:**

Sy.No: 35/1, 35/2 **Village:** Nagorcem - Palolem **Taluka:** Canacona

ix) **Accessibility:** By traditional access.

x) **Distance from the HTL of River / Sea:**

Survey No. 35/1: Touching the HTL of Sea.

Survey No. 35/2: Touching HTL of sea.

xi) **Classification of CRZ Area:**

Survey No. 35/1: CRZ II (Landward of HTL sea) as per CZMP 2011.

Survey No. 35/2: CRZ II (Landward of HTL sea) as per CZMP 2011.

xii) **Existence of Sand dunes and its height:** N.A.

xiii) **Whether any lagoons, backwaters or other water bodies exist in the plot:** N.A.

xiv) **Existence of Vegetation, if any:** Few scattered.

xv) **Plinth area of the structure / alleged violation:** NA.

xvi) **Nature of the structure:** Temporary Structure

xvii) **Height of the structure:** 4.95 mtr. (Restaurant) and 4.45 mtr. (Hut)

xviii) **Details of extension to the existing structure:** NA.

xix) **Approvals / NOC's issued by any other Department's / Authorities:** NO.

xx) **Nature of violation if any, with regard to provisions of CRZ Notification 2011:**
NA.

Findings of site inspection:

1. The survey no.35/1 and 35/2 of Nagorcem - Palolem, Canacona-Goa is situated in CRZ II-(Landward of HTL sea), as per CZMP 2011.
2. As per latest computerised Form I & XIV name of the following occupants are shown in tabular column: -

Sr.No.	Sy.No./Sub-Div	Occupant's Name	Area in Sq. Mtr.
1	35/1	<ul style="list-style-type: none"> Naraina alias Narayan Pandurang Sinai Nagorcencar alias Nagorcenkar , Mandar Naraina Sinai Nagarsekar Purva Mandar Sinai Nagarsekar Mithila Bhalchandra Pai Angle Gauri Edgar Remedios Edgar Julian Remedios Gayatri Rajesh Pednekar Rajesh Raghunath Pednekar Bhalchandra Shrikant Pai Angle 	9300.00 m ²
2	35/2	<ul style="list-style-type: none"> Naraina alias Narayan Pandurang Sinai Nagorcencar alias Nagorcenkar , Mandar Naraina Sinai Nagarsekar Purva Mandar Sinai Nagarsekar Mithila Bhalchandra Pai Angle Gauri Edgar Remedios Edgar Julian Remedios Gayatri Rajesh Pednekar Rajesh Raghunath Pednekar Bhalchandra Shrikant Pai Angle 	3900.00 m ²

xxii) Conclusion/Recommendation:

1. The applicants, Mr. Sameer Dessai, Patnem, Canacona-Goa, has proposed NOC for 2 Shacks and 50 Huts in Sy. No. 35/1 & 35/2 of Patnem, Canacona-Goa.
2. The survey no.35/1 and 35/2 of Nagorcem - Palolem, Canacona-Goa is situated in CRZ II-(Landward of HTL sea), as per CZMP 2011.
3. The details as per the area statement submitted by the applicant for the proposal of 2 Shacks and 50 Huts are mentioned below in the tabular column: -

Sy. No.	Total area of plot	Area of Shacks	Area of Rooms (50 Nos)	Area of structures	Total area of structures	F.A.R Consumed
35/1	9300.00 m ²	84.00 m ²	964.25 m ² 35 rooms	1048.25 m ²		
35/2	3900.00 m ²	-	413.25 m ² 15 rooms	413.25 m ²	1483.35 m ²	11.24 %

4. The applicant has submitted Form I & XIV, Survey Plan, "AGREEMENT OF LEAVE AND LICENCE" and Proposed Submission Plans.
5. Site photographs are attached as "Annexure-I"

Decision: The Authority after detailed discussion decided to approve the proposal for proposed erection of temporary 02 nos of Shacks and 50 nos of Huts in property bearing Sy. No. 35/1 & 35/2 of Nagorcem - Palolem, Canacona - Goa.

The Meeting ended with thanks to the Chair.

Member Secretary *[Signature]* 13/12/24
GCZMA

[Signature]
Chairman
GCZMA



1000